

P **P. M.** : [s. 40(2), Mines Act] अपराहन
P. & T. Department : डाक-तार विभाग
pace setter : गति प्रेरक
pacific settlement of disputes : [sch., VI, hdg., Charter of the U.N] विवादों का शांतिपूर्ण निपटारा
package : पैकेज
package of cotton : [s. 2(a), Cotton Ginning and Pressing Factories Act] कपास का पैकेज
packed ordnance : [sch. item 34, Fort William Act] पैक की हुई युद्ध सामग्री
packer : पैकर
packet : पैकेट
packing : [s. 77(2)(b), Trade and Merchandise Marks Act] पैक करना
packing and marking : पैक करना और चिह्न लगाना
packing list : पैकिंग सूची
pact : समझौता
pad : गद्दी; पैड
pad, ink : स्याही पैड
pad, letter : पत्र-पैड
pad, writing : लेखन-पैड
paddy : [s. 3(d)(i), Rice Milling Industry (Regulation) Act] धान
paddy specialist : धान विशेषज्ञ
paediatrics : [sch., item 44(g)(xi), Aligarh Muslim University Act] बाल चिकित्सा विज्ञान
pages consecutively numbered : [s. 193(1), Companies Act] पृष्ठों पर क्रमवर्ती रूप से संख्यांक पड़े हुए ; क्रमवर्ती रूप से संख्यांकित पृष्ठ
pagination : पृष्ठ संख्या डालना
paid : दिया गया ; संदत्त
paid cheques : संदत्त चेक
paid employee : वेतन पाने वाला कर्मचारी
paid holidays : संदाय सहित अवकाश दिन; सवेतन अवकाश दिन; वैतनिक अवकाश दिन
paid in advance : [s. 12(c)(i), Interest-tax Act] अग्रिम रूप से संदत्त
paid in cash : नकद संदत्त; नगद दिया गया
paid in priority : [s. 11(b), Employees' Provident Funds and Miscellaneous Provisions Act] पूर्विकता देकर चुकाया जाना
paid off : [s. 121(6)(c), Companies Act] भुगतान कर दिया गया
paid on account of land revenue : [s. 24(1), Income-tax Act] भू-राजस्व की बाबत संदत्त
paid out of fund : paid out of actual cash resources reserved or assigned to any particular or specified purpose [s. 45, T.P. Act] निधि में से दिया गया
paid up capital : that part of the subscribed capital of an undertaking which has been actually paid [s. 25(2), Industrial Development Bank of India Act] समादत्त पूंजी
paid up holding : समादत्त धृति
paid up policy : समादत्त पालिसी
paid up share capital : [ss. 21(4), prov. and 32(2), Industrial Finance Corporation Act] समादत्त शेयर पूंजी
paid up value : [s. 36(1), Industrial Finance Corporation Act] समादत्त मूल्य
paid up value of shares : [s. 36(1), Industrial Finance Corporation Act] शेयरों का समादत्त मूल्य; अंशों का समादत्त मूल्य
pain and suffering : [s. 3(a), Prevention of Cruelty to Animals Act, 1890] पीड़ा और यातना; term used to describe not only physical discomfort and distress but also mental and emotional

trauma which are recoverable as elements of damages of torts वेदना और कष्ट
pain, bodily : [s. 319, I.P.C.] शारीरिक पीड़ा
painful complaint : any ailment which causes great agony or pain [s. 88, ill., I.P.C.] वेदनापूर्ण व्याधि
pains, care and : सतर्कता और परिश्रम
paint : पेंट
painted caricature : [s. 32, ill. (n), Indian Evidence Act] रंगित उपहासांकन
painted in black paint, shall cause to be : [s. 3, Coasting-Vessels Act] काले रंग से लिखवाएंगे
painter : one who paints or does the work of painting pictures [1st sch., app. A, form No. 39, C.P.C.] रंगसाज; चित्रकार
painting : a representation of an object or scene on a surface by means of colours [s. 95(2)(b), Cr. P.C.] रंगचित्र
painting, anti-corrosive : संक्षरणरोधी रंग-रोगन
palaeographer : one skilled in ancient modes of writing पुरालिपिशास्त्री
palm-gur : [sch., item 9, Khadi and Village Industries Commission Act] ताड़ गुड़
palm-products industry : [sch., item 9, Khadi and Village Industries Commission Act] ताड़ उत्पादन उद्योग
palmyra palm : [s. 2(c)(ii), Sugar (Special Excise Duty) Act] पाल्मीरा ताड़
palmyra sugar : [s. 2(f)(ii), Sugar (Regulation of Production) Act] पाल्मीरा चीनी
pamphlet : a small treatise occupying fewer pages than would make a book composed and issued as a separate work [s. 292(a), I.P.C.] पुस्तिका
pan-Indian Ocean Science Association : सर्व भारतीय समुद्र विज्ञान संगम
panel of names : [s. 24(4), Cr. P.C.] नाम का पैनल ; नाम सूची
pantomime : [s. 3, Dramatic Performances Act] मूकाभिनय ; मूक अभिनय
pantoon : [s. 2(15), Railways Act] पान्टून
paper : a written or printed document or instrument [s. 39, Indian Evidence Act] कागज-पत्र ; [art. 105(2), Const.] पत्र
paper balance : कागजी शेष
paper board : [s. 2(a)(vii), Essential Commodities Act] पेपर बोर्ड
paper book : a printed collection or abstract in methodical order of the pleadings, evidence, exhibits and proceedings in a cause for the use of judges upon a hearing or argument on appeal अभिलेख पुस्तिका/पेपर बुक
paper coated with mica powder : [1st sch., ch. 48-1(ij), Customs Tariff Act] अभ्रक चूर्ण लेपित कागज
paper coated with mica splittings : [1st sch., ch. 48-1(ij), Customs Tariff Act] अभ्रक कण-क्षेपित कागज
paper currency department : कागज करेंसी विभाग
paper insufficiently stamped : [Or. 7, r. 11(c), C.P.C.] अपर्याप्त स्टांप-पत्र
paper money : कागजी मुद्रा
paper particulars : कागजी व्यौरा
paper promotion : कागजी पदोन्नति; कागजी प्रोन्नति
papers by reference, incorporation of : [s. 64, Indian Succession Act] निर्देश द्वारा कागजों का सम्मिलित किया जाना
papers simulated : [s. 38(2), Marine Insurance Act] नकली कागजपत्र
papers, testamentary : [s. 102, ill. (i), Indian Succession Act] वसीयती कागजपत्र

par, at : at exactly the nominal value सममूल्य पर

par-excellence : उत्कृष्ट

paragraph : a distinct section or smaller part of a document, usually numbered [s. 55(6)(b), T.P. Act] पैरा

parallel columns : समानांतर स्तंभ

para military forces : 1. [s. 19, Narcotic Drugs and Psychotropic Substances Act] पैरा सैन्य बल ; 2. [s. 10(19), Income-tax Act] अर्धसैनिक बल

paramount consideration : pre-eminent consideration [s. 13(1), Hindu Minority and Guardianship Act] सर्वोपरि ध्यान

paramountcy : the quality or state of being superior to all others सर्वोपरिता

paramour : the illicit lover of a married women जार

parasitologist : परजीवी विज्ञानी

parboiled rice : उसना चावल

parcel : [s. 46C(e), Indian Railways Act] पार्सल

parcel and luggage supervisor : पार्सल और सामान पर्यवेक्षक

parcel clerk : पार्सल क्लर्क

parcel clerk, chief : मुख्य पार्सल क्लर्क

parcel clerk, head : प्रधान पार्सल क्लर्क

parcel supervisor : पार्सल पर्यवेक्षक

parcels, different : [s. 8(2), Coal Bearing Areas (Acquisition and Development) Act] विभिन्न टुकड़े

parchment : [s. 2(18), Indian Stamp Act] चिमड़ा कागज

pardon : a remission, either free or conditional of the legal consequences of a crime; the excusing of a fault [s. 306(1), Cr. P.C. and art. 72(1), Const.] क्षमा

parent : 1. a person, who has begotten or borne a child; father or mother [s. 317, I.P.C.] माता-पिता ; पिता-माता ; पिता या माता ; 2. one who, or that which produces; that from which anything springs or branches मूल

parent cadre : मूल काडर

parent company : मूल कंपनी

parent government : मूल सरकार

parentage : parenthood; lineage; origin [ss. 263(e) and 355(d), Cr. P.C.] माता-पिता ; जनकता ; पिता-माता का नाम

parental influence : influence exercised (on the child) by a parent [s. 16(3), ill. (a), Indian Contract Act] पैतृक असर

parenthesis : [Annex. On Chemicals, Schedule of Chemicals, Chemical Weapons Convention Act] कोष्ठक

parents : [s. 51(2), Indian Succession Act] माता-पिता; [art. 5(b), Const.] माता या पिता

pari delicto : समान रूप से दोषी; समदोषी

pari materia : समविषयक

parity : समानता; बराबरी; [art. 55(2), Const.] समतुल्यता

parking lot : [s. 206 (1C), Income-tax Act] पार्किंग स्थान

Parliament : 1. the central legislature of India संसद् ; 2. the supreme legislature of United Kingdom पार्लमेंट

Parliamentary Affairs, Cabinet Committee on : मंत्रिमंडल की संसदीय कार्य समिति

Parliament may by law prescribe : [art. 22(7), Const.] संसद् विधि द्वारा विहित कर सकेगी

Parliament may by law regulate : [art. 98(2), Const.] संसद् विधि द्वारा विनियमन कर सकेगी

Parliament shall have, and the Legislature of a State shall not have, power : [art. 35(a), Const.] संसद् को शक्ति होगी और किसी राज्य के विधान-मंडल को शक्ति नहीं होगी

Parliament to regulate the right of citizenship by law : [art. 11, margin, Const.] संसद् द्वारा नागरिकता के अधिकार का विधि द्वारा विनियमन किया जाना

Parliamentary assistant : संसदीय सहायक

Parliamentary constituency : a constituency for the election of a member of Parliament संसदीय निर्वाचन-क्षेत्र

Parliamentary democracy : संसदीय लोकतंत्र

Parliamentary proceedings : संसदीय कार्यवाही

Parliamentary Secretary : संसदीय सचिव ; संसद् सचिव

parol, by : given by word of mouth मौखिक रूप से ; वचन द्वारा

parole : the promise of a prisoner upon his faith and honour to fulfil stated conditions (as to return to custody); the state or period of freedom resulting from a parole; a conditional and revocable release of a prisoner serving an unexpired sentence in a penal institution सप्रतिबंध या प्रतिज्ञा पर मुक्ति ; [s. 130, expln., I.P.C.] पैरोल

part : one of the equal or unequal portions into which something is or is regarded as divided; something less than a whole भाग

part common boundary : भागत: सम्मिलित सीमा

part delivery : [s. 34, Sale of Goods Act] भागिक परिदान ; आंशिक परिदान

part delivery of the goods : [s. 48, Sale of Goods Act] माल का भागिक परिदान

part enjoyment : भागिक उपभोग ; आंशिक उपभोग

part file : खंड फाइल

part, in : [s. 13(b), Arbitration Act] भागत: ; अंशत:

part of a trade mark : [s. 2(1)(f)(v)(c), Trade and Merchandise Marks Act] व्यापार चिह्न का भाग

part of, forming : [s. 3(2)(a), General Clauses Act] का भागरूप

part of the annual value : [s. 24(1)(ix), Income-tax Act] वार्षिक मूल्य का भाग

part of the equipment : [s. 14, Central Reserve Police Force Act] उपस्कर का भाग

part of the lessor, act on the : पट्टाकर्ता की तरफ से कार्य

part of the property, to get in : [s. 369, Indian Succession Act] संपत्ति के किसी भाग को अपने भारसाधन में लेना

part owner : [s. 6, ill. 2(d), expln., Indian Partnership Act] भागिक स्वामी

part-paid and part-promised, price : only a certain portion of the price, debt, etc. actually paid [s. 54, T.P. Act] कीमत जिसका कोई भाग दे दिया गया हो और किसी भाग के देने का वचन दिया गया हो

part payment : [s. 50, ill. (c), Indian Contract Act] भागिक संदाय ; आंशिक संदाय

part, payment in : भाग का संदाय; भागिक संदाय; आंशिक संदाय

part payment of the fees : [s. 74, Presidency Small Cause Courts Act] फीसों का भागत: संदाय

part performance : [s. 53A, T.P. Act] भागिक पालन

part performance of a contract : [s. 49(c), Registration Act] संविदा का भागिक पालन

part-time : अंशकालिक

part with : either removing voluntarily or permitting another to remove anything from one's possession विलग होना ; विलग करना ; विलगन ; अलग करना ; अलग होना

part with the possession : [s. 48, Sale of Goods Act] कब्जे से अलग कर देना ; कब्जे से अलग होना

partial : [s. 51, prov., Employees' State Insurance Act] आंशिक ; [s. 92, ill. (h), Indian Evidence Act] भागत:

partial audit : आंशिक संपरीक्षा

partial board : partial provision of daily meals [s. 92, ill. (h), Indian Evidence Act] भागत: भोजन; आंशिक आहार

partial disablement : [s. 2(1)(g), Workmen's Compensation Act] आंशिक निःशक्तता

partial exemption : [s. 61, C.P.C.] भागत: छूट

partial loss : loss affecting a part rather than the whole of something भागत: हानि; आंशिक हानि

partial partition : [ss. 49(1)(i) and 171(8), expln. (b), Income-tax Act] आंशिक विभाजन

partiality : inclination to favour a particular person or thing पक्षपात

partiality, capricious : capricious, not guided by steady judgment, intent or purpose [s. 61, ill. (viii), Indian Succession Act] अनुचित पक्षपात

partially smooth waters : [s. 3, Merchant Shipping Act] अंशतः शांत सागर खंड

partially successful : [s. 63(7), prov., Estate Duty Act] भागतः सफल

participate in the surplus assets : [s. 2(22)(e)(i), Income-tax Act] अधिशेष आस्तियों में भाग लेना

participating governments : भाग लेने वाली सरकारें

participating in a recognised provident fund : [ss. 10(12) and 80(c)(2)(d), Income-tax Act] मान्यताप्राप्त भविष्य निधि में भाग लेने वाला

participating State Government : [s. 13(2)(b), Water (Prevention and Control of Pollution Act)] भाग लेने वाली राज्य सरकार; सम्मिलित होने वाली राज्य सरकार

participation : [sch. I, (table A), 38, Companies Act] भाग लेना; सहभागिता

participation in sports, athletics and public speaking : खेलकूद, व्यायाम और सार्वजनिक भाषण में भाग लेना

participation of students : [s. 24(k), University of Hyderabad Act] छात्रों का भाग लेना

participation of workers : [art. 43A, Const.] कर्मकारों का भाग लेना

participation of workers in management of industries : [art. 43A, margin, Const.] उद्योगों के प्रबंध में कर्मकारों का भाग लेना

particular : distinctive among others of the same kind; specific; not general [s. 407(1)(c)(ii), Cr. P.C.] विशिष्ट

particular age : [s. 21, expln., T.P. Act] विशिष्ट आयु

particular average loss : [s. 60(2)(ii), Marine Insurance Act] विशिष्ट औसत हानि

particular case : विशिष्ट मामला

particular class of instruments : [s. 9(a), Indian Stamp Act] विशिष्ट वर्ग की लिखतें

particular class of persons : विशिष्ट वर्ग के लोग; लोगों का विशिष्ट वर्ग

particular description of traffic : [s. 28, Indian Railways Act] विशिष्ट वर्णन का यातायात

particular falsehoods : [app., plaint No. 21, para 3, C.P.C.] विशिष्ट मिथ्या बातें

particular, in : [s. 16(2), Indian Contract Act] विशिष्टतया

particular individual : [s. 144(3), Cr. P.C.] विशिष्ट व्यक्ति

particular instance : a special example cited to demonstrate the correctness or explain the significance of a proposition विशिष्ट उदाहरण

particular intent : विशिष्ट आशय

particular interrogatories : [Or. 11, r. 2, C.P.C.] विशिष्ट परिप्रश्न

particular item : [s. 212(2), Cr. P.C.] विशिष्ट मद

particular knowledge : state or condition of understanding (something) which is special to a person [s. 15, Indian Evidence Act] विशिष्ट ज्ञान; विशेष जानकारी

particular lien : a lien upon specific property as security for the payment of a debt or the satisfaction of some other obligation

arising out of a transaction or an agreement involving that property [s. 170, Indian Contract Act] विशिष्ट धारणाधिकार

particular manner : [s. 11, T.P. Act] विशिष्ट रीति

particular market : [s. 78(d), Indian Railways Act] विशिष्ट बाजार

particular matter in question : प्रश्नगत विशिष्ट विषय

particular occasion : विशिष्ट अवसर

particular person : विशिष्ट व्यक्ति

particular place : विशिष्ट स्थान

particular purpose : विशिष्ट प्रयोजन

particular quality : [s. 38(3), ill., Indian Contract Act] विशिष्ट क्वालिटी

particular suit : विशिष्ट वाद

particular service : [art. 115(1)(a), Const.] विशिष्ट सेवा

particularizing : विशिष्टियां देना

particularly : विशिष्टतः; विशिष्ट रूप से; विशिष्टतया

particulars : actual details [s. 407(1)(c)(ii), Cr. P.C.] विशिष्टियां

particulars of affidavits : [Or. 11, r. 18(2), C.P.C.] शपथ पत्रों की विशिष्टियां

particulars of dispute : विवाद की विशिष्टियां

particulars to be contained therein : [s. 19(2)(ix), Medicinal and Toilet Preparations (Excise Duties) Act] उनमें उल्लिखित की जाने वाली विशिष्टियां

parties are at issue : [Or. 15, r. 3, C.P.C.] पक्षकारों में विवाद है

parties are at variance : [Or. 54, r. 1(5), C.P.C.] पक्षकारों में भेद है; पक्षकारों में मतभेद है

parties shall be in attendance : [Or. 9, r. 1, C.P.C.] पक्षकार हाजिर रहेंगे

parties to bear their own costs : पक्षकार अपने-अपने खर्चे वहन करेंगे

parties to the petition : [s. 82, Representation of the People Act, 1951] अर्जी के पक्षकार

parting with interest : हित को अलग करना

parting with or disposing of : [s. 10, T.P. Act] को अलग करना या व्ययनित करना

parting with possession : [s. 2(1)(k), Arms Act] कब्जा विलग करना

partition : act of dividing; state of being divided; division of an estate among the co-tenants in accordance with their shares in the estate [s. 20(1), Wealth-tax Act] विभाजन करना; विभाजन होना

partition, instrument of : [sch. i, Item 45, Indian Stamp Act] विभाजन की लिखत

partition of estate : [s. 54, C.P.C.] संपदा का विभाजन

partly : with respect to a part in some measure only and not wholly [s. 58(d), T.P. Act] भागतः; अंशतः

partly by word of mouth : [s. 5(2), Sale of Goods Act] भागतः वाचिक; अंशतः/भागतः मौखिक

partly equity and partly preference share capital : भागतः साधारण और भागतः अधिमानी शेयर पूंजी

partly in writing : भागतः लिखित; अंशतः लिखित

partly of money and partly of other assets : [s. 132A(1)(ii), Income-tax Act] भागतः धन और भागतः अन्य आस्तियों के रूप में

partner : each of the persons who have entered into partnership with one another [s. 4, Indian Partnership Act] भागीदार

partner in a firm : [s. 30(1), Indian Partnership Act] फर्म में भागीदार; [s. 9, ill. (b), Collection of Statistics Act] फर्म का भागीदार

partner, incoming : आगता भागीदार

partner, outgoing : निर्गामी भागीदार

partner's advance : भागीदार का अग्रिम

partner's current account : भागीदार का चालू लेखा

partner's fixed capital account : भागीदार का नियत पूंजी लेखा

partners in common : [Or. 20, r. 9, C.P.C.] सामान्य भागीदार

partners in marriage : [s. 31(3), Children Act] पति या पत्नी

partnership : a relation between persons who have agreed to share the profits of a business to be carried on by all or any of them acting for all [s. 4, Indian Partnership Act and VIIIth sch., list III, item 7, Const.] भागीदारी

partnership accounts : [1st sch., app D, form No. 22, C.P.C.] भागीदारी का लेखा; भागीदारी का हिसाब; भागीदारी लेखा

partnership assets : भागीदारी की अस्तियां

partnership at will : a partnership where no provision is made by contract between the partners for the duration or determination of their partnership [s. 7, Indian Partnership Act] इच्छाधीन भागीदारी

partnership debt : [s. 61(4), Provincial Insolvency Act] भागीदारी ऋण

partnership deed : भागीदारी विलेख

partnership estate and effects : [1st sch., app. D, form No. 21, C.P.C.] भागीदारी संपदा और चीजबस्त

partnership firm : [Or. 8, r. 6(3), ill. (h), C.P.C.] भागीदारी फर्म

partnership is evidenced by an instrument : [s. 184(1)(i), Income-tax Act] भागीदारी किसी लिखत द्वारा साक्षित है

partnership name : [s. 99(1), Presidency-towns Insolvency Act] भागीदारी का नाम

partnership property : [Or. 21, r. 49, C.P.C.] भागीदारी की संपत्ति

partnership shall stand dissolved : [Or. 20, r. 15, C.P.C.] भागीदारी विघटित हो जाएगी

parts : 1. copies of an instrument which has been executed in as many identical copies as there are parties to it, each copy being treated as original and primary evidence of the transaction amongst the parties to it [s. 7, Negotiable Instruments Act] मूल प्रतियां; 2. the portions which along with other portion or portions make up a whole [s. 77, Indian Evidence Act] भाग

party : [s. 34(h), Army Act] दल; any person or body of persons who forms one side of any action at law, transaction or contract पक्षकार; पक्ष

party, aggrieved : a party who has been injured or is having a grievance [s. 32(9), State Financial Corporations Act] व्यथित पक्षकार

party applying for a summons : [Or. 16, r. 2(1), C.P.C.] समन के लिए आवेदन करने वाला पक्षकार

party in fault : [s. 10(2), Sale of Goods Act] वह पक्ष, जिसका कसूर है; कसूरवार पक्षकार

party in person : [Or. 28, r. 3, C.P.C.] स्वयं पक्षकार

party in possession : कब्जा रखने वाला पक्षकार

party prosecuting suit : [s. 18(2), Presidency-towns Insolvency Act] वाद चलाने वाला पक्षकार

party to a fraud : [s. 3, expln. 3, prov., T.P. Act] कपट में पक्षकार; कपट का पक्षकार

party to a submission: निवेदन करने वाला पक्षकार; निवेदन का पक्षकार

party to a suit : [Or. 28, r. 1(1), C.P.C.] वाद का पक्षकार

party, third : [ss. 2(d) and 27(a), Indian Partnership Act] परव्यक्ति; [s. 60A, T.P. Act] तृतीय पक्षकार

party to the proceeding : any person whose involvement in the proceeding is such as to bind him by whatever may be the decision, determination or judgment in the case [s. 18, Indian Evidence Act] कार्यवाही का पक्षकार

party wall : [s. 2(xxvii), Cantonments Act] मध्य भित्ति

pass : 1. to be allowed or approved by a court or by a legislative or deliberative body; to be given or pronounced (in case of verdict, reference or judgment) [s. 11(4), Companies (Profits

Surtax Act] पारित करना; 2. to go by transfer or conveyance or to come by inheritance [s. 26, Sale of Goods Act] संक्रांत; 3. permit, ticket or order allowing one free transportation or free admission [s. 25(b), Central Excises and Salt Act] पास

pass a decree for balance : [Or. 34, r. 6, C.P.C.] बाकी रकम के लिए डिक्री पारित करना

pass a law : [art. 13(3)(b), Const.] विधि पारित करना

pass an adequate sentence : [s. 324, Cr. P.C.] पर्याप्त दंड का आदेश देना

pass and ticket : [s. 69, Indian Railways Act] पास और टिकट

pass bills : बिल पारित करना; विधेयक पारित करना

pass book : पास बुक

pass down : [s. 188, ill., I.P.C.] निकलना

pass judgment : [s. 78, I.P.C.] निर्णय देना

pass interest : [s. 8, T.P. Act] हित का संक्रामण करना

pass order : आदेश पारित करना

pass sentence : [s. 386(a), Cr. P.C.] दंडादेश देना

pass through : [s. 27(1)(d), Wild Life (Protection) Act] में से होकर गुजरना

pass through the treasury accounts : खजाना लेखाओं के माध्यम से

pass to the endorsee : [preamble, Indian Bills of Lading Act] पृष्ठांकित को संक्रांत होना

passage : 1. a means or way of passing [s. 7(1)(a), Indian Railways Act] रास्ता; [s. 2(57), Delhi Municipal Corporation Act] पथ; 2. a continuous but indefinite portion of a bank [s. 52(g), Copyright Act] लेखांश; 3. a portion of a writing [s. 102, ill. (ii), Indian Succession Act] अंश; यात्रा भाड़ा

passage advance : यात्रा व्यय अग्रिम

passage, air : वायु मार्ग व्यय

passage, common : [s. 93(3)(iii), Factories Act] सामान्य मार्ग

passage, concessional : [s. 40A(b)(ii), Income-tax Act] रियायती यात्रा

passage concessions : यात्रा-व्यय रियायत

passage, free : 1. unimpeded passage, to allow to pass without constraints अबाध रूप से गुजरने देना; 2. [s. 17(b), Indian Easements Act] अबाध मार्ग; व्यय-मुक्त यात्रा; मुक्त यात्रा; निःशुल्क यात्रा

passage money : money charged for passage; fare यात्रा भाड़ा; यात्रा-व्यय धन

passage of the Bill : [art. 108(4), prov. (a), Const.] विधेयक का पारित किया जाना

passage rebate : यात्रा व्यय छूट

passage, service : [s. 2(22), Delhi Municipal Corporation Act] सफाई रास्ता

passage way : [s. 38(5), Factories Act] गुजरने का रास्ता

passed, before a final order is : [s. 257, Cr. P.C.] अंतिम आदेश पारित किए जाने के पूर्व

passed for payment : संदाय के लिए पारित

passed for Rs..... :रुपए के लिए पारित

passed or made : [art. 136(2), Const.] पारित किया गया या दिया गया

passenger : one, who travels in some vessel or vehicle; a traveller by any public vehicles entered by fare यात्री

passenger attendant : यात्री परिचर

passenger, gratuitous : निःशुल्क यात्री

passenger guide : यात्री गाइड

passenger list : [sch., pt. II, Item 10, Commercial Documents Evidence Act] यात्रियों की सूची; यात्री-सूची

passenger luggage : [s. 12, prov., Coir Industry Act] यात्री सामान

passenger ticket : [sch., pt. II, item 11, Commercial Documents Evidence Act] यात्री टिकट

passenger train : सवारी गाड़ी; यात्री गाड़ी

passes, interest : [s. 8, T.P. Act] हित का संक्रामण कर देता है; हित का संक्रामण होता है

passes with the property : [s. 26, Sale of Goods Act] संपत्ति के साथ संक्रांत होता है

passing indecent remarks : [s. 47(iv), Delhi Police Act] अशिष्ट फवतियां कसना

passing off : the wrong committed by a person who sells goods or carries on business, etc. under such a name, mark, description or otherwise in such a manner as to mislead the public into believing that the goods or business etc. is that of another person [s. 27(2), Trade and Merchandise Marks Act] चला देना

passing on of delivery order : [s. 9(2)(b), Securities Contracts (Regulation) Act] परिदान आदेश पारित करना

passing on the death : [19, expln., Estate Duty Act] मृत्यु पर संक्रांत होने वाली

passing through the lands, rail : [s. 11(3), Indian Railways Act] भूमियों में से होकर जाने वाली रेल

passing to the buyer : being actually transferred (from the seller) to the buyer [s. 55(4)(a), T.P. Act] क्रेता को संक्रांत होना

passion : any overpowering emotion [s. 300, except. I, ill. (a), I.P.C.] आवेश

passport : a licence to go to a port or town or from one country to another पारपत्र; [VIIIth sch. (I), item 19, Const.] पासपोर्ट

passport Authority : [s. 2(c), Passports Act] पासपोर्ट प्राधिकारी

passport visa attache : पासपोर्ट और वीजा अताशे

password : watch word or countersign or secret word संकेत शब्द

past command : [s. 3, Armed Forces (Emergency Duties) Act] भूतपूर्व समादेश

past member : पूर्व सदस्य; भूतपूर्व सदस्य

past relations between the dependant and the deceased : [s. 23(3)(e), Hindu Adoptions and Maintenance Act] आश्रित और मृतक के बीच के भूतपूर्व संबंध

past services : [s. 321(3), Companies Act] पिछली सेवाएं

pasture : to feed on growing grass or herbage [s. 26(d), Indian Forest Act] चराना

patent : a grant from the government to a person or persons conferring for a certain definite time the exclusive privilege of making, using or selling some new invention [Ist sch., app. F, form No. 8, C.P.C.] पेटेंट; प्रकट; प्रत्यक्ष

patent defect : प्रकट गलती; प्रत्यक्ष गलती

patent error : error open to view, readily visible or intelligible; evident error [s. 36, Ancient Monuments and Archaeological Sites and Remains Act] प्रत्यक्ष गलती

patent inspection centre : पेटेंट निरीक्षण केंद्र

patent of addition : [s. 54, Patent Act] परिवर्धन पेटेंट

patent or other trade name : [s. 16(1), prov., Sale of Goods Act] पेटेंट का नाम या अन्य व्यापार नाम

patent or proprietary medicine : 1. [sch., expln. I, Medicinal and Toilet Preparations (Excise Duties) Act] पेटेंट या एकायत ओषधि; 2. [s. 3(h), Drugs and Cosmetics Act] पेटेंट या सांपत्तिक ओषधि

patent rights or copyrights : [s. 35A, Income-tax Act] पेटेंट अधिकार या प्रतिलिप्यधिकार

patentee : one to whom a grant is made or a privilege is secured by patent पेटेंटी

patents officer : पेटेंट अधिकारी

paternal grandfather : father's father पितामह

paternal grandmother : father's mother पितामही

paternal grandparent : पितामह या पितामही; पितामह-पितामही

paternal side or maternal side : पितृ पक्ष या मातृ पक्ष

paternal uncle : father's brother चाचा; काका

pathological : [sch. II, pt. B, Workmen's Compensation Act] वैकृत; विकृतिजन्य

pathological manifestations : विकृतिजन्य लक्षण

pathological purposes : [s. 6(b), Ear Drums and Ear Bones (Authority for Use for Therapeutic Purposes) Act] विकृतिविज्ञान के प्रयोजन

pathway : [s. 57(k), Mines Act] पथ्या

patient : one who is under medical treatment [s. 20(2), Representation of the People Act, 1950] चिकित्साधीन (व्यक्ति); रोगी; मरीज

patrol : [s. 2(1)(a), National Security Guard Act] गश्ती

patrolman : पेट्रोलमैन

patron : one who gives his means and uses his influence to help or benefit an individual, an institution, or a cause आश्रयदाता

patronage : 1. the action of a patron in supporting, encouraging or countenancing a person, institution etc. आश्रय; 2. the financial support given by customers in making use of a commercial concern प्रतिश्रय; प्रश्रय

patronage bonus : [s. 58IA(i), Companies Act] प्रश्रय बोनस

pattern : 1. something designed or used as a model for making things [s. 2(c), Tax on Postal Articles Act] पैटर्न; आकृति बंध; 2. order क्रम

pattern, cropping : फसल क्रम

pattern keeper : पैटर्न पाल

pattern maker : नमूनाकार; नमूनासाज

pattern of instruction : [sch., item 25(1)(i), Aligarh Muslim University Act] शिक्षण पद्धति

pauper : a person destitute of means except as are derived from charity; one allowed to sue in forma pauperis अकिंचन (पापर)

pauper appeals : appeals in form pauperis अकिंचन अपीलें

pauper leper : [preamble, Lepers Act] अकिंचन कुष्ठ रोगी

pauper suit : अकिंचन वाद

pauperism : अकिंचनता; दारिद्र्य

pauperism, disprove the : अकिंचनता को नासाबित करना

pavement : [s. 108(g), Cantonments Act] खड्डंजा

pawn : a thing given, deposited or left in another's keeping as a security for a debt or for the performance of some action [s. 378, ill. (k), I.P.C.] पणयम्

pawn or pledge : [sch. I, item 6, Indian Stamp Act] पणयम् या गिरवी

pawnee : [s. 172, Indian Contract Act] पणयम्-दार

pawnee's right of retainer : [s. 173, Indian Contract Act] पणयम्-दार का प्रतिधारण का अधिकार

pawnor : [s. 172, Indian Contract Act] पणयम्-कार

pay : 1. all sums payable to a man in respect of his services other than allowance; money paid for labour or service वेतन; अदायगी; 2. to make payment देना; संदाय करना; संदत्त करना; चुकाना; भुगतान करना; अदा करना

pay, advance : अग्रिम वेतन

pay and accounts office : वेतन और लेखा कार्यालय

pay and accounts officer : वेतन और लेखा अधिकारी

pay, basic : मूल वेतन

pay bill : वेतन बिल

pay bill assistant : वेतन बिल सहायक

pay clerk : वेतन लिपिक

pay day : वेतन दिन

pay, duty : [1st sch., app. F, form No. 10, C.P.C.] सम्यक् रूप से देना

pay, fixed : नियत वेतन

pay in slip book : जमा पर्ची पुस्तिका

pay master : वेतन मास्टर

pay mensem : [s.3, salary, Allowances and Pension of Members of Parliament Act] प्रतिमास

pay of appointment : नियुक्ति वेतन

pay of rank : रैंक वेतन

pay order : संदाय आदेश; अदायगी आदेश

pay, overseas : समुद्रपार वेतन; विदेश वेतन

pay, personal : वैयक्तिक वेतन

pay phone franchise scheme : संदाय फोन भाड़ा स्कीम

pay, presumptive : प्रकल्पित वेतन

pay range : वेतन श्रेणी

pay roll : वेतन पत्रक; वेतन चिट्ठा

pay-scale : [s. 25(a), Institutes of Technology Act] वेतनमान

pay slip : वेतन पर्ची

pay, special : विशेष वेतन

pay, substantive : अधिष्ठायी वेतन

pay the damages : [s. 155(2), Companies Act] नुकसानी देना

pay, time scale : काल मान वेतन

pay to the holder : [s. 29, ill., I.P.C.] धारक को भुगतान करना

payable : what is to be paid under any liability; liable to be paid [s. 57(a), T.P. Act] देय; संदेय

payable in perpetuity : [s. 25(b), Indian Stamp Act] शाश्वत रूप में देना

payable on demand : payable at once, forthwith or immediately [s. 20, ill. (b), C.P.C.] मांग पर देय

payable otherwise than on demand : [s. 62(1)(a), Indian Stamp Act] मांग पर से अन्यथा देय

payable to bearer : [s. 9, Negotiable Instruments Act] वाहक को देय

payable to or in respect of judges : [art. 112(3)(d)(ii), Const.] न्यायाधीशों को या उनके संबंध में संदेय

payable to order : [s. 9, Negotiable Instruments Act] आदेशानुसार देय

payee : the person to whom a sum of money is to be paid; the person in whose favour a negotiable instrument has been drawn पाने वाला

payees stamped receipt : पाने वाले की टिकट लगी रसीद

payer : भुगतानकर्ता; संदायकर्ता

paying debt, in : in satisfying the debt by payment [s. 48(b)(i), Indian Partnership Act] ऋण का संदाय करने में

paying department : संदाय विभाग

paying in book : जमा कापी

paying off : paying any debt in full [s. 93, T.P. Act] चुका देना

paying officer : संदाय अधिकारी

payment : 1. the act of paying [s. 64, I.P.C.] देना; संदाय करना; 2. that which is paid [s. 36, T.P. Act] संदाय ; 3. the action or an act of rendering to a person anything due or discharging an obligation संदाय; चुकाना; भुगतान; अदायगी

payment and error scrolls : संदाय और गलती सूत्रियां

payment by instalments : [s. 5(1), Sale of Goods Act] किस्तों में संदाय

payment clerk : भुगतान लिपिक/क्लर्क

payment for honour : payment of a protested bill or draft by someone other than the primary debtor made with the purpose

of saving the credit of such debtor [s. 101(g), Negotiable Instruments Act] आदरणार्थ संदाय

payment for securing retirement annuities : [s. 80, Income-tax Act] निवृत्ति वार्षिकियां सुनिश्चित करने के लिए संदाय

payment for the use : [app. A, Plaintiff No. 9, C.P.C.] उपयोग के लिए संदाय

payment into court : payment by deposit with the court [Or. 24, C.P.C.] न्यायालय में जमा

payment into treasury : खजाने में संदाय

payment is good : [s. 208, ill. (b), Indian Contract Act] संदाय प्रभावी है

payment of bonus : बोनस संदाय

payment of coin : [Or. 21, r. 56, C.P.C.] सिक्के का संदाय

payment of costs by way of compensation : [s. 35A(1), C.P.C.] प्रतिकर के रूप में खर्च का संदाय

payment of debts : [s. 17(2)(i), T.P. Act] ऋणों का संदाय

payment of expenses : [s. 8, Hackney-Carriage Act] व्ययों का दिया जाना; व्ययों का संदाय

payment of his legacy : [s. 329, Indian Succession Act] अपनी वसीयत संपदा का संदाय

payment of money, decree for : [s. 56, C.P.C.] धन के संदाय की डिक्री

payment of moneys into : [art. 110(1)(c), Const.] में धन जमा करना

payment of States' share of Union Excise Duties : संघ उत्पाद-शुल्कों से राज्यों के अंशों की अदायगी

payment of tax : कर संदाय

payment of wages : मजदूरी संदाय

payment, on : [s. 2(16), Delhi Municipal Corporation Act] जैसे देकर; भुगतान पर ; संदाय किए जाने पर

payment order : संदाय आदेश

payment schedule : संदाय अनुसूची

payment side : संदाय पक्ष

payment through the court : [Or. 16, r. 16(2), C.P.C.] न्यायालय की मार्फत संदत्त करना

payment under decree : [Or. 21, r. 1(1), C.P.C.] डिक्री के अधीन संदाय

payment voucher : संदाय वाउचर

payment, without : [s. 128, Cr. P.C.] निःशुल्क ; बिना भुगतान के

peace : freedom from clamour and confusion शांति

peace and good government : शांति और सुशासन

peace, public : [s. 129(1), Cr. P.C.] लोक शांति

peace, the : the King's peace; a state of security or order within a community provided for by law, custom or public opinion [s. 118(1), Cr. P.C.] परिशांति

peaceably and openly enjoy : to enjoy in a peaceable and friendly manner, without strife or contention [s. 25(1), Limitation Act] शांतिपूर्वक तथा खुले तौर पर उपभोग करना

peaceful conduct : शांतिमय आचरण

pearls, real, cultured or imitation : असली, कल्चरी या नकली मोती

peat : a piece of turf cut for use as fuel [s. 2(4)(b)(iv), Indian Forest Act] पीट

pecuniary : 1. of, belonging to, or having relation to money [s. 161, expln., I.P.C.] धन-संबंधी; 2. in the form of money [1st sch., app. A, form No. 39(5), C.P.C.] धनीय

pecuniary advantage : [s. 88, Indian Trusts Act] धन-संबंधी फायदा

pecuniary claim : [s. 13(d), Provincial Insolvency Act] धन-संबंधी दावा

pecuniary compensation : a compensation in the form of money
धनीय प्रतिकर

pecuniary damages : धनीय नुकसानी

pecuniary demand : [Or. 8, r. 6, ill. (d), C.P. C.] धन-संबंधी मांग

pecuniary gratification : [s. 161, expln., I.P.C.] धन-संबंधी
परितोषण; धनीय परितोषण

pecuniary interest : a legal concern, primarily rooted in money,
in any business, transaction or property धन-संबंधी हित; धनीय
हित

pecuniary jurisdiction : a jurisdiction as limited by the value of
the subject matter of the suit धन-संबंधी अधिकारिता; धनीय
अधिकारिता

pecuniary jurisdiction, court of the lowest : [s. 6(7), Bonded
Labour System (Abolition) Act] धन-संबंधी निम्नतम अधिकारिता
वाला न्यायालय

pecuniary legatee : a receiver of money under a will [1st sch.,
app. A, form No. 43, C.P. C.] धनीय वसीयतदार

pecuniary liability : an obligation to pay in money or in cash
धन-संबंधी दायित्व; धनीय दायित्व

pecuniary limitations : limits in terms of money [s. 16, C.P. C.]
धन-संबंधी परिसीमाएं; धनीय परिसीमाएं

pecuniary limits of the jurisdiction : [s. 6, C.P. C.] अधिकारिता
की धन-संबंधी सीमाएं

pecuniary loss : [s. 8(2)(b)(i), Requisitioning and Acquisition of
Immovable Property Act] धनीय हानि

pecuniary penalty : [s. 5(b), Calcutta Port (Pilotage) Act and
art. 110(2), Const.] धनीय शास्ति

pecuniary resources : [s. 5(1)(e), Prevention of Corruption Act]
धन-संबंधी साधन

pecuniary reward : [s. 4(vii), Air Force Act] धनीय इनाम

pecuniary transaction : monetary transaction धन-संबंधी संव्यवहार

pediatrician : बाल चिकित्सक

pedigree, family : the origin and history of the family कुटुम्ब
वंशावली

peel : [s. 3(1), Marine Products Exports Development Authority
Act] छीलना

pellets : [s. 2(v), Gold (Control) Act] डलियां

pen down strike : कलम रोको हड़ताल; कलम छोड़ो हड़ताल

penal code : a systematic collection of legal provisions laying
down penalties for various kinds of offences or transgressions
दंड संहिता

penal deductions : [s. 80(i), Army Act] शास्तिक कटौतियां

penal interest : शास्तिक ब्याज

penal law : a law providing for the punishment of offences दंड
विधि

penal rate : a sum declared by a recognisance or a bond to be
forfeited if the condition of the bond is not fulfilled शास्तिक दर

penal rent : शास्तिक किराया

penal sanction : [art. 49, Geneva Conventions Act] दांडिक
अनुशास्ति

penal sum : money payable as penalty [1st sch., app. A, form
No. 18(2), C.P. C.] शास्तिक राशि

penalties imposable : [ch. 21, Income-tax Act] अधिरोपणीय
शास्तियां

penalty : a punishment imposed for any breach of law, rule or
contract; a sum named in a bond as the amount to be forfeited
by the obligor in case he does not comply with the conditions
of the bond; money recoverable by virtue of a penal statute; a
sum agreed to be paid on breach of an agreement or some
stipulation in it शास्ति

penalty for ill-treating animals : [s. 9, Stage-Carriages Act]
पशुओं के प्रति क्रूर व्यवहार के लिए शास्ति

penalty for not accounting for goods : [s. 116, Customs Act]
माल का लेखा-जोखा न देने के लिए शास्ति

penalty proceedings : शास्ति कार्यवाही

penalty stipulated for : [s. 74, expln., Indian Contract Act]
अनुबद्ध शास्ति

pendant : लटकन

pendency of a case : [s. 388C(1), Companies Act] मामले का
लंबित रहना

pendency of a proceeding : [s. 34, Wealth-tax Act] कार्यवाही का
लंबित रहना

pendency of a suit : [Or. 11, r. 14, C.P. C.] वाद का लंबित होना

pending : literally hanging in suspense; remaining undecided or
awaiting settlement लंबित

pending before a tribunal : [s. 135(2), C.P. C.] अधिकरण के समक्ष
लंबित

pending by or against such board : [s. 14(1), Coal Mines
(Conservation and Development) Act] ऐसे बोर्ड द्वारा या उसके
विरुद्ध लंबित

pending clearance : [s. 49, Customs Act] निकासी होने तक

pending examination : परीक्षण तक

pending suit : [Or. 21, r. 29, C.P. C.] लंबित वाद

pending the formation of the government company : [s. 13(1),
Metal Corporation of India (Acquisition of Undertaking) Act]
सरकारी कंपनी बनाए जाने तक

penetration : insertion ; the fact of passing into or through [s.
375, fifthly, expln., I.P. C.] प्रवेशन; प्रवेश

penitentiary : reformatory prison or house of correction [IIIrd
sch., art. 22, Geneva Conventions Act] सुधारालय

penologist : दंडशास्त्री

pension : a periodical payment made by a government, company
or an employer of labour in consideration of past services or
the relinquishment of rights, claims or emoluments; regular
payment to persons in order that they may maintain themselves
[art. 112(3)(d)(i), Const.] पेंशन

pension, additional : अतिरिक्त पेंशन

pension, anticipatory : प्रत्याशित पेंशन

pension card : पेंशन कार्ड

pension clerk : पेंशन क्लर्क, पेंशन लिपिक

pension, compensation : प्रतिकर पेंशन

pension, disability : अशक्तता पेंशन

pension, extraordinary : असाधारण पेंशन

pension, family : परिवार पेंशन; कुटुंब पेंशन

pension fund : पेंशन निधि

pension, inferior : अवर पेंशन

pension, invalid : अशक्त पेंशन

pension payment office : पेंशन संदाय कार्यालय

pension payment order : पेंशन संदाय आदेश

pension, retiring : निवृत्ति पेंशन

pension rules, liberalised : उदारिकृत पेंशन नियम

pension, special additional : विशेष अतिरिक्त पेंशन

pension, superannuation : अधिवाषिकी पेंशन

pension, superior : उच्च पेंशन

pension, wound and injury : घाव और क्षति पेंशन

pension, wound and other extraordinary : घाव और अन्य
असाधारण पेंशन

pensionable : पेंशन वाली; पेंशनी

pensionable service : पेंशनी सेवा; पेंशन वाली सेवा
pensionary benefits : पेंशनिक फायदे
pensionary charges : पेंशनी प्रभार; पेंशनिक प्रभार
pensionary contributions : पेंशनी अंशदान; पेंशनी अभिदाय; पेंशनिक अभिदाय
pensionary status : पेंशनी हैसियत; पेंशनिक हैसियत; पेंशनिक प्रास्थिति
pensioner : person who is receiving a pension [s. 6(g), T.P. Act] पेंशनभोगी; पेंशनर
pensioner of government : one who receives pension from the government सरकार का पेंशनभोगी
pensions and miscellaneous general services : पेंशन और विविध सामान्य सेवाएं
pensions and other retirement benefits : पेंशन और अन्य सेवानिवृत्ति लाभ
penultimate : the last but one of any series पूर्वांतिम/उपांत्य
peon : [s. 37, Registration Act] चपरासी
peon book : चपरासी बही
people : जनता; [preamble, Const.] लोग
people of India : [preamble, Const.] भारत के लोग
per annum : yearly प्रतिवर्ष
per bearer : वाहक द्वारा; पत्र वाहक द्वारा
per capita : per head [s. 7(2), expln., Hindu Succession Act] व्यक्तिवार; प्रति व्यक्ति
per contra : समानांतर स्तंभ में
per diem : प्रतिदिन
per mensem : मासिक; प्रतिमास; [s. 3, Salary, Allowances and Pension of Members of Parliament Act] प्रतिमास
per se : अपने-आप ; स्वतः
per stripes : according to the branch (of the family) [s. 19(a), Hindu Succession Act] शाखावार; शाखाशः
perceive : [s. 382, ill. (4), I.P.C.] समझाना; बोध होना
perceive no impediment : [s. 14, Air Force Act] कोई अडचन जान नहीं पड़ती
perceived : [ss. 3 and 60, Indian Evidence Act] बोधगम्य
perceived by senses : [s. 3, Indian Evidence Act] इंद्रियों द्वारा बोधगम्य
percent : प्रतिशत
percentage : प्रतिशतता
percentage check : प्रतिशत जांच
percentage of shares : [s. 226(3)(b), prov., Companies Act] अंशों (शेयरों) की प्रतिशतता
percentage rates : प्रतिशत दरें
percentage recoveries : प्रतिशत वसूलियां
percolate : [s. 7, expln. (f), Indian Easements Act] रिसना
percolation : अंतःस्रवण; रिसना
percussion-caps : [s. 4(1)(b), Explosives Act] आघात टोपियां
peremptory norms of jus cogens : अवश्य पालनीय विधान के अनिवार्य प्रतिमान
perennial nature : [s. 10(2)(b), Contract Labour (Regulation and Abolition) Act] वर्षानुवर्षी प्रकार; नित्य प्रकार
perforated roll : छिद्रित रोल
perform : to carry through to completion; to carry out in action पालन करना; (कोई काम) करना
perform a promise : [s. 39, Indian Contract Act] वचन का पालन करना
perform duty diligently : [s. 56(1), Navy Act] कर्तव्य का पालन तत्परतापूर्वक करना

perform the obligations : [s. 185, I.P.C.] बाध्यताओं को पूरा करना
perform the work in public : [s. 31(1)(b), Copyright Act] उस कृति को सार्वजनिक रूप से प्रस्तुत करना
performance : 1. the action of performing [s. 8, Indian Contract Act and art. 71(2), Const.] पालन; 2. doing [s. 33, T.P. Act] करना; काम करना; 3. to accomplish; to execute संपादन करना 4. [ss. 28(y)(i) and 120(1), Delhi Police Act] अभिनय, तमाशा
performance, effect of accepting : [s. 41, Indian Contract Act] पालन प्रतिगृहीत करने का प्रभाव; किए गए कार्य के प्रतिग्रहण का प्रभाव
performance in public : [s. 31(1)(a), Copyright Act] सार्वजनिक रूप से प्रस्तुत करना; सार्वजनिक प्रस्तुतीकरण
performance of an act : doing of an act कार्य करना
performance of conditions : शर्तों का पालन
performance of decree : [s. 17(1), Provincial Small Cause Courts Act] डिक्री का पालन
performance of duties : [s. 16(v), Income-tax Act] कर्तव्यों का अनुपालन ; कर्तव्यों का पालन
performance of engagement : [s. 2(17), Indian Stamp Act] वचनबंध का पालन
performance of experiments : [s. 14, Prevention of Cruelty to Animals Act, 1960] प्रयोगों का किया जाना
performance of functions : कृत्यों का पालन
performance of funeral rites, for : [s. 297, I.P.C.] अंत्येष्टि क्रियाओं के लिए
performance of obligations : [s. 49(b), Companies Act] बाध्यताओं का पालन
performance of post-mortem examination : [s. 18, Coroners Act] शव परीक्षा कराया जाना
performance of promise : [ss. 41, 43, 67 and 177, Indian Contract Act] वचन का पालन
performance of service : [s. 26(2), Passports Act] सेवा करना
performance of the worship or of the service : [s. 14, Religious Endowments Act] पूजा या सेवा करना
performance of treaty : संधि का पालन
performance register : संपादन रजिस्टर
performed : संपादित; किया गया
performed specifically : [s. 58, Sale of Goods Act] विनिर्दिष्टतः पालन किया गया
performing animals : [s. 9(b), Prevention of Cruelty to Animals Act, 1960] करतब दिखाने वाले पशु
performing conditions, acceptance by : [s. 8, Indian Contract Act] शर्तों के पालन द्वारा प्रतिग्रहण
performing mission : [art. 6, r. 22, United Nations (Privileges and Immunities) Act] मिशन को पूरा करने वाले; कार्य पूरा करने वाले
performing rights society : [s. 2(a), Copyright Act] प्रस्तुतीकरण अधिकार सोसाइटी
performing tricks : [s. 2(a)(i), Juvenile Justice (Care and Protection of Children) Act] करतब दिखाना
peril : [sch. art, IV(2)(c), Indian Carriage of Goods by Sea Act] खतरा; जोखिम
peril of life : [s. 17(2), Air Force Act] जीवन की जोखिम
perimeter : [Verification Annex., pt. 1, 21, Chemical Weapons Convention Act] क्षेत्र सीमा
peri-natal : [s. 2(e), Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act] प्रसवकालीन
period : [s. 74, I.P.C.] कालावधि ; अवधि [s. 2(j), Limitation Act] काल
period advance payments : [s. 8(5)(b), Personal Injuries (Compensation Insurance) Act] कालिक अग्रिम संदाय

period begins to run : [sch., column 3, Limitation Act] काल चलना आरंभ होता है

period of credit : [sch., arts. 14 and 15, Limitation Act] उधार की कालावधि

period of currency of the cheque : चेक के चालू रहने की अवधि

period of dissolution : [s. 29(3), Oil Industry (Development) Act] विघटन की अवधि

period of inaction : [s. 71A(b), Indian Railways Act] निष्क्रियता की कालावधि

period of limitation : the time laid down by law within which an action can be brought, and after the expiry of which recourse to courts cannot be had for any remedy [s. 2(j), Limitation Act] परिसीमा-काल; [s. 101A, Presidency-towns Insolvency Act] परिसीमा की कालावधि

period of limitation shall be computed : [s. 19, Limitation Act] परिसीमाकाल संगणित किया जाएगा

period of mere attendance : [s. 2, expln. (3), Motor Transport Workers Act] हाजिरी मात्र की कालावधि

period of overstay : अतिवास की कालावधि

period of relaxation : [s. 71A(d), Indian Railways Act] विश्राम की कालावधि

period of supersession : [s. 6B(2)(b), Dock Workers (Regulation of Employment) Act] अतिष्ठिति काल; अधिक्रमण की कालावधि

period of time : [s. 205, Indian Contract Act] समय की कालावधि; समय की अवधि; समयावधि

periodic : [s. 15(2)(v), Protection of Civil Rights Act] समय-समय पर; आवधिक

periodic valuation method : आवधिक मूल्यांकन प्रणाली; आवधिक मूल्यांकन पद्धति

periodical : 1. recurring at regular intervals; pertaining to period [Or. 21, r. 33, C.P.C.] कालिक; सामयिक; 2. a serial publication usually produced at regular intervals of less than a year and containing at least some articles and or news items, as distinct from legislation and case reports [s. 30(2)(m), Chartered Accountants Act] नियतकालिक पत्रिका

periodical adjustment : कालिक समायोजन

periodical bonus : [4th sch., item 5(4)(b), Income-tax Act] कालिक बोनस

periodical inspection : कालिक निरीक्षण

periodical instalment : कालिक किस्त

periodical payment : [s. 16(2)(c), Estate Duty Act] कालिक संदाय

periodical payment of money : [Or. 21, r. 33(3), C.P.C.] धन का कालिक संदाय

periodical report : कालिक रिपोर्ट

periodical rest : [s. 71(d)(1), Indian Railways Act] कालिक विश्राम

periodical return : कालिक विवरणी

periodical settlement of contract : [s. 9(2)(b), Securities Contracts (Regulation) Act] संविदा का कालिक निपटान

periodical verification : कालिक सत्यापन

periodical work : [s. 2(b), Working Journalists and Other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions Act] नियतकालिक कृति; [s. 2(aa), Delivery of Books and Newspapers (Public Libraries) Act] कालिक कृति

periodically recurring right : [s. 104, Limitation Act] कालिकतः आवर्ती अधिकार

periodically visit : [s. 9(1), Gram Nyayalayas Act] आवधिक रूप से दौरा करना

peripheral area : [sch. I, heading, Urban Land (Ceiling and Regulation) Act] उपान्त क्षेत्र; परिधीय क्षेत्र

peripheral speed : [s. 30(1), Factories Act] परिधीय चाल

perish : to come to an untimely end; to lose life to suffer destruction [s. 27, ill. (b), T.P. Act] विनष्ट होना

perishable : subject to quick deterioration; liable to perish [s. 83(5), Cr. P.C.] विनश्वर

perishable nature : [s. 83(5), Cr. P.C.] विनश्वर प्रकृति

perishable property : [s. 16, Indian Trusts Act] विनश्वर संपत्ति

perjury : violation of a promise made on oath; the action of swearing to a statement known to be false [s. 165, ill. (c), I.P.C.] शपथ-भंग; शपथ पर मिथ्या साक्ष्य

permanency : स्थायित्व

permanent : lasting or designed to last indefinitely without change [s. 3(c), T.P. Act] स्थायी

permanent address : [s. 58(1)(e), Indian Partnership Act] स्थायी पता

permanent advance : [s. 369(2)(b), expln., Companies Act] स्थायी अग्रिम

permanent and immediately profitable character : [s. 16, Indian Trusts Act] स्थायी और तुरंत लाभदायी स्वरूप

permanent arbitral bodies : माध्यस्थम् के स्थायी निकाय; स्थायी माध्यस्थम् निकाय

permanent disablement : स्थायी निःशक्तता

permanent disfiguration of the head or face : [s. 320, sixthly, I.P.C.] सिर या चेहरे का स्थायी विद्रूपीकरण

permanent dwelling : [s. 20, expln. 1, C.P.C.] स्थायी निवास

permanent home : स्थायी निवास

permanent partial disablement : [s. 2(15A), Employees' State Insurance Act] स्थायी आंशिक निःशक्तता

permanent physical disability : [s. 80U(ii), Income-tax Act] स्थायी शारीरिक निःशक्तता

permanent privation of the sight of either eye : [s. 320, secondly, I.P.C.] दोनों में से किसी भी नेत्र की दृष्टि का स्थायी विच्छेद/चला जाना

permanent return : [art. 7, prov., Const.] स्थायी रूप से लौटना

permanent settlement : [s. 7(v)(d)(2), Court-fees Act] स्थायी व्यवस्थापन; स्थायी बंदोबस्त (परमानेंट सेटलमेंट)

permanent use : [s. 8, T.P. Act] स्थायी उपयोग

permanent works : [s. 24(2)(a), Water (Prevention and Control of Pollution) Act] स्थायी संकर्म

permanently : in a permanent manner; lastingly [s. 33, T.P. Act] सर्वदा के लिए; स्थायी रूप से

permanently fastened : [s. 2(d), Registration Act] स्थायी रूप से जकड़ी हुई

permanently fastened to anything attached to earth : [s. 3(a), Land Acquisition Act] भूबद्ध किसी चीज के साथ स्थायी रूप से जकड़ी हुई

permanently injurious : [s. 66, T.P. Act] स्थायी रूप से क्षतिपूर्ण; स्थायी रूप से क्षतिकर

permanently settled : स्थायी रूप से बंदोबस्त किया हुआ; स्थायी रूप से तय

permanently settled land-revenue : [s. 1, Sonthal Parganas Act, 1855] स्थायी रूप से बंदोबस्त किया गया भू-राजस्व

permanently useless : [s. 33A(1)(ii), Income-tax Act] स्थायी रूप से बेकार

permissible delegation : अनुज्ञेय प्रत्यायोजन

permissible maximum : [s. 259(a), Companies Act] अनुज्ञेय अधिकतम

permissible quota : [s. 2(d), Sugar (Regulation of Production) Act] अनुज्ञेय कोटा

permission : the action of permitting or giving leave; liberty or licence granted to something [s. 123, Indian Evidence Act] अनुज्ञा

permission to sue as a pauper : अकिंचन के तौर पर वाद लाने की अनुज्ञा

permissive : [s. 3(2)(d)(1), *Indian Electricity Act*] अनुज्ञेय

permit : 1. a written order giving permission [s. 24(2)(k), *Emigration Act*] अनुज्ञापत्र ; परमिट ; 2. to allow the doing of something [s. 154, *Indian Evidence Act*] अनुज्ञा देना

permit, issue of : [s. 24(2)(k), *Emigration Act*] अनुज्ञापत्र देना

permit to be represented : to allow to be described as having a specified character or quality [s. 28(1), *Indian Partnership Act*] व्यपदेशन किया जाने देना; दर्शित किया जाने देना

permitted : [s. 123, *Indian Evidence Act*] अनुज्ञात; [s. 17(1)(d), *Payment of Wages Act*] अनुज्ञाप्राप्त

permutation of letters : [s. 2(d), *Prize Competitions Act*] अक्षरों का क्रम परिवर्तन

pernicious customs : highly injurious or destructive customs अनिष्टकर रूढ़ियां

perpetual : lasting for ever; eternal [s. 36, *Specific Relief Act*] शाश्वत; स्थायी

perpetual debenture : [s. 120, *Companies Act*] स्थायी डिबेंचर

perpetual injunction : an injunction granted on the final trial [ss. 36 and 37(2), *Specific Relief Act*] शाश्वत व्यादेश

perpetual settlement : [4th sch., *Laws Local Extent Act*] शाश्वत बंदोबस्त

perpetual succession : [s. 2(2), *Indian Museum Act and s. 3(2), Faridabad Development Corporation Act and VIth sch., 2(3), Const.*] शाश्वत उत्तराधिकार

perpetually enjoined : enjoined for ever [s. 37(2), *Specific Relief Act*] शाश्वत काल के लिए व्यादिष्ट; शाश्वत रूप से व्यादिष्ट

perpetuate the memory : [s. 2(a), *Jallianwalla Bagh National Memorial Act*] स्मृति कायम रखना

perpetuity : 1. the duration without limitation as to time [s. 105, *T.P. Act*] शाश्वत काल; शाश्वतता; 2. the condition of an estate limited so that it will not take effect or vest within the period fixed by law or so limited as to be or have a possibility of being inalienable either perpetually or beyond the bounds fixed by law [s. 14, *T.P. Act*] शाश्वतता

perpetuity, transfer in : a transfer for ever शाश्वतिक अंतरण

perquisite : a privilege, gain or profit incidental to an employment in addition to regular salary or wages [s. 17(1)(iv), *Income-tax Act*] परिलब्धि

persecution : 1. harassment [IIIrd sch., art. 45, *Geneva Conventions Act*] सताना; 2. [sch., art. 11(f), *Anti-Apartheid (United Nations Conventions) Act*] उत्पीड़न

persistent negligence : [s. 388B(1), *Companies Act*] लगातार उपेक्षा

persisting in refusal : [s. 389, *Cr. P.C.*] इंकार पर डटा रहना

persistently : tenaciously [s. 44(d), *Indian Partnership Act*] बारबार; लगातार

persistently make default : [s. 47(1)(a), *Manipur (Hill Areas) District Councils Act*] बारबार व्यतिक्रम करना

person : 1. legal entity that is recognised by law as the subject of rights and duties; an individual [s. 11, *I.P.C. and s. 3(42), General Clauses Act and art. 21, Const.*] व्यक्ति; 2. the living body of an individual [s. 4(2), *Guardians and Wards Act*] शरीर

person accountable : देनदार व्यक्ति ; [s. 2(12), *Estate Duty Act*] व्यक्ति जो लेखादायी है

person accused : [s. 2(b), *Extradition Act*] अभियुक्त व्यक्ति

person acquitted : [s. 335, *Cr. P.C.*] दोषमुक्त किया गया व्यक्ति; दोषमुक्त व्यक्ति

person acting as such : [art. 120, prov., *Const.*] उस रूप में कार्य करने वाला व्यक्ति

person aggrieved : [s. 144(5), *Cr. P.C. and s. 155(1)(b), Companies Act*] व्यथित व्यक्ति

person alleging himself to be the owner : [s. 60, *Presidency Small Cause Courts Act*] अपने को स्वामी अभिकथित करने वाला व्यक्ति

person apprehending arrest : गिरफ्तारी की आशंका करने वाला व्यक्ति

person authorised by law to appear : उपसंजात (हाजिर) होने के लिए विधि द्वारा प्राधिकृत व्यक्ति

person claiming under document : [s. 55(5), *Registration Act*] दस्तावेज के अधीन दावा करने वाला व्यक्ति

person claiming under him : [s. 146, *C.P.C.*] उसके अधीन दावा करने वाला व्यक्ति

person competent to act on his behalf : [s. 140(a), *Income-tax Act*] उसकी ओर से कार्य करने के लिए सक्षम व्यक्ति

person conducting a prosecution : one who conducts a prosecution अभियोजन संचालित करने वाला व्यक्ति

person convicted : [s. 374(3)(a), *Cr. P.C.*] दोषसिद्ध किया गया व्यक्ति; दोषसिद्ध व्यक्ति

person, credit of the : [s. 158, *Indian Evidence Act*] व्यक्ति की विश्वसनीयता

person dealing : [s. 233, *Indian Contract Act*] व्यवहार करने वाला व्यक्ति

person denying liability to deduct tax : [s. 248, *Income-tax Act*] कर की कटौती करने के दायित्व से इंकार करने वाला व्यक्ति

person deriving title to the goodwill : [s. 27(1), *Indian Contract Act*] व्यक्ति जिसे गुडविल का हक व्युत्पन्न हुआ हो

person discharging the functions of a Governor : [art. 159, *Const.*] व्यक्ति जो राज्यपाल के कृत्यों का निर्वहन कर रहा है

person elected to fill the vacancy : [art. 62(2), *Const.*] रिक्ति को भरने के लिए निर्वाचित व्यक्ति

person empowered : [s. 5(1), *Metal Corporation of India (Acquisition of Undertaking) Act*] सशक्त किया गया व्यक्ति; सशक्त व्यक्ति

person having a better title : [s. 51, *T.P. Act*] बेहतर हक रखने वाला व्यक्ति

person having specialised knowledge and experience : [s. 10(6) (vii)(2)(B), *explan., Income-tax Act*] ऐसा व्यक्ति, जो विशेष ज्ञान और अनुभव रखता है

person holding property in trust : [s. 2(d), *Specific Relief Act*] व्यक्ति जो संपत्ति को न्यासतः धारण किए हुए है

person impounding an instrument : [s. 38(1), *Indian Stamp Act*] किसी लिखत को परिबद्ध करने वाला व्यक्ति

person, in : personally [s. 287(2), *Cr. P.C.*] स्वयं

person in arms : 1. [s. 4(xviii), *Air Force Act*] उद्यतायुद्ध व्यक्ति; 2. [s. 15(b), *National Security Guard Act*] उद्यतायुद्ध व्यक्ति

person in arms against the State : [s. 9(d), *Central Reserve Police Force Act*] राज्य के विरुद्ध शस्त्र उठाने वाला व्यक्ति

person in attendance : [s. 137(1), *Navy Act*] ऐसा व्यक्ति जो हाजिर है ; हाजिर व्यक्ति

person in authority : a person holding an office by virtue of which he can wield power over others [s. 24, *Indian Evidence Act*] प्राधिकारवान् व्यक्ति; [s. 163(1), *Cr. P.C.*] प्राधिकार वाला व्यक्ति

person in charge of the property : person having the charge or control of the property संपत्ति का भारसाधक व्यक्ति

person in duress : [s. 19(xvii), *Court-fees Act*] विवाध्यता के अधीन व्यक्ति

person in lawful charge : विधिपूर्ण भारसाधक व्यक्ति

person in occupation : [s. 35, *Arms Act*] अधिभोगी व्यक्ति

person in possession : कब्जाधारी व्यक्ति

person in question : संबद्ध व्यक्ति

person interested in the property : [s. 7(1), *Requisitioning and Acquisition of Immovable Property Act*] संपत्ति में हितबद्ध व्यक्ति

person interested to deny : [s. 34, *expln., Specific Relief Act*] प्रत्याख्यान करने में हितबद्ध व्यक्ति

person, killing of : [s. 3(1)(a), *Geneva Conventions Act*] व्यक्ति का वध करना

person, may appear in : [s. 287(2), *Cr. P.C.*] स्वयं हाजिर हो सकता है

person not ordinarily resident in India : [s. 5(c), *Income-tax Act*] व्यक्ति, जो भारत में मामूली तौर पर निवासी नहीं है

person of a female is to be examined : [s. 53(2), *Cr. P.C.*] किसी स्त्री की शारीरिक परीक्षा की जानी है

person of a minor : [s. 4(2), *Guardians and Wards Act*] अप्राप्तवय का शरीर; अवयस्क का शरीर

person of either sex : [s. 7, *University of Hyderabad Act*] स्त्री और पुरुष

person of Indian origin : [s. 3, *Reciprocity Act*] भारतीय उद्भव का व्यक्ति

person of little substance : [Or. 21, r. 32(5), *C.P.C.*] कम संपत्ति वाला व्यक्ति

person of ordinary prudence : a common discreet person ; a person of ordinary forethought and deliberation [s. 21, *Indian Partnership Act*] मामूली प्रज्ञा वाला व्यक्ति

person of ordinary sense and temper : [s. 95, *I.P.C.*] मामूली समझ और स्वभाव वाला व्यक्ति

person of perception and intellect : सूक्ष्म दृष्टि एवं बुद्धि संपन्न व्यक्ति

person of undoubted credit : [s. 15(a), *Indian Trusts Act*] असंदिग्ध प्रत्यय वाला व्यक्ति

person of unsound mind : [Or. 7, r. 1(d), *C.P.C.*] विकृतचित्त व्यक्ति

person or class of persons : [s. 55(2), *C.P.C.*] व्यक्ति या व्यक्तियों का वर्ग

person presiding : [art. 108(4), *prov., Const.*] पीठासीन व्यक्ति

person professing the religion : धर्म को मानने वाला व्यक्ति

person resident in India : [s. 2(p), *Foreign Exchange Regulation Act and s. 596, prov. (1), Companies Act*] भारत में निवासी व्यक्ति

person resident outside India : [s. 2(q), *Foreign Exchange Regulation Act*] भारत से बाहर निवासी व्यक्ति

person responsible for paying : [s. 204, *Income-tax Act*] संदाय करने के लिए उत्तरदायी व्यक्ति

person suing : person bringing an action वाद लाने वाला व्यक्ति; वादी

person to be attested : व्यक्ति, जिसे अनुप्रमाणित किया जाएगा; व्यक्ति, जिसे शपथ दिलाई जानी है

person trying to alienate assets : [s. 175, *Income-tax Act*] आस्तियों को अन्यसंक्रांत करने की चेष्टा करने वाला व्यक्ति

person under disability : person under legal disqualification or incapacity [s. 147, *C.P.C.*] नियोग्यता के अधीन व्यक्ति

person who carries on a business or profession : [s. 40A(2)(b)(vi), *Income-tax Act*] व्यक्ति, जो कारबार या वृत्ति चलाता है

person under obligation : [s. 38(2), *Industrial Finance Corporation Act*] बाध्यताधीन व्यक्ति

personal : of or relating to a particular person [s. 81, *C.P.C.*] स्वीय ; exclusively for a given individual [s. 171F, *I.P.C.*] वैयक्तिक; relating to the person or body [s. 2(p), *Gold (Control) Act*] शारीरिक; relating to an individual, his character, conduct, motives or private affairs [s. 60(1), *prov. (a), C.P.C.*] निजी

personal acknowledgement : an acknowledgement made by anyone himself or personally [s. 3, *T.P. Act*] वैयक्तिक अभिस्वीकृति; निजी अभिस्वीकृति

personal action : the action of an individual [Or. 39, r. 5, *C.P.C.*] वैयक्तिक कार्य

personal adornment : [s. 2(f), *Gold (Control) Act*] शारीरिक अलंकरण

personal advances : व्यक्तिगत अग्रिम

personal appearance : appearance of the person himself [s. 81, *C.P.C.*] स्वीय उपसंजाति; स्वयं अपनी हाजिरी

personal appearance in court : [s. 132 and Or. 19, r. 2(2), *C.P.C.*] न्यायालय में स्वीय उपसंजाति

personal assistant : निजी सहायक; वैयक्तिक सहायक

personal attendance : attendance of the person himself [ss. 115 and 205(2), *Cr. P.C.*] वैयक्तिक हाजिरी

personal attendance, dispense with : [s. 115, *Cr. P.C.*] वैयक्तिक हाजिरी से अभिमुक्ति देना

personal baggage : [s. 20, *prov. (ii), Coffee Act*] निजी सामान

personal bond : स्वीय बंधपत्र; मुचलका

personal character : the moral qualities and excellence of behaviour of any individual [s. 171G, *I.P.C.*] वैयक्तिक शील

personal claims : व्यक्तिगत दावे

personal communication : [1st *sch., item (6), Cost and Works Accountants Act*] वैयक्तिक पत्र-व्यवहार

personal correction : [s. 177(d), *Army Act*] शारीरिक सजा

personal cultivation : [art. 31A (i), 2nd *prov., Const.*] अपनी जोत

personal decree : a decree by which relief has been granted against the person of the judgment debtor, without making any specific property liable for the same [1st *sch., app. D, form No. 5, C.P.C.*] वैयक्तिक डिक्री

personal deposits : व्यक्तिगत जमा

personal deposits account : व्यक्तिगत जमा लेखा

personal direction : [Or. 18, r. 4, *C.P.C.*] वैयक्तिक निदेशन

personal direction and superintendence of the judge : the instructions and supervision of the judge himself [Or. 18, r. 4, *C.P.C.*] न्यायाधीश का वैयक्तिक निदेशन और अधीक्षण

personal effects : [s. 3, *Exchange of Prisoners Act*] निजी चीजबस्त; [s. 2(14)(ii), *Income-tax Act*] वैयक्तिक चीजबस्त

personal estate : all of a person's property not coming under the denomination of real estate वैयक्तिक संपदा

personal exertion of the individual : [s. 80E(6)(i), *Income-tax Act*] व्यष्टि का वैयक्तिक परिश्रम

personal ground : वैयक्तिक आधार

personal influence : [s. 163, *I.P.C.*] वैयक्तिक असर

personal injury : [s. 5, *Personal Injuries (Compensation Insurance) Act and s. 3, Employers' Liability Act*] वैयक्तिक क्षति

personal insurance : [s. 2(19)(b), *Indian Stamp Act*] वैयक्तिक बीमा

personal knowledge : व्यक्तिगत ज्ञान; निजी जानकारी

personal law : the law which governs certain aspects of a person's status or relationships or rights or privileges in regard to certain matters such as succession, marriage, etc., by virtue of his belonging to a particular community or group [s. 372, *expln. II, I.P.C. and s. 3(20), General Clauses Act*] स्वीय विधि

personal law to which he is subject : [s. 2(8), *Registration Act*] स्वीय विधि जिसके अधीन वह है; स्वीय विधि, जो उसे लागू है

personal liability : व्यक्तिगत दायित्व

personal liberty : [art. 21, *Const.*] दैहिक स्वतंत्रता

personal name : [s. 9(d), *Trade and Merchandise Marks Act*] व्यक्तिगत नाम

personal obedience : obeying by the person himself [s. 16, prov., C.P.C.] स्वीय आज्ञानुवर्तन; स्वयं आज्ञानुवर्तन; स्वयं आज्ञानुपालन

personal oppression : [s. 23(1), Navy Act] वैयक्तिक अत्याचार

personal ornaments : [s. 60(1), prov. (a), C.P.C.] निजी आभूषण

personal pay : वैयक्तिक वेतन

personal property : [1st sch., art. 34, Geneva Conventions Act] निजी संपत्ति

personal qualification : [s. 14(1)(b), Specific Relief Act] वैयक्तिक अर्हता

personal quality : [s. 15(b), prov., Specific Relief Act] वैयक्तिक गुण

personal recognizance : a personal obligation of record entered into before a court of record or before a magistrate duly authorised that makes the performance of some act the condition of non-forfeiture and that is witnessed by the record only व्यक्तिगत मुचलका; वैयक्तिक मुचलका

personal representative : [Or. 22, r. 4A(1), C.P.C.] निजी प्रतिनिधि

personal restraint : [s. 75, Army Act and s. 77(2), Air Force Act] वैयक्तिक अवरोध

personal safety : the condition of being safe personally [s. 336, I.P.C.] वैयक्तिक क्षेम

personal security : security given by a person [s. 54, Indian Trusts Act] वैयक्तिक प्रतिभूति

personal service : [s. 401(2), C.P.C.] वैयक्तिक सेवा; [Or. 1, r. 8, C.P.C.] वैयक्तिक तामील

personal use : [s. 12, prov., Coir Industry Act] निजी इस्तेमाल; [s. 2(14)(ii), Income-tax Act] वैयक्तिक उपयोग

personality : [s. 17(2), Immoral Traffic (Prevention) Act] व्यक्तित्व

personally : [s. 439(2), Cr. P.C.] स्वयं; [s. 479, Cr. P.C.] वैयक्तिक रूप से; व्यक्तिगत रूप से; [s. 204, ill (a), Indian Contract Act] वैयक्तिक तौर पर; जाती तौर से

personally interested : [s. 479, Cr. P.C.] वैयक्तिक रूप से हितबद्ध; स्वयं हितबद्ध; जाती तौर से हितबद्ध

personally liable : [1st sch., app. G, form No. 2, C.P.C.] वैयक्तिक रूप से दायी

personally or by pleader : [s. 40(2), Cr. P.C.] स्वयं या प्लीडर द्वारा

personally work for gain : [s. 16, prov., C.P.C.] अभिलाभ के लिए स्वयं काम करना; [s. 4, Indian Independence Pakistan Courts (Pending Proceedings) Act] लाभ के लिए व्यक्तिगत रूप से काम करना

personam, in : in respect of a person; proceeding in personam is one directed against or with reference to a specific person व्यक्तिबन्दी

personate : to create a wrongful appearance of being someone other than oneself, whether fictitious or real [s. 82(c), Registration Act] प्रतिरूपण करना

personation : the action of personating [s. 416, I.P.C.] प्रतिरूपण

personation at an election : [s. 171D, I.P.C.] निर्वाचन में प्रतिरूपण

personation, cheating by : [s. 416, I.P.C.] प्रतिरूपण द्वारा छल

personnel : persons of a particular group; a body of persons employed in some service [s. 32, Army Act] कार्मिक

personnel relations officer : कार्मिक संपर्क अधिकारी

persons/members of the teaching staff : [s. 3(a), Pharmacy Act] अध्यापकवृंद के व्यक्ति/सदस्य

persons holding leading rates : [s. 81(i), Navy Act] उच्चतर रेट धारण करने वाले व्यक्ति

persons not to be deprived of property save by authority of law : [art. 300A, margin, Const.] विधि के प्राधिकार के बिना व्यक्तियों को संपत्ति से वंचित न किया जाना

persons not united by marriage : [s. 372, I.P.C.] ऐसे व्यक्ति, जो विवाह से संयुक्त नहीं हैं

persons voluntarily acquiring citizenship of a foreign State not to be citizens : [art. 9, margin, Const.] विदेशी राज्य की नागरिकता स्वेच्छा से अर्जित करने वाले व्यक्तियों का नागरिक न होना

perspective : a visible scene especially one giving distinctive impression of distance परिप्रेक्ष्य

persuade : to induce a person to believe or do something [s. 129(2)(a), Representation of the People Act, 1951] मनाना; [s. 10, ill., Indian Evidence Act] प्रेरित करना

persuasion : creed [s.33(d), Children Act] आस्था; [preamble, Caste Disabilities Removal Act] मतावलंबन

persuasive force : आग्रह बल; आग्रही बल

pertinent matters : [s. 473(2), Companies Act] संबद्ध बातें

perusal : the action of perusing [s. 353(4), Cr. P.C.] परिशीलन

peruse : to go through; to look at or look through fairly attentively [s. 145(4), Cr. P.C.] परिशीलन करना

perverse : [s. 116(7), Cr. P.C.] अनुचित

pervert : to make use of, usually wilfully, in a wrong or improper way [sch. art. 84, Limitation Act] दुरुपयोजन करना

pest control officer : नाशकजीव नियंत्रण अधिकारी

pesticide : [s. 35(1)(b)(i), Income-tax Act] नाशकजीवमार

petition : 1. a formal application in writing made to court for judicial action for something that lies in its jurisdiction; a written application addressed to a superior, or to a person or body in authority, soliciting some favour, right or mercy or the redress of some wrong or grievance [s. 401(6), Cr. P.C.] अर्जी; अर्जी देना; अर्जी करना; 2. a document embodying formal written request [Or. 33, r. 8, C.P.C.] याचिका

petition is in course of prosecution : [s. 97, Presidency-towns Insolvency Act] अर्जी विचाराधीन है

petition of appeal : [s. 275, Cantonments Act] अपील की अर्जी

petition, parties to the : [s. 82, Representation of the People Act, 1951] अर्जी के पक्षकार

petition stands disposed of : याचिका का निपटारा हो जाता है ; याचिका का निपटारा किया जाता है

petition writer : a person who scribes petitions and other legal documents for others [s. 477(1)(a), Cr. P.C.] अर्जी लेखक; अर्जी नवीस

petitioner : 1. one who makes a petition [s. 6(4), Indian Lunacy Act] याची; 2. [s. 632, Companies Act] अर्जीदार

petitioning creditor : [s. 5(b), Presidency-towns Insolvency Act and s. 9(2), Provincial Insolvency Act] अर्जी देने वाला लेनदार

petitioning debtor : [s. 112(2)(kk), Presidency-towns Insolvency Act] अर्जी देने वाला ऋणी

Petroleum and Chemicals, Ministry of : पेट्रोलियम और रसायन मंत्रालय

Petroleum Geologist : पेट्रोलियम भू-विज्ञानी

petrol pump keeper : पेट्रोल पंप रक्षक

petrol rail car driver : पेट्रोल रेलकार चालक

petrol viewer : पेट्रोल वीक्षक

petties : खुदरा खर्चे

petty and other works : छोटे-छोटे और अन्य संकर्म

petty cash expenditure : खुदरा नकद खर्चे; खुदरा नकद व्यय

petty deposits : खुदरा निक्षेप

petty objections : छोटी-मोटी आपत्तियां

petty officer : an officer in the navy corresponding in rank to a non-commissioned officer in the Army [s. 132(3)(b), Cr. P.C. and s. 4(xxiii)(b), Air Force Act] पैटी आफिसर; पैटी अफसर

petty sums : खुदरा राशियां

pharmaceutist : औषध निर्माण विज्ञानी

pharmacist : भेषजज्ञ

pharmacognocist : [s. 33C(2)(vi), Drugs and Cosmetics Act] भेषज अभिज्ञानी

pharmacologist : [s. 4(3)(xv), Insecticides Act] औषध विज्ञानी

pharmacology : [s. 3(a), Pharmacy Act] भेषजगुण विज्ञान

pharmacopoeia : फारमेकोपिया

Pharmacopoeial List, Indian : भारतीय भेषज सूची

phenomenal : [first para, enacted formula, National Capital Territory of Delhi Laws (Special Provisions) Act] अपूर्व; असाधारण

philanthropic : charitable परोपकारी

philanthropic purposes : [s. 10(22A), Income-tax Act] परोपकारी प्रयोजन

phonogram : फोनोग्राम

phooka : [s. 2(g), Prevention of Cruelty to Animals Act, 1960] फूका

photograph : a picture taken by the process of photography [s. 3, ill., Indian Evidence Act] फोटोचित्र; फोटो

photographer : फोटोग्राफर; फोटो चित्रकार

photography : the process or art of production of pictures by means of the chemical action of light on a sensitive film of paper, glass, metal, etc. [s. 62, expln. 2, Indian Evidence Act] फोटोचित्रण

photo-gravure : फोटो ग्रेव्यूर

physical : 1. of or relating to body [s. 13(3), Minimum Wages Act] शारीरिक; 2. of or pertaining to material nature; material; corporeal [s. 6, Two-Member Constituencies (Abolition) Act] भौतिक

physical activity : [s. 71A(b), Indian Railways act] शारीरिक सक्रियता

physical affliction or disability : [s. 27(8), Presidency-towns Insolvency Act] शारीरिक व्याधि या निःशक्तता

physical assets : [s. 42(b), Income-tax Act] भौतिक अस्तियां

physical, chemical or biological properties of water : [s. 2(e), Water (Prevention and Control of Pollution) Act] जल के भौतिक, रासायनिक या जैविक गुण

physical comfort : [s. 133(1)(b), Cr. P.C.] शारीरिक सुख

physical condition : [s. 10(2), Prevention of Cruelty to Animals Act, 1890] शारीरिक स्थिति

physical contact : [s. 354A (1)(i), I.P.C.] शारीरिक संस्पर्श

physical culture instructor : व्यायाम शिक्षक

physical custody of the security, having : [s. 19(7)(a), Foreign Exchange Regulation Act] जिसकी वस्तुगत अभिरक्षा में वह प्रतिभूति है

physical division of income : [s. 171(8), expln. (a)(i), Income-tax Act] आय का भौतिक विभाजन

physical division of property : [s. 171(8), expln. (a)(i), Income-tax Act] संपत्ति का विभाजन

physical education : [s. 4(1)(f), Delhi School Education Act] शारीरिक शिक्षा

Physical Education and Research Division : व्यायाम शिक्षा और अनुसंधान प्रभाग

physical feature : [s. 6, Two-Member Constituencies (Abolition) Act] भौतिक विशिष्टता; [s. 3(b), Apprentices Act] प्राकृतिक विशेषता

physical fitness : [1st sch., form A-III, Motor Vehicles Act] शारीरिक योग्यता

Physical Fitness and Drill Instructor : शारीरिक स्वस्थता और कवायद शिक्षक

Physical fitness certificate : [s. 29(5), Aligarh Muslim University Act] स्वास्थ्य प्रमाणपत्र

physical medicine : [1st sch., Indian Medical Council Act] काय आयुर्विज्ञान

physical mutilation : [IIIrd sch., art. 13, Geneva Conventions Act] अंगविच्छेद

physical or mental abnormality : [s. 3(2)(b)(ii), Medical Termination of Pregnancy Act] शारीरिक या मानसिक अप्रसामान्यता

physical or mental condition : [s. 360(3), Cr. P.C.] शारीरिक या मानसिक दशा

physical or mental disability : [s. 80D(1)(b), Income-tax Act] शारीरिक या मानसिक निर्योग्यता

physical possession : personal and immediate possession [sch., art. 97, Limitation Act] भौतिक कब्जा; वस्तुगत कब्जा

physical standards, prescribed : [s. 69(2)(a), Factories Act] निहित शारीरिक मान

Physical Training Instructor : व्यायाम शिक्षक

physical verification : अस्तित्व जांच

physical verification of stock : स्टॉक की अस्तित्व जांच

physical violence : [s. 30(a), Delhi Police Act] शारीरिक हिंसा

physically absent : वस्तुतः अनुपस्थित

physically handicapped : शरीर से असुविधाग्रस्त; शारीरिक निःशक्तता

physician : [s. 156, Navy Act] चिकित्सक

Physicist : भौतिक विज्ञानी

physiological knowledge : [s. 14, Prevention of Cruelty to Animals Act, 1960] शरीर क्रियात्मक ज्ञान

physiologist : शरीर-क्रिया विज्ञानी

physiology, department of : [sch., (statutes) 44(g)(ii), Aligarh Muslim University Act] शरीर क्रिया विज्ञान विभाग

physiotherapist : भौतिक चिकित्साविद्

phyto-chemist : [s. 33C(2)(vii), Drugs and Cosmetics Act] फाइटो-रसायनज्ञ

picketing : [s. 100B, Indian Railways Act] पिकेटिंग करना; धरना देना; धरना

pickler : परिष्कारक

picquet : [s. 6(k), Assam Rifles Act] पिकेट

picture : an individual painting on a surface [s. 37, ill. (b), Indian Contract Act] रंगचित्र

picture prize competition : [s. 2(d), Prize Competitions Act] चित्र पहेली पुरस्कार प्रतियोगिता

piece : 1. [sch. I, pt. III, item 3(b), Indian Carriage of Goods by Sea Act] मद्द; 2. [s. 10, Dramatic Performances Act] कृति

piece for recitation : [s. 2(h), Copyright Act] सुपठन के लिए रचनांश

piece goods : cloth fabrics that are sold from the bolt at retail in lengths specified by the customer [ss. 72 and 74(1), Trade and Merchandise Marks Act] थान वाले माल; (कपड़े का) थान

piece rate : the price per unit of production paid to a piece worker [s. 3(2)(d), Minimum Wages Act] मात्रानुपाती दर

piece-rate basis, on : [s. 59(2), Factories Act] मात्रानुपाती दर पर

piece-rated employee : [s. 4(2), prov., Payment of Gratuity Act] मात्रानुपाती दर से मजदूरी प्राप्त करने वाला कर्मचारी

piece work : [s. 17, Minimum Wages Act] मात्रानुपाती काम

pieces of counterfeit coin : counterfeit coins [s. 14, *ill.*, *Indian Evidence Act*] कूटकृत सिक्के

pieces of metal : [s. 92(2)(b), *Cr. P.C.*] धातु खंड; [*preamble*, *Metal Tokens Act*] धातु के टुकड़े

pier : a solid support of masonry or the like designed to sustain vertical pressure; a solid structure of stone or of earth faced with piles, extending into the sea or a tidal river, to protect or enclose a harbour and form a landing-stage [s. 2(2), *Aircraft Act and sch. II, item (vii)(c), Workmen's Compensation Act*] प्रस्तंभ; [s. 31, *Indian Electricity Act*] बंगसार

pig iron : a product of iron ore made by the reduction of the ore in the large blast furnaces which are filled with layers of the charcoal or coke and flux [sch. I, *ill. (b), Employee's Provident Funds and Miscellaneous Provisions Act and s. 14(iv)(a), Central Sales Tax Act*] कच्चा लोहा

piggery : सुअर पालन

pigmentary colours : colouring matter [1st sch., *form III(d), Motor Vehicles Act*] रंजक रंग

pile of shot and shell on the works : [sch., *item (34), Fort William Act*] संकर्मों पर गोले-गोलियों का ढेर

pilferage : a petty larceny [s. 76F, *Indian Railways Act*] मूषण

pilgrim tax : [s. 2(a)(iv)(ii), *Railway Passenger Fares Act*] तीर्थ-यात्री कर

pillage : plunder [s. 65, *Navy Act*] लूटमार करना; [1st sch., *art. 12, Geneva Conventions Act*] लूटमार

pillion rider : [s. 128(2), *Motor Vehicles Act*] पिछली सवारी

pilot : 1. one who flies or is qualified to fly an airplane [s. 6(2), *Foreigners Act*] वायुयान का चालक; पाइलट; विमान चालक; 2. a person who is duly qualified and usually licensed to conduct a ship into and out of a port [s. 4, *Calcutta Port (Pilotage) Act*] नौचालक पाइलट; 3. a trial unit in experimenting or in testing apparatus or in checking technique or cost preparatory to full scale activity आरंभिक

pilot of aircraft : [s. 6(6)(a), *Foreigners Act*] वायुयान का चालक

pilot officer : पाइलट आफिसर

pilot refractory plant : [*preamble, Assam Sillimanite Limited (Acquisition and Transfer of Undertakings) Act*] पाइलट रिफ्रेक्टरी संयंत्र

pilot studies : [s. 6(3)(f), *Oil Industry (Development) Act*] आरंभिक अध्ययन

pilot vessels, to : [s. 3(3), *Indian Ports Act*] जलयान चलाना

pilotage : navigation of a ship or airplane by observation of land marks directly or by means of a radar विमान चालन, यान मार्गदर्शन; पत्तन नयन; पाइलट कार्य

pilotage account : the compensation made or allowed to a pilot for pilotage यान मार्गदर्शन लेखा

pilotage fees : fees allowed as compensation for the services rendered by a pilot [1st sch., *item 20(2), Carriage by Air Act and s. 35(1), Indian Ports Act*] पत्तन नयन फीस/पाइलट कार्य की फीस; [s. 36, *Indian Ports Act*] मार्गदर्शन फीस

pious obligation : liability of son, grandson and great-grandson to pay ancestor's debts धार्मिक कर्तव्य; पुनीत कर्तव्य

pious, religious or charitable nature : [s. 2, *Public Wakfs (Extension of Limitation) Act*] पवित्र; धार्मिक या पूर्व प्रकृति

Pipeline Inspector : नल निरीक्षक

pipng and instrumentation : [pt. iv(A), *item 31(c), Chemical Weapons Convention Act*] पाइप और उपकरण लगाना

piracy : 1. depredation and robbery in the high seas [s. 67, *Navy Act*] जलदस्वुता; 2. [ss. 14(2), 22, *margin, 44(b), Designs Act*] चोरी

pirate : [s. 3(x), *Army Act and s. 4(xviii), Air Force Act*] जलदस्वु

pisciculture : [s. 2(a), *Agricultural Refinance Corporation Act*] मत्स्यपालन

Pisciculturist : मत्स्यपालन विद्; मछली-पालन विद्

pit head : गर्तमुख

pitch : अलकतरा; कोलतार

placard : a notice or other document, written or printed on one side of a single sheet, to be posted up, or otherwise publicly displayed [s. 62, *expln.*, *ill. 2, Indian Evidence Act*] प्लेकार्ड

place : 1. locality; position [s. 2(b), *Protection of Civil Rights Act*] स्थान; 2. to put in any place रखना

place in liquidation : [s. 37, *Industrial Finance Corporation Act*] समापनाधीन करना

place of abode : place of habitual residence निवास-स्थान

place of anchorage : लंगरगाह

place of arrest : [art. 22(2), *Const.*] गिरफ्तारी का स्थान

place of birth : [art. 15(1), *Const.*] जन्मस्थान

place of business : [s. 9, *Lok Sahayak Sena Act*] कारबार का ठिकाना; [s. 2(dd), *Central Sales-Tax Act*] कारबार का स्थान

place of confinement : [s. 129, *I.P.C.*] परिरोध स्थान

place of departure and of destination : [sch. I, *item 3(b), Carriage by Air Act*] प्रस्थान का और गंतव्य स्थान

place of effective management of company : [s. 115VC, *Income-tax Act*] कंपनी के दक्ष प्रबंधन का स्थान

place of examination : [s. 34, *Prevention of Cruelty to Animals Act, 1960*] परीक्षा स्थल

place of habitation : निवास; निवास-स्थान

place of interment : [s. 2(a), *Ancient Monuments and Archaeological Sites and Remains Act*] दफनगाह

place of keeping : [s. 163(1), *Companies Act*] रखने का स्थान

place of pilgrimage : [s. 80IB(14)(e), *Income-tax Act*] तीर्थस्थान

place of public entertainment : [s. 2(c), *Protection of Civil Rights Act*] लोक-मनोरंजन स्थान; [art. 15(2)(a), *Const.*] सार्वजनिक मनोरंजन का स्थान

place of public resort : [s. 2(1)(f)(iv), *Emigration Act*] लोक समागम का स्थान; सार्वजनिक अभिगम का स्थान; [art. 15(2)(b), *Const.*] सार्वजनिक समागम का स्थान

place of public worship : [s. 2(d), *Protection of Civil Rights Act*] लोक पूजा का स्थान

place of registration : [pt. V. heading, *Registration Act*] रजिस्ट्रीकरण का स्थान

place of religious worship : धार्मिक पूजा का स्थान

place of residence : [s. 2(1), *Registration Act*] निवास-स्थान

place of safety : [s. 9(1)(d), *Cr. P.C.*] सुरक्षित स्थान

place of sepulture : [s. 297, *I.P.C.*] कब्रस्थान

place of suing : [s. 21, *C.P.C.*] वाद लाने का स्थान

place of trial : [s. 72, *Indian Stamp Act*] विचारण का स्थान

place under suspension : निलंबन करना

placement : नियोजन; स्थानन

places where they occur, at both the : [s. 17(a)(i), *Finance Act, 1979*] दोनों स्थानों पर जहां वे आते हैं

placing of limitation : [s. 9(2)(1), *Securities Contracts (Regulation) Act*] मर्यादाओं का लगाया जाना

plainer (planer) : रंदाकार

plaint : the statement in writing of a course of action in which the relief claimed is set out in detail [Or. 6, *r. 1, C.P.C. and s. 7(iv)(f), Court-fees Act*] वादपत्र

plaintiff : the party, who brings a suit to a court of law [Or. 22, *r. 2, C.P.C. and s. 632, Companies Act*] वादी

plaintiff decree-holder : plaintiff in whose favour the suit has been decreed [sch. I, *app. G, form No. 2, C.P.C.*] वादी डिक्रीदार

plan : 1. a drawing, sketch etc. of any object, made by projection upon a flat surface [s. 83, *Indian Evidence Act*] रेखांक; [s. 2(a), *Delivery of Books and Newspapers (Public Libraries) Act*] रेखांकन; 2. a scheme for accomplishing a purpose, a proposed method [s. 19(cc), *Unit Trust of India Act*] योजना; 3. to design रेखांकन करना; 4. to make a plan योजना बनाना

plan expenditure : योजनागत व्यय

plan recorder : योजना अभिलेखक

plan which precludes individual selection : [s. 2(19A), *Indian Stamp Act*] योजना जिससे व्यक्तिगत चयन प्रवारित हो जाता है

plane : [s. 2(h)(vi), *Coking Coal Mines (Emergency Provisions) Act*] समपथ

planned development : [s. 2(e), *Delhi Lands (Restrictions on Transfer) Act*] योजनाबद्ध विकास

planner : योजनाकार

planning : [s. 10(20A), *Income-tax Act*] योजना

planning and procurement : योजना और उपापन

planning and statistics : योजना और सांख्यिकी

Planning Commission : योजना आयोग

Planning Officer : योजना अधिकारी

plant : fixtures, implements, machinery used in industrial process [s. 2(b)(xii), *Coal Mines Provident Fund and Miscellaneous Provisions Act*] प्लांट; संयंत्र; a young tree, vine or shrub lately planted or suitable for planting [s. 14(v), *Central Sales Tax Act*] पौधा; पादप; वनस्पति

plant and equipment : संयंत्र और उपस्कर

plant and machinery accounts : संयंत्र और मशीनरी लेखा

plant breeder : पौधा संवर्धक

plant chargeman : संयंत्र चार्जमैन

plant collector : पौधा संग्राहक

plant disease : पादप रोग

plant foreman : संयंत्र फोरमैन

plant incharge, water softening : संयंत्र प्रभारी; जल मृदुकरण

plant inspector : संयंत्र निरीक्षक

plant introduction sub-station : पादप प्रवर्तन उपकेंद्र

plant of the species : [s. 14(v), *Central Sales Tax Act*] जाति के पौधे

plant pathologist : पादप-विकृति विज्ञानी; पादप रोग विज्ञानी

plant physiologist : पादप क्रिया विज्ञानी

plant protection adviser : वनस्पति संरक्षण सलाहकार

Plant Protection Officer : वनस्पति संरक्षण अधिकारी

plantation : [s. 2(b)(ix), *Collection of Statistics Act*] बागान

Plantation Jamadar : रोपण जमादार

plantation labour : बागान श्रमिक; बागान श्रम

planting : [s. 33A(7), *Income-tax Act*] रोपण

Plasma Officer : प्लाज्मा अधिकारी; प्लाज्मा अधिकारी

plastic and visual art : [sch. 4, *Delhi Urban Art Commission Act*] सुधद्य और चाक्षुष कला

plastic scenery : रूपविधायी दृश्यावली

plastic surgery : the branch of surgery concerned with the repair or restoration of lost, injured or deformed parts of the body chiefly by transfer of tissue प्लास्टिक शल्य चिकित्सा; प्लास्टिक शल्य-विज्ञान; प्लास्टिक सर्जरी

plate : 1. a prize as a cup or other piece of plate given to the winner in contest [s. 30, *Indian Contract Act*] प्लेट; 2. a flat thin smooth piece on or from which something is or is to be embossed, moulded, engraved, gained, deposited or written [ss. 473 and 485, *I.P.C.*] पट्टी

plate laying inspector : प्लेट लेयिंग निरीक्षक

plater : प्लेटर

platform assistant : प्लेटफार्म सहायक

platform inspector : प्लेटफार्म निरीक्षक

platform porter : प्लेटफार्म भारिक

platform supervisor : प्लेटफार्म पर्यवेक्षक

Platoon Commander : प्लाटून कमांडर

play a positive role : [1st sch., I, *Indira Gandhi National Open University Act*] रचनात्मक भूमिका निभाना

play ground : [s. 5(iv), *Maritime University Act*] खेल का मैदान

playwright : [s. 80C(4)(i), *Income-tax Act*] नाटककार

plea : that which is pleaded in justification or excuse ; that which is demanded by pleading [s. 246(3), *Cr. P.C.*] अभिवाक्; [s. 4, *Reciprocity Act*] अभिवचन

plea bargaining : [s. 20, *Gram Nyayalys Act*] सौदा अभिवाक्

plea of guilty : [s. 206(2), *Cr. P.C.*] दोषी होने का अभिवाक्; [s. 105(2), *Navy Act*] दोषी होने का अभिवचन

plea of guilty or not guilty : दोषी होने या निर्दोष होने का अभिवाक्

plea of no case : यह अभिवाक् कि मामला नहीं बनता; मामला न बनने का अभिवाक्

plea of no case to answer : उत्तर देने के लिए कोई मामला न बनने का अभिवाक्

plead : to state and argue a case [s. 4, *Reciprocity Act and art. 124(7), Const.*] अभिवचन करना; [s. 246(2), *Cr. P.C.*] अभिवाक् करना

plead guilty : [s. 105(2), *Navy Act*] दोषी होने का अभिवचन करना; [s. 246(2), *Cr. P.C.*] दोषी होने का अभिवाक् करना

plead guilty to the charge : [s. 206(1), *C.P.C.*] आरोप का दोषी होने का अभिवचन करना

pleader : a category of legal practitioners authorised to plead in a law court [s. 2(15), *C.P.C.*] प्लीडर; अभिवक्ता

pleading : plaint or written statement containing in a concise form the material facts on which the party pleading relies for his claim or defence [s. 58, *Indian Evidence Act*] अभिवचन

pleasure : [s. 102, ill. (ii), *Indian Succession Act*] भोग

pleasure craft : [s. 115V(f), *Income-tax Act*] क्रीडा यान

pleasure grounds : [s. 11, *Cattle-trespass Act*] आमोद-प्रमोद स्थल

pleasure of, at the : [s. 78, *Indian Trusts Act*] के प्रसादानुसार

pleasure of, during the : [s. 11(1), *Unit Trust of India Act*] के प्रसादपर्यंत

pleasure of the President : [art. 156(1), *Const.*] राष्ट्रपति के प्रसादपर्यंत

pleasure yacht : [s. 48, *Indian Ports Act*] क्रीडा नौका

pledge : [s. 172, *Indian Contract Act*] गिरवी; [s. 176, *Indian Contract Act*] गिरवी रखना; [s. 178, *Indian Contract Act*] गिरवी करना

pledge by mercantile agent : [s. 178, *Indian Contract Act*] वाणिज्यिक अभिकर्ता द्वारा गिरवी

pledge by person in possession : [s. 178A, *Indian Contract Act*] कब्जा रखने वाले व्यक्ति द्वारा गिरवी

pledged as security : [s. 21, *Indian Trusts Act*] प्रतिभूति के रूप में गिरवी रखी गई

pledgee : one who holds property as a pledge or with whom a pledge is deposited [s. 130, *Indian Evidence Act*] गिरवीदार

pledger : गिरवीकर्ता

plenary jurisdiction : सर्वांगीण अधिकारिता

plenipotentiary : a person invested with full powers especially a special ambassador or envoy to some foreign country [1st sch, *Geneva Conventions Act*] पूर्णाधिकारी

plinth level : [s. 2(xvi), *Cantonments Act*] कुर्सी की सतह

plug : [s. 6(1)(d), *Oilfields (Regulation and Development) Act*] प्लग करना; प्लग

plugging the loopholes, without : कमियों को दूर किए बिना

plumage : [s. 3(c), *Wild Birds and Animals Protection Act*] पक्षति; पिच्छकालाप

plunder : [s. 6(j), *Assam Rifles Act*] लूटपाट करना

plus amendments and minus amendments : वृद्धि के संशोधन और कमी के संशोधन

plus and minus entries : वृद्धि और कमी की प्रविष्टियां

plus and minus memorandum : वृद्धि और कमी का ज्ञापन

plus minus memorandum : धन ऋण ज्ञापन; वृद्धि कमी ज्ञापन

poaching guard : शिकार चोरी निरोधक

point : 1. the most important essential in some discussion [Or, 41 r. 29, *C.P.C.*] विषय-बिंदु; बिंदु; 2. a step, a stage or degree in progress or development प्रक्रम; 3. something that is subject of discussion or attention [s. 24(2), *prov.*, *C.P.C.*] प्रश्न; 4. a matter in debate, under attention or to be taken into account [Or. 8, r. 4, *C.P.C.*] बात; 5. a place or station स्थल

point for determination : the question to be decided upon [s. 354(1)(b), *Cr. P.C.*] अवधारण के लिए प्रश्न; [Or. 20, r. 4(1) *C.P.C.*] अवधार्य प्रश्न

point material to the result : [s. 192, *I.P.C.*] परिणाम के लिए तात्विक बात

point of fact : तथ्य का प्रश्न

point of foreign law : विदेशी विधि का प्रश्न

point of form, defective in : [s. 44, *Indian Lunacy Act*] प्ररूपिक दृष्टि से त्रुटिपूर्ण

point of form, insufficient in : [s. 44, *Indian Lunacy Act*] प्ररूपिक दृष्टि से अपर्याप्त

point of inter-change of wagons : [s. 76C, *Indian Railways Act*] वेगनों की अदला-बदली का स्थान

point of law : [s. 234, *prov.*, *Cr. P.C.*] विधि का प्रश्न; [s. 98(2), *prov.*, *C.P.C.*] विधि-प्रश्न

point of substance : point of essence [Or. 8, r. 4, *C.P.C.*] सार की बात

point of time, at some : [s. 93(3), *expln.*, (c)(i), *Income-tax Act*] किसी समय विशेष पर

point of view, a confessional : [IIIrd sch., art. 37, *Geneva Conventions Act*] प्रायश्चित्त को मानने वाले पथ के अनुसार

point out : [s. 25(1)(m), *Arms Act*] बताना

points : बिंदु; मुद्दे; प्रश्न

points at issue : [s. 26(2), *Arbitration and Conciliation Act*] विवाद्यक प्रश्न

points of dispute : [s. 104(4), *Industrial Disputes Act*] विवाद के प्रश्न; विवाद्यक प्रश्न

points of origin and termination : [sch., item (vii), *Indian Electricity Act*] प्रारंभ के और अंतिम स्थल

pointsman : कंटेवाला

poisonous substance : [s. 285, *I.P.C.*] विषैला पदार्थ

police : the civil force to which is entrusted the duty of maintaining public order etc. [s. 2(c), *expln.* (b), *Cr. P.C.*] पुलिस (आरक्षी)

Police Automobile Officer : पुलिस मोटर वाहन अधिकारी

Police Commissioner : पुलिस आयुक्त (पुलिस कमिश्नर)

police diary : a diary maintained by a police officer, particularly in respect of a crime under investigation [s. 172(2), *Cr. P.C.*] पुलिस डायरी

police force : पुलिस बल

police grid system : पुलिस ग्रिड व्यवस्था

Police Inspector : पुलिस निरीक्षक

police investigation : पुलिस अन्वेषण

policeman : a person holding office in the police force of the country; member of police force [s. 182, *ill.* (c), *I.P.C.*] पुलिसजन

police, mounted : सवार पुलिस

police officer : any person holding an office usually above the rank of a constable in the police force of the country [s. 25, *Indian Evidence Act and s. 2(c), Cr. P.C.*] पुलिस आफिसर; पुलिस अधिकारी

police officer above the rank of a constable : [s. 10(2), *Prevention of Cruelty to Animals Act, 1890*] कांस्टेबल की पंक्ति से ऊपर का पुलिस अधिकारी

police officer not below the rank of Sub-Inspector : [s. 53(1), *Cr. P.C.*] पुलिस अधिकारी जो उपनिरीक्षक की पंक्ति से नीचे का न हो

police report : पुलिस रिपोर्ट

police station : [s. 2(5), *Cr. P.C.*] पुलिस थाना

Police Station Officer : थानेदार; थाना अधिकारी

Police Training College : पुलिस प्रशिक्षण कालेज

policy : 1. a course of action adopted as advantageous or expedient [s. 30, *Unit Trust of India Act*] नीति; 2. a document containing an undertaking in consideration of a premium or premiums to pay a specified amount or part thereof in the event of a specified contingency [s. 212, *ill.* (c), *Indian Contract Act*] पालिसी

policy, academic : शैक्षणिक नीति

policy broker : [s. 171, *Indian Contract Act*] बीमा दलाल

policy loan ledger : पालिसी उधार खाता

policy, matters of : नीति विषयक मामले

policy of group insurance : [s. 2(19A), *Indian Stamp Act*] सामूहिक बीमा पालिसी

policy of insurance : [s. 92, *ill.* (a), *Indian Evidence Act*] बीमा की पालिसी ; [s. 2(19), *Indian Stamp Act*] बीमा पालिसी

policy of marine insurance : [s. 67, *Indian Stamp Act*] सामुद्रिक बीमा पालिसी

policy of sea-insurance : [s. 2(20), *Indian Stamp Act*] समुद्रीय बीमा पालिसी

policy of survivorship assurance : उत्तरजीवी बीमा पालिसी

policy time : [s. 27(1)(2), *Marine Insurance Act*] पालिसी समय

policy, unvalued : [s. 29(1), *Marine Insurance Act*] अनिश्चित मूल्य पालिसी

policy, valued : [s. 29(1), *Marine Insurance Act*] निश्चित मूल्य पालिसी

policy, voyage : [s. 27(1), *Marine Insurance Act*] जलयान पालिसी

politic and corporate bodies : [s. 4, *Fatal Accidents Act*] राज्यिक और निगमित निकाय

political : pertaining to the policy or the administration of a State or government [Or. 5, r. 26(a), *C.P.C.*] राजनीतिक; [s. 6(g), *T.P. Act and preamble, Const.*] राजनैतिक

political agent : [s. 3(43), *General Clauses Act and Or. 5, r. 26(a), C.P.C.*] राजनैतिक अभिकर्ता (पोलिटिकल एजेंट); [s. 86, *Indian Evidence Act*] राजनैतिक अभिकर्ता

political character : [preamble, *Legal Tender (Inscribed Notes) Act*] राजनैतिक स्वरूप; राजनैतिक प्रकृति

political contributions : [s. 293A, *hdg.*, *Companies Act*] राजनीतिक स्वरूप के अभिदाय

political department : राजनैतिक विभाग

political interest : [s. 16(1), *Trade Unions Act*] राजनैतिक हित

political officer : राजनैतिक अधिकारी

political party : [s. 2(f), *Representation of the People Act, 1951*] राजनैतिक दल

political pension : pension granted by the State to any one for some political reason; an allowance payable by the Government of India under an arrangement effected between the Government of India and another sovereign power [s. 60(1)(g), C.P.C.] राजनैतिक पेंशन

poll : the entering of votes in order to their being counted [s. 56, Representation of the People Act, 1951] मतदान (पोल); [s. 179(1), Companies Act] मतान्कन

poll shall be taken : [s. 53(1), Representation of the People Act, 1951] मतदान होगा

polling agent : an agent appointed by a candidate to look after his interest and represent him at the poll [s. 49(1), Representation of the People Act, 1951] मतदान अभिकर्ता (पोलिंग एजेंट)

Polling Officer : [s. 26(1), prov., Representation of the People Act, 1951] मतदान आफिसर (पोलिंग आफिसर); मतदान अधिकारी

polling station : [s. 26(1), prov., Representation of the People Act, 1951] मतदान केंद्र (पोलिंग स्टेशन)

pollutant : [s. 7(2)(m), Chemical Weapons Convention Act] प्रदूषक

pollute : to make physically impure, foul or filthy [1st sch., app. A, form No. 23(1), C.P.C.] प्रदूषित करना; प्रदूषण करना

pollution : [s. 186(f)(ix), Cantonments Act] प्रदूषण

polluting matter : [ss. 24(1) and 31(1), Water (Prevention and Control of Pollution) Act] प्रदूषक पदार्थ

polygamy : the practice or custom according to which one man has or may have two or more wives [s. 56, ill. (c), Indian Contract Act] बहुपत्नीत्व

pony : टट्टू

pool : पूल; एकत्रित करना

pool fund : [s. 10, Coffee Act] पूल निधि

pool staff : पूल कर्मचारी

pooled standard rent : पूलित मानक भाटक

pooling arrangement : [s. 115VI(2), Income-tax Act] एकीकरण व्यवस्था

population : [art. 81(3), Const.] जनसंख्या

population ratio : जनसंख्या अनुपात

pornography : 1. [s. 13(1)(d), Commission for Protection of Child Rights Act] अश्लील साहित्य; 2. [s. 354A(1)(iii), I.P.C.] अश्लील साहित्य

port : 1. a harbour or place of shelter where ships arrive with their freight and customs for goods are taken [ss. 3(1) and 18(1), Emigration Act] पत्तन; 2. to carry or convey वहन करना

Port Authority : a local authority entrusted with the administration of a port [s. 60, expln. 3(i), C.P.C.] पत्तन प्राधिकारी

port clearance : पत्तन निकासी; [s. 172(6), Income-tax Act] पत्तन निकासी पत्र

Port Commissioner : [s. 3(31), General Clauses Act] पत्तन आयुक्त

Port Conservator : पत्तन संरक्षक

port cypher book officer : पत्तन बीजांक अधिकारी

port dues : पत्तन-शुल्क

port, minor : लघु पत्तन

port of call : a port where vessels can call for stores or repairs [art. 37, Geneva Conventions Act] पड़ाव पत्तन

port of destination : [sch. 1, item 56, Indian Stamp Act] गन्तव्य पत्तन

port of discharge : [sch. 1, art. III, item 6, Indian Carriage of Goods by Sea Act] उतराई के पत्तन

port of disembarkment : [s. 159, Army Act] उतरने का पत्तन

port of embarkation : [IIIrd sch., art. 118, Geneva Conventions Act] पोतारोहण पत्तन

port of registry : [s. 3(29), Merchant Shipping Act] रजिस्ट्री पत्तन

port of shipment : [sch. 1, art. III, item 7, Indian Carriage of Goods by Sea Act] लदान पत्तन; [s. 90, Trade and Merchandise Marks Act] पोत-भरण का पत्तन

port of town : नगर का पत्तन

port officer : पत्तन अधिकारी

Port Trust : a local authority entrusted with the administration of the affairs of a port [s. 20(d), Indian Trusts Act] पत्तन न्यास

port trust bonds : पत्तन न्यास बंधपत्र

port warehouse certificate : [sch., pt. II, item 3, Commercial Documents Evidence Act] पत्तन भंडागार प्रमाणपत्र

portable : [s. 36(2), Factories Act] वहनीय

portable or temporary shelter : [s. 2(c), Manipur (Hill Areas) District Councils Act] उठाकर ले जाने का बिल या अस्थायी आश्रय स्थान

porter : भारिक; वाहक; पोर्टर

portage : [s. 7(n), Assam Rifles Act] वहन मूल्य; [s. 14(i)(d), National Waterway (Allahabad-Haldia Stretch of the Ganga-Bhagirathi-Hooghly River) Act] दुलाई

portfolio (of a minister) : संविभाग

ports department : पत्तन विभाग

porthole : गवाक्ष

portion : [s. 19(2)(c), Indian Partnership Act] भाग; [s. 44(2), Inland Vessels Act] प्रभाग

portioner : [chap. XXI, heading, Indian Succession Act] हिस्सा पाने वाला

portrait : a figure drawn, painted or carved upon a surface to represent some object; especially a likeness of a person especially of the face made from life by drawing, painting, photograph, engraving, etc. [s. 32(6), Indian Evidence Act] चित्र; [app. A-39, C.P.C.] रंगचित्र

portray : [s. 2(a), Young Persons (Harmful Publications) Act] चित्रित करना

position : [s. 7(3), expln., Hindu Succession Act] पद; [s. 53(a), Border Security Force Act] पद/ओहदा; [s. 19, Indian Evidence Act] स्थिति

position in life : [s. 146, Indian Evidence Act] जीवन में स्थिति

position of active confidence : [s. 111, Indian Evidence Act] सक्रिय विश्वास की स्थिति

position of management : प्रबंध का पद; प्रबंध पद

positive amount : [s. 158B(2)(d), Income-tax Act] निश्चित रकम

positive assertion : an assertion admitting of no doubt [s. 18(1), Indian Contract Act] निश्चयात्मक प्राख्यान

positive morality : मानव स्थापित नैतिकता

positive qualifications : निश्चित अर्हताएं

possessing : [s. 133(1), Cr. P.C.] कब्जा रखने वाला

possession : 1. physical control, whether actual or in the eyes of law, over property; the condition of holding at one's disposal [s. 66, T.P. Act] कब्जा (स्वाधीनम्); 2. the area in one's possession [s. 37, Indian Evidence Act] कब्जाधीन क्षेत्र

possession, bona fide : [s. 10, Estate Duty Act] वास्तविक कब्जा

possession, British : a territory subject to the British rule or government [s. 3(6), General Clauses Act] ब्रिटिश कब्जाधीन क्षेत्र

possession, immediate : direct possession, as opposed to mediate possession [s. 8, Specific Relief Act] अव्यवहित कब्जा; सीधा कब्जा; [Or. 39, r. 9, C.P.C.] तुरंत कब्जा

possession, order or disposition of the insolvent, in the : [s. 52(2)(c), Presidency-towns Insolvency Act] दिवालिया के कब्जे, आदेश या व्ययन के अधीन

possession, party in : [s. 145(4), Cr. P.C.] कब्जा रखने वाला पक्षकार

possession, reversioner in : [s. 15(e), Specific Relief Act] सकब्जा उत्तरभोगी

possessor : one who possesses [s. 2(4), Sale of Goods Act] कब्जा रखने वाला; [s. 535(1)(c), Companies Act] वह व्यक्ति, जिसका उस पर कब्जा है

possessor of the document : [s. 137, expln., T.P. Act] दस्तावेज पर कब्जा रखने वाला व्यक्ति

possessory remedies : कब्जा विषयक उपचार

possibility : that which is possible [s. 6(a), T.P. Act] संभावना; संभव

possibility of a like nature : [s. 6(a), T.P. Act] इसी प्रकृति की संभावना

possible : falling within the bounds of what may happen or may be done [s. 60(1)(m), C.P.C.] संभव

possible right or interest : right or interest that may possibly be acquired in future [s. 60(1), prov. (m), C.P.C.] संभव अधिकार या हित; possible to do so consistent with the nature and circumstances of the case, where it is [Or. 32A, r. 3(1), C.P.C.] जहाँ ऐसा करना मामले की प्रकृति और परिस्थितियों से संगत संभव हो

post : 1. a place where armed men are permanently quartered for defensive or other purposes [s. 2(5), Cr. P.C.] चौकी; 2. a nation's organisation or system for handling the transmission of letters and other matters; the matter so sent and received [s. 4, ill. (b), Indian Contract Act] डाक; 3. a position or appointment [s. 34(h), Army Act] पदस्थान; [art. 16(4), Const.] पद; 4. to put in post for onward transmission [s. 114, ill. (f), Indian Evidence Act] डाक में डालना

Post and Telegraph Board : डाक-तार बोर्ड

Post and Telegraph Department : डाक-तार विभाग

post, ad hoc : तदर्थ पद

post audit : पश्च-संपरीक्षा

post audit voucher : पश्च-संपरीक्षा वाउचर

post bill : पश्च-संदाय बिल

post bills, bank : [s. 17(6), Reserve Bank of India Act] बैंक प्रेष विपत्र

post commission training : आयुक्ति पश्चात् प्रशिक्षण

post constitution law : संविधानोत्तर विधियां; संविधान के बाद की विधियां

post date : 1. to date as of a time subsequent to that of execution, to assign a date subsequent to actual occurrence [s. 68, Indian Stamp Act] आगे की तारीख डालना

post dated : उत्तरतारीख; आगे की तारीख डाला हुआ

post, ex cadre : काडर बाह्य पद

post facto approval : कार्योत्तर अनुमोदन

post, gazetted : राजपत्रित पद

post graduate : belonging to study pursued after graduation स्नातकोत्तर

post graduate course : [sch., item 22(3)(a), Aligarh Muslim University Act] स्नातकोत्तर पाठ्यक्रम

post graduate studies : [sch., item 18(1), North-Eastern Hill University Act] स्नातकोत्तर अध्ययन

post harvest period : [s. 3(3B)(ii), Essential Commodities Act] फसल कटने के पश्चात् की कालावधि

post in account : खाते में प्रविष्टि करना; खाते में डालना

post involving higher responsibilities : [s. 2(e)(ii)(b), Additional Emoluments (Compulsory Deposit) Act] अधिक उत्तरदायित्वों वाला पद

post, isolated : एकल पद

post mark : any mark impressed by the post office on any article sent through the agency of the post office; a mark officially impressed upon letters or other postal packages; usually a mark giving the place, date and hour of dispatch or of the arrival of the mail [s. 21, ill. (c), Indian Evidence Act] डाक चिह्न

Post Master : [s. 2(j), Indian Post Office Act] डाकपाल; पोस्टमास्टर

post master, deputy sub: उपनायब डाकपाल

post master, sub : नायब डाकपाल

post master sub-assistant : नायब सहायक डाकपाल

Post Master General : [s. 2(j), Indian Post Office Act] महाडाकपाल; पोस्ट मास्टर जनरल

post-mortem : शव परीक्षण; शव परीक्षा

post-natal care : [s. 8, Maternity Benefit Act] प्रसवोत्तर देखरेख

post-nuptial settlements : [s. 40, Indian Divorce Act] विवाह पश्चात् के व्यवस्थापन

post office : [s. 2(b), Indian Post Office Act] डाकघर

Post Office : [s. 2(k), Indian Post Office Act] डाक विभाग

post office certificate : डाकघर प्रमाणपत्र

post office insurance fund : डाकघर बीमा निधि

post office national plan certificate : [s. 5(1)(xvi), Wealth-tax Act] डाकघर राष्ट्रीय योजना पत्र

post office national savings certificate : [s. 10(15)(ii), Income-tax Act] डाकघर राष्ट्रीय बचत पत्र

post office savings bank account : [s. 417(1)(a), Companies Act] डाकघर बचत बैंक खाता

Post Office (Time-Deposit) Rules, 1970 : डाकघर (सावधिक जमा) नियम, 1970

post, officiating : स्थानापन्न पद

post or office : पद या अधिकार-पद

post, pensionable : पेंशनी पद

post, permanent : स्थायी पद

post, permanent pensionable : स्थायी पेंशनी पद

post review : पश्च पुनर्विलोकन

post script : पुनश्च

post, selection : चयन पद

post, senior : ज्येष्ठ पद

post, shadow : छाया पद

post, substantive : अधिष्ठायी पद; मूल पद

post-supernumerary : redundant post; a superfluous post अधिसंख्य पद

post, supertime scale : अतिकालमान पद; अतिकाल मानिक पद

post, teaching : अध्यापन पद

post, temporary : अस्थायी पद

post tenure : refers to only period of service and it has no reference to the post held by the employee सावधिक पद

post, vacant : रिक्त पद

postage : the fee charged by the post office for any article sent through its agency [s. 143, C.P.C.] डाक महसूल

postage account : डाक महसूल लेखा

postage stamp : [s. 2(g), Indian Post Office Act] डाक महसूल स्टॉप

postal : [s. 91(3)(b), Cr. P.C.] डाक; डाक संबंधी

postal article : [s. 2(b), Indian Post Office Act] डाक वस्तु

postal authority : [s. 35, Presidency-towns Insolvency Act] डाक अधिकारी

postal ballot : [s. 60(a), Representation of the People Act, 1951] डाक मतपत्र (पोस्टल बैलट)

postal cash certificate : [sch., pt. 1, entry 9, Mangrol and Manavadar (Administration of Property) Act] डाकघर नकदी प्रमाणपत्र

postal certificate : डाक प्रमाणपत्र

postal charges : cost of postage; fee charged by the post office for any article sent through its agency [Or. 9, r. 2, C.P.C.] डाक महसूल

postal communication : transmission by post [Or. 5, r. 25, C.P.C.] डाक द्वारा संचार

postal copies : डाक प्रतियां

postal dak : पोस्टल डाक

postal employee : a person in the service of the postal department [Or. 5, r. 20A(2), C.P.C.] डाक कर्मचारी

postal insurance fund : डाक बीमा निधि

postal insurance policy : डाक बीमा पालिसी

postal insurance premium : डाक बीमा प्रीमियम

postal life insurance : [sch. 1, item 47(d)(iii), Indian Stamp Act] डाक जीवन बीमा

postal life insurance policy : डाक जीवन बीमा पालिसी

postal money order : [Or. 21, r. 1(1)(a), C.P.C.] मनीआर्डर

postal note : [s. 2(f), Foreign Exchange Regulation Act] पोस्टल नोट; डाक नोट

postal order : पोस्टल आर्डर

posted in due course : [s. 16, ill. (b), Indian Evidence Act] सम्यक् अनुक्रम में डाक में डाला गया

posterior mortgagee : subsequent mortgagee of any mortgaged property [s. 94, T.P. Act] पीछे वाला बंधकदार

posthumous : [s. 3(64), General Clauses Act] मरणोत्तर

posthumous child : [s. 7, Indian Succession Act] मरणोत्तर संतान

posthumous work : [s. 24, margin, Copyright Act] मृत्यु-उपरांत कृति

posting : तैनात करना; प्रविष्टि करना; खतियाना

posting procedure : तैनाती प्रक्रिया

posting, station of : तैनाती का स्थान

postings and transfer orders : तैनाती और स्थानांतरण आदेश

postings, normal : प्रसामान्य तैनातियां

Postman : [s. 3(b), Indian Post Office Act] डाकिया

postpone : to put off to later time; to defer [s. 309(2), Cr. P.C.] मुलतवी करना; [s. 38(b), Indian Trusts Act] मुलतवी रखना

postpone further proceedings : [s. 329(1), Cr. P.C.] आगे की कार्यवाहियां मुलतवी करना

postpone or adjourn proceedings : [s. 309, Cr. P.C.] कार्यवाही को मुलतवी या स्थगित करना

postponement : 1. the action or fact of postponing or putting off to a later time [ss. 202 and 309, expln., Cr. P.C.] मुलतवी करना; 2. the fact of being postponed [Or. 9, r. 6(2), C.P.C.] मुलतवी होना

postponement of payment on terms : [s. 70(1), Estate Duty Act] निबंधनों पर संदाय की मुलतवी

postponement of sale : [Or. 21, r. 58(2), C.P.C.] विक्रय को मुलतवी करना

posts abroad, Indian Mission and : विदेश में भारतीय मिशन और व्यापारिक चौकियां

Posts and Telegraph account : डाक-तार लेखा

posts held in abeyance : आस्थगित पद

postulate : आधार तत्व

postulates, jural : विधिगत मान्यताएं

potable water : [s. 282(15), Cantonments Act] पेय जल

potency : [s. 2(f), Consumer Protection Act] शक्ति

potent : [s. 10 expln., Drugs and Cosmetics Act] शक्त

potential infringement : [s. 19, Patents Act] संभाव्य अतिलंघन

potential purchaser : संभावी क्रेता

potential users : [s. 2(1)(o), Consumer Protection Act] संभावित प्रयोगकर्ता; संभावित उपयोगकर्ता

potentially teratogenic agents : [s. 4(3)(iii), Pre-Natal Diagnostic Techniques (Regulation and Prevention of Misuse) Act] विभव विरूपजनकों

poultry farming : 1. [s. 35C(1)(a), Income-tax Act] कुक्कुट-पालन उद्योग; 2. [s. 2(a), Agricultural Refinance Corporation Act] कुक्कुट-पालन

poultry feed : [sch. V, item 29, Income-tax Act] कुक्कुट खाद्य

pound keeper : [s. 6, Cattle-trespass Act] कांजी हौस रखवाला; कांजी हौस मुंशी

poundage fee : [sch. II, item 92(g), Income-tax Act] पांडेज शुल्क

pourvoi en cassation : [3rd sch., art. 1(2)(d), Arbitration and Conciliation Act] पुनर्विलोकन

poverty alleviation scheme : [s. 40, Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act] गरीबी उन्मूलन स्कीम

powdered : चूर्णकृत

powdered cardamom : [s. 3(b), Cardamom Act] चूर्ण इलायची; इलायची चूर्ण

power : 1. ability conferred upon a person by the law to alter, by his own will directed to that end, the rights, duties, liabilities or other legal relations either of himself or other persons [s. 91(1), Cr. P.C. and art. 161, margin, Const.] शक्ति; 2. electrical energy [s. 22(2)(i), Damodar Valley Corporation Act] बिजली; 3. electrical energy or any other form of energy which is mechanically transmitted [s. 2(g), Factories Act] शक्ति

power alcohol : [s. 4(1), Indian Power Alcohol Act] पावर अल्कोहल

power controller : मशीन नियंत्रक; यंत्र नियंत्रक

power factor : [s. 23(4)(b), Indian Electricity Act] शक्ति गुणक

power house : [s. 22(2)(ii), Damodar Valley Corporation Act] बिजली घर

power, in his : उसके शक्त्याधीन; उसकी शक्ति में

power, objects of : [s. 92, Indian Succession Act] शक्ति के उद्देश्य

power of administrator to promulgate ordinances during recess of legislature : [art. 239B, hdg. Const.] विधान-मंडल के विश्रान्ति काल में अध्यादेश प्रख्यापित करने की प्रशासक की शक्ति

power of appointment : [s. 69, Indian Succession Act] नियोजन की शक्ति; नियुक्त करने की शक्ति

power of appointment of property : [s. 2(xxiv)(c), Gift-tax Act] संपत्ति नियोजन शक्ति

power of attorney : a formal instrument by which one person empowers another to represent him or act in his stead for certain purposes [s. 102, T.P. Act and long title, Powers-of-Attorney Act] मुह्तारनामा

power of Governor to grant pardons, etc. and to suspend, remit or commute sentences in certain cases : [art. 161, margin, Const.] क्षमा आदि की और कुछ मामलों में दंडादेश के निलंबन, परिहार या लघुकरण की राज्यपाल की शक्ति

power of Governor to promulgate ordinances during recess of legislature : [art. 213, margin, Const.] विधान-मंडल के विश्रान्तिकाल में अध्यादेश प्रख्यापित करने की राज्यपाल की शक्ति

power of High Courts to issue certain writs : [art. 226, margin, Const.] कुछ रिट निकालने की उच्च न्यायालय की शक्ति

power of legislature of a State to make provision with respect to elections to such legislature : [art. 328, margin, Const.] किसी राज्य के विधान-मंडल के लिए निर्वाचनों के संबंध में उपबंध करने की उस विधान-मंडल की शक्ति

power of Parliament to amend the Constitution and procedure therefor : [art. 368 margin, Const.] संविधान का संशोधन करने की संसद् की शक्ति और उसके लिए प्रक्रिया

power of Parliament to impose restrictions on trade, commerce and intercourse : [art. 302, margin, Const.] व्यापार, वाणिज्य और समागम पर निर्बंधन अधिरोपित करने की संसद् की शक्ति

power of Parliament to legislate for two or more States by consent and adoption of such legislation by any other State : [art. 252, margin, Const.] दो या अधिक राज्यों के लिए उनकी सहमति से विधि बनाने की संसद् की शक्ति और ऐसी विधि का किसी अन्य राज्य द्वारा अंगीकार किया जाना

power of Parliament to legislate with respect to a matter in the State List in the national interest : [art. 249, margin, Const.] राज्य सूची में के विषय के संबंध में राष्ट्रीय हित में विधि बनाने की संसद् की शक्ति

power of Parliament to legislate with respect to any matter in the State List if a Proclamation of Emergency is in operation : [art. 250, margin, Const.] यदि आपात की उद्घोषणा प्रवर्तन में हो तो राज्य सूची में के विषय के संबंध में विधि बनाने की संसद् की शक्ति

power of Parliament to make provision with respect to elections to Legislatures : [art. 327, margin, Const.] विधान-मंडलों के लिए निर्वाचनों के संबंध में उपबंध करने की संसद् की शक्ति

power of Parliament to modify the rights conferred by this Part in their application to Forces, etc. : [art. 33, margin, Const.] इस भाग द्वारा प्रदत्त अधिकारों का, बलों आदि को लागू होने में, उपांतरण करने की संसद् की शक्ति

power of Parliament to provide for the establishment of certain additional courts : [art. 247, margin, Const.] कुछ अतिरिक्त न्यायालयों की स्थापना का उपबंध करने की संसद् की शक्ति

power of Parliament to vary or revoke conditions of service of officers of certain services : [art. 312A, margin, Const.] कुछ सेवाओं के अधिकारियों की सेवा की शर्तों में परिवर्तन करने या उन्हें प्रतिसंहत करने की संसद् की शक्ति

power of President to consult Supreme Court : [art. 143, margin, Const.] उच्चतम न्यायालय से परामर्श करने की राष्ट्रपति की शक्ति

power of President to grant pardons, etc. and to suspend, remit or commute sentences in certain cases : [art. 72, margin, Const.] क्षमा आदि की और कुछ मामलों में दंडादेश के निलंबन, परिहार या लघूकरण की राष्ट्रपति की शक्ति

power of President to make order in respect of persons under preventive detention in certain cases : [art. 373, margin, Const.] निवारक निरोध में रखे गए व्यक्तियों के संबंध में कुछ दशाओं में आदेश करने की राष्ट्रपति की शक्ति

power of President to make regulations for certain Union Territories : [art. 240, margin, Const.] कुछ संघ राज्यक्षेत्रों के लिए विनियम बनाने की राष्ट्रपति की शक्ति

power of President to promulgate ordinances during recess of Parliament : [art. 123, margin, Const.] संसद् के विश्रान्तिकाल में अध्यादेश प्रख्यापित करने की राष्ट्रपति की शक्ति

power of superintendence over all courts by the High Court : [art. 227, margin, Const.] सभी न्यायालयों के अधीक्षण की उच्च न्यायालय की शक्ति

power of procurator : [s. 10(2), Reserve Bank of India Act] प्राधिकार पत्र

power of revision : [s. 106(4), Cr. P.C.] पुनरीक्षण की शक्ति

power of revocation ; [s. 93(3), expln. (c)(iv), Income-tax Act] प्रतिसंहरण शक्ति

power of search and seizure : [s. 37A(1), Wealth-tax Act] तलाशी और अभिग्रहण की शक्ति

power of survey : [s. 113A, Income-tax Act] सर्वेक्षण की शक्ति

power of the Deputy Chairman or other person to perform the duties of the office of, or to act as, Chairman : [art. 91, margin, Const.] सभापति के पद के कर्तव्यों का पालन करने या सभापति के रूप में कार्य करने की उपसभापति या अन्य व्यक्ति की शक्ति

power of the Deputy Speaker or other person to perform the duties of the office of, or to act as, Speaker : [art. 95, margin, Const.] अध्यक्ष के पद के कर्तव्यों का पालन करने या अध्यक्ष के रूप में कार्य करने की उपाध्यक्ष या अन्य व्यक्ति की शक्ति

power of the President to adapt laws : [art. 372A, margin, Const.] विधियों का अनुकूलन करने की राष्ट्रपति की शक्ति

power of the President to remove difficulties : [art. 392, margin, Const.] कठिनाइयों को दूर करने की राष्ट्रपति की शक्ति

power of the States to entrust functions to the Union : [art. 258A, margin, Const.] संघ को कृत्य सौंपने की राज्यों की शक्ति

power of the Union to confer powers, etc., on States in certain cases : [art. 258 margin, Const.] कुछ दशाओं में राज्यों को शक्ति प्रदान करने आदि की संघ की शक्ति

power plant : [s. 66(2)(h), Factories Act] शक्ति संयंत्र; विद्युत संयंत्र

power project : विद्युत परियोजना

power recorder : शक्ति अभिलेखी

power room attendant : विद्युतकक्ष परिचर

power scheme in Union Territory : संघ राज्यक्षेत्र में विद्युत स्कीम

power station : [s. 2(1)(j)(vii), Mines Act] विद्युत केंद्र/पावर स्टेशन; बिजली घर

power station operator : बिजली घर प्रचालक

power structure : [s. 22(2)(ii), Damodar Valley Corporation Act] बिजली संरचना

power to adopt : [s. 49(b), Registration Act] दत्तक ग्रहण की शक्ति

power to appoint property : [s. 2(13), Estate Duty Act] संपत्ति नियोजन शक्ति

power to appoint such property : [s. 69, expln., Indian Succession Act] ऐसी संपत्ति के नियोजन की शक्ति

power to appoint to include power to suspend or dismiss : [s. 16, General Clauses Act] नियुक्त करने की शक्ति के अंतर्गत निलंबित या पदच्युत करने की शक्ति का होना

power to carry on trade, etc.: [art. 298, margin, Const.] व्यापार करने आदि की शक्ति

power to convey : [s. 39, Indian Trusts Act] हस्तांतरण की शक्ति

power to exempt : [s. 14, Industrial Employment (Standing Orders) Act] छूट देने की शक्ति

power to extend functions of Public Service Commissions : [art. 321, margin, Const.] लोक सेवा आयोगों के कृत्यों का विस्तार करने की शक्ति

power to issue an order : [s. 164(1), Navy Act] आदेश निकालने की शक्ति ; आदेश जारी करने की शक्ति

power to legislate : विधि बनाने की शक्ति

power to make exemption : [s. 24, Companies (Profits) Surtax Act] छूट देने की शक्ति

power to make regulations as to conditions of service of members and staff of the Commission : [art. 318, margin, Const.] आयोग के सदस्यों और कर्मचारिवृद् की सेवा की शर्तों के बारे में विनियम बनाने की शक्ति

power to prohibit importation : [s. 11, Customs Act] आयात प्रतिषेध करने की शक्ति

power to punish for contempt of itself : [art. 129, Const.] अपने अवमान के लिए दंड देने की शक्ति

power to remove difficulties : 1. [s. 5, Goa, Daman and Diu (Absorbed Employees) Act] कठिनाइयों का निराकरण करने की शक्ति; 2. [s. 99A, Employees' State Insurance Act] कठिनाइयों दूर करने की शक्ति; कठिनाइयों को दूर करने की शक्ति

power to set aside contract : [s. 19A, Indian Contract Act] संविदा को अपास्त करने की शक्ति

power to state case : [Or. 36, r. 1, C.P.C.] मामले का कथन करने की शक्ति; मामला कथित करने की शक्ति

power to supersede a corporation : [s. 38, Road Transport Corporations Act] निगम को अतिष्ठित करने की शक्ति

powerloom : [s. 2(b), Handlooms (Reservation of Articles for Production) Act] पावरलूम

powers and duties of auditor : [s. 227(1), Companies Act] संपरीक्षक की शक्तियां और कर्तव्य

powers and duties of corporation : [ch. 3, heading, Road Transport Corporations Act] निगम की शक्तियां और कर्तव्य

powers and functions : [s. 10E(1), Companies Act] शक्तियां और कृत्य

powers and immunities : [art. 65(3), Const.] शक्तियां और उन्मुक्तियां

powers, exercisable : [s. 107A(10), Income-tax Act] प्रयोक्तव्य शक्तियां; प्रयोग की जा सकने वाली शक्तियां

powers of command : [s. 184(2)(a), Navy Act] समादेशन शक्तियां

powers of Registering Officers : [pt. XI, Heading, Registration Act] रजिस्ट्रीकर्ता आफिसरों की शक्तियां; रजिस्ट्रीकर्ता अधिकारियों की शक्तियां

powers, privileges, etc., of the Houses of Legislatures and of the members and committees thereof : [art. 194, margin, Const.] विधान-मंडलों के सदनों की तथा उनके सदस्यों और समितियों की शक्तियां, विशेषाधिकार, आदि

powers, privileges, etc., of the Houses of Parliament and of the members and committees thereof : [art. 105, margin, Const.] संसद् के सदनों की तथा उनके सदस्यों और समितियों की शक्तियां, विशेषाधिकार आदि

practicable, as far as : [s. 30(8), Industrial Finance Corporation Act] यावत्साध्य; यथासाध्य; जहां तक हो सके

practicable despatch : feasible promptitude : [Or. 41, r. 13(2), C.P.C.] साध्य शीघ्रता

practicable name : [s. 35(1)(b), Trade and Merchandise Marks Act] स्थायी नाम; व्यवहार्य नाम

practical experience : [art. 80(3), Const.] व्यावहारिक अनुभव

practical measures : [s. 8(1), Sugar Export Promotion Act] क्रियात्मक उपाय

practical training : [s. 8(4), Apprentices Act] व्यावहारिक प्रशिक्षण

practical training, course of : व्यावहारिक प्रशिक्षण क्रम

practice : 1. the usual mode or method of doing something [s. 5(xvi)(b), prov., Gift-tax Act] पद्धति; 2. usage [s. 19Q, Inland Vessels Act and s. 2(h), Central Sales Tax Act] परिपाटी; 3. performance or operation of something; conduct [s. 41(b), Navy Act] आचार; व्यवहार; चलन; प्रथा; आचरण; 4. be professionally engaged in व्यवसाय करना

practice and procedure : [art. 145(1), Const.] पद्धति और प्रक्रिया

practice as advocate : [s. 24(5), Cr. P.C.] अधिवक्ता के रूप में विधि-व्यवसाय

practice, code of : व्यवहार संहिता

practice, continuous : [s. 5(3), Chartered Accountants Act] लगातार व्यवसाय

practice, in : [s. 24(ii), Chartered Accountants Act] व्यवसाय करना; व्यवसायरत

practice, legal : विधि व्यवसाय; वकालत

practice, medical : चिकित्सा कर्म; चिकित्सा व्यवसाय; डाक्टरी

practice normally prevailing : [s. 2(h), Central Sales Tax Act] प्रसामान्य प्रचलित प्रथा; प्रसामान्य रूप से प्रचलित प्रथा

practice of accountancy : [s. 2(2)(i), Chartered Accountants Act] लेखाकर्म का व्यवसाय

practice of country : [s. 3(2)(e), Insurance Act] देश का चलन

practice of courts : usual method of the working of the courts [sch. I, app. D, form No. 17(13), C.P.C.] न्यायालयों की पद्धति

practice of the High Court : [s. 19A, Presidency Small Cause Courts Act] उच्च न्यायालय की पद्धति

practice of the trade mark registry : [s. 112(1), Trade and Merchandise Marks Act] व्यापार चिह्न रजिस्ट्री की पद्धति

practices, deceptive : [s. 11(2)(o), Customs Act] प्रवंचक व्यवहार

practices, resort to other similar : ऐसे ही अन्य कार्य करना; ऐसे ही अन्य व्यवहार करना

practise : [s. 2(c), Notaries Act] व्यवसाय करना; [art. 25(1), Const.] आचरण करना

practise any profession or carry on any occupation, trade or business : [s. 19(4), Navy Act and art. 19(1)(g), Const.] कोई वृत्ति या कोई उपजीविका, व्यापार या कारबार करना

practise before the court : [art. 145(1)(a), Const.] न्यायालय में विधि व्यवसाय करना

practise deception : [s. 28, I.P.C.] प्रवंचना करना

practise in civil court in India : [s. 288(2)(ii), Income-tax Act] भारत में सिविल न्यायालय में विधि-व्यवसाय करना

practise in court : to practice law in a court [s. 480, Cr. P.C.] न्यायालय में विधि व्यवसाय करना

practise in his name : [sch. I, item 1, Cost and Works Accountants Act] अपने नाम से व्यवसाय करना

practise or act as an advocate : [s. 15, Presidency Small Cause Courts Act] अधिवक्ता के रूप में प्रेक्टिस या कार्य करना

practising company secretary : [s. 137, Finance Act, 2001] व्यवसायरत कंपनी सचिव

practising in India : [s. 226(1), prov., Companies Act] भारत में व्यवसाय करने वाला

practising law : वकालत करना; विधि व्यवसाय करना

practitioner of medicine : [s. 2(k), Indian Medical Council Act] चिकित्सा व्यवसायी

pray : [s. 92, ill. (e), Indian Evidence Act] प्रार्थना करना

pray in the alternative : [s. 29, Specific Relief Act] अनुकल्पतः प्रार्थना करना

praying : [art. 121, Const.] प्रार्थना करने वाला

preamble : a recital at the beginning of some Acts to explain the mind of makers of the Acts, and the mischief they intend to remedy by the same; the introductory part of a statute, ordinance or regulation that states the reasons and intent of law or regulation or is used for explanatory purposes [preamble, Indian Evidence Act] उद्देशिका

preamble as aid to interpretation : निर्बचन की सहायतार्थ उद्देशिका

pre-audit : पूर्व-संपरीक्षा

pre-audit cheques : पूर्व-संपरीक्षा चेक

pre-audit pay department : पूर्व-संपरीक्षा संदाय विभाग

pre-audit payments : पूर्व-संपरीक्षा संदाय

pre-audit system : पूर्व-संपरीक्षा प्रणाली

pre-audit voucher : पूर्व-संपरीक्षा वाउचर

precaution : care taken beforehand; a measure taken beforehand against possible danger, failure, etc., caution exercised beforehand to provide against mischief or secure good results, prudent foresight [ss. 443, I.P.C. and s. 109, Cr. P.C.] पूर्वावधानी

precedence : [s. 21(a), Sick Textile Undertakings (Nationalisation) Act] अग्रता

precedence, order of : अग्रताक्रम

precedence, warrant of : warrant issued in recognition of superior importance अग्रता-अधिपत्र

precedent : पूर्व निर्णय; पूर्व न्याय; नजीर; उदाहरण

precedent book : volume containing standard legal forms, precedents or other documents पूर्व निर्णय पुस्तक

precedent interest : as between two interests, the one which is earlier in time [s. 23, T.P. Act] पूर्ववर्ती हित

precedents : पूर्व निर्णय

preceding : that precedes in order, time or movement [Or. 23, r. 2, C.P.C.] पूर्ववर्ती

preceding financial year : पूर्ववर्ती वित्तीय वर्ष

preceding provisions : [s. 86(4), C.P.C.] पूर्ववर्ती उपबंध

preceding rules : पूर्ववर्ती नियम

precept : a written order or a mandate [s. 46, C.P.C.] आज्ञापत्र

precepts, legal : विधिक नियम

Pre-check payment : पूर्व जांच संदाय

precinct : the space enclosed by the walls or other boundaries of a particular place or building [s. 2(g), Employees' Provident Funds and Miscellaneous Provisions Act] प्रसीमा

precinct of mine : [s. 2(d)(1)(iv), Limestone and Dolomite Mines Labour Welfare Fund Act] खान की प्रसीमा

precinct of the court : [Or. 21, r. 11(1), C.P.C.] न्यायालय की प्रसीमा

precincts : [s. 376 (2) Explan. (b), I.P.C.] अहाता

precious metal : [sch. I, item 14, Mines and Minerals (Regulation and Development) Act] बहुमूल्य धातु

precious stone : [s. 2(r), Foreign Exchange Regulation Act] रत्न; [sch. II, item 5, Mines and Minerals (Regulation and Development) Act] बहुमूल्य रत्न

precipice : a vertical, almost vertical or overhanging surface [s. 390, ill. (e), I.P.C.] कगार

precise : exact, to the point; without deviation [s. 14(3)(c)(i), Specific Relief Act] प्रमित; ठीक-ठाक; [Or. 6, r. 11, C.P.C.] यथावत्

precise terms, in (relief granted) : [Or. 20, r. 6A, C.P.C.] (दिए गए अनुतोष का) प्रमित शब्दों में होना

precise terms of notice : [Or. 6, r. 11, C.P.C.] सूचना के यथावत् शब्द

precise words : [Or. 6, r. 9, C.P.C.] यथावत् शब्द

precisely : [s. 100(3), C.P.C.] प्रमिततः

precision : [preamble, Industrial Employment (Standing Orders) Act] प्रमिति; प्रमितता; [s. 135(4), Army Act] यथार्थता

precision machine trade group : प्रमित मशीन व्यवसाय समूह

precision miller : सूक्ष्म तराशक

precision turner : सूक्ष्मकर्म खरादिया

preclude : to close the door against; to shut out; to exclude; to render impracticable by anticipatory action [s. 91, expln. (3), Indian Evidence Act] प्रवारण करना; to prevent [s. 145(5), Cr. P.C.] रोकना; [s. 6(2)(h), Oil Industry (Development) Act] निवारित करना; [s. 108(5), Trade and Merchandise Marks Act] प्रवारित होना; प्रवारित करना

precursor, toxic chemicals and their : [s. 2(b)(i), Chemical Weapons Convention Act] विषैले रसायन और उनके पूर्वगामी

predatory price : [s. 4(2) expln. (b), Competition Act] स्वार्थचालित कीमत

predecease : [s. 6(6), Payment of Gratuity Act] मृत्यु पहले हो जाना

predeceased : [s. 2(d)(iii)(f), Workmen's Compensation Act] पूर्वमृत

predecessor : 1. one who has preceded another in any office or position [s. 15(e), Specific Relief Act] पूर्वाधिकारी; पद-पूर्ववर्ती; 2. one that precedes [s. 121(1), Cr.P.C.] पूर्ववर्ती

predecessor in office : [s. 144(5), Cr. P.C.] पद-पूर्ववर्ती

predecessor in title : [s. 15(e), Specific Relief Act] हक पूर्वाधिकारी; हक का पूर्वाधिकारी

pre-determined cost : पूर्व अवधारित लागत

predetermined periodical changes : [s. 61(6), Factories Act] पूर्वावधारित नियतकालिक तब्दीलियां

predicated : प्रतिपादित; स्थापित

predict : भविष्यवाणी करना

predominate : प्रधानता में होना

pre-emption : a right to purchase property before or in preference to other person [Or. 20, r. 14, C.P.C.] शुफा; अग्रक्रय

pre-emption, right of : अग्रक्रयाधिकार

pre-emption suit : a suit for the enforcement of a right of pre-emption [Or. 20, r. 14(1), C.P.C.] शुफा का वाद; अग्रक्रय का वाद

pre-emptor : one who has exercised or exercises the right of pre-emption [Or. 20, r. 14(2)(a), C.P.C.] शुफाधिकारी; शफी; अग्रक्रयाधिकारी

preface : प्रस्तावना

prefect : प्रिफेक्ट

prefer an appeal : [s. 10(1), Requisitioning and Acquisition of Immovable Property Act] अपील करना; [s. 31, Limitation Act] अपील प्रस्तुत करना

prefer appeal against an order : [s. 18(1), Arms Act] आदेश के विरुद्ध अपील करना

prefer charge : [art. 61(2)(a), Const.] आरोप लगाना

preference : [s. 12, Hindu Succession Act] अधिमान

preference capital : [s. 85(b)(ii), expln., Companies Act] अधिमान पूंजी

preference dividends, cumulative : संचित अधिमानी लाभांश

preference shares, irredeemable : अमोचनीय अधिमानी अंश (शेयर)

preference share : guaranteed share and interest bearing share [s. 4(1)(b)(i), Companies Act] अधिमानी अंश (शेयर) (प्रिफरेंस शेयर)

preference share capital : [s. 85(1), Companies Act] अधिमानी अंश (प्रिफरेंस शेयर) पूंजी

preference share, cumulative : [s. 87(2), Companies Act] संचयी अधिमानी अंश; [sch., pt. II, entry (d), Mangrol and Manavadar (Administration of Property) Act] संचित अधिमानी शेयर

preference share, guaranteed : प्रत्याभूत अधिमानी शेयर

preference share holder : [s. 2(22), Income-tax Act] अधिमानी शेयर धारक

preference share, participating : अवशिष्ट भागी अधिमानी शेयर

preference share redeemable : guaranteed redeemable share [s. 78(2)(d), Companies Act] मोचनीय अधिमानी अंश (शेयर)

preferential creditor : अधिमानी लेनदार

preferential debt : [s. 14(b), Sick Textile Undertakings (Taking Over of Management) Act] अधिमानी ऋण

preferential payment : [s. 530(1)(a), Companies Act] अधिमानी संदाय

preferential right : [s. 22(1), Hindu Succession Act] अधिमानी अधिकार

prefixed numeral figures : [s. 50, I.P.C.] सिरे पर लगे संख्यांक

pregnancy : the condition of being pregnant [s. 3(j), Maternity Benefit Act] गर्भावस्था; the state of being with young [s. 4(3), Maternity Benefit Act] गर्भवतित्व; gestation [s. 2(3), Employees' State Insurance Act] गर्भधारण

pregnant : 1. containing unborn young within the body [s. 6(2), Maternity Benefit Act] गर्भवती; [s. 2(14B), Employees' State Insurance Act] गर्भित; [s. 3(j), Maternity Benefit Act] सगर्भ; 2. full of meaning; fitting and to the purpose अर्थपूर्ण; सारगर्भित; भरा हुआ

pregnant uterus : [s. 3(j), Maternity Benefit Act] सगर्भ गर्भाशय

pregnant woman : गर्भवती स्त्री

pre-historic-rock-shelter : प्रागैतिहासिक गुफा, प्रागैतिहासिक शैलाश्रय

prejudice : 1. injurious effect; injury to or impairment of a right, claim, statement etc. [s. 202, Indian Contract Act] प्रतिकूल प्रभाव; 2. to affect injuriously or unfavourably [s. 128(2), C.P.C.] प्रतिकूल प्रभाव डालना; 3. [s. 216(3), Cr. P.C.] प्रतिकूल प्रभाव पड़ना; 4. favoured beforehand without due examination पूर्वग्रह

prejudice any right : [s. 9(a), Foreign Awards (Recognition and Enforcement) Act] किन्हीं अधिकारों पर प्रतिकूल प्रभाव डालना

prejudice of interest : [s. 202, Indian Contract Act] हित पर प्रतिकूल प्रभाव पड़ना

prejudice of, to the : [s. 15, Indian Contract Act] पर प्रतिकूल प्रभाव डालने के लिए

prejudice the determination : [s. 14A(5), Income-tax Act] अवधारण पर प्रतिकूल प्रभाव डालना

prejudice to the friendly relations : [s. 6(1)(c), Passports Act] मैत्रीपूर्ण संबंधों पर प्रतिकूल प्रभाव डालना

prejudicial to : [sch. II, form No. 32(4), Cr. P.C.] प्रतिकूल प्रभाव डालने वाला

prejudicial to good order and discipline : [s. 10(n), Central Reserve Police Force Act] सुव्यवस्था और अनुशासन पर प्रतिकूल प्रभाव डालने वाला

prejudicial to honour or reputation : [s. 57(1)(b), Copyright Act] प्रतिष्ठा या ख्याति पर प्रतिकूल प्रभाव पड़ना

prejudicial to the interests of the revenue : [s. 19(1), Interest-tax Act] राजस्व के हितों पर प्रतिकूल प्रभाव डालने वाला

prejudicial to the sovereignty : [s. 6(1)(a), Passports Act] प्रभुता पर प्रतिकूल प्रभाव डालने वाला

prejudicially affect : [s. 11(1)(b), Suits Valuation Act] प्रतिकूल प्रभाव डालना; [s. 10A(4), Industrial Finance Corporation Act] प्रतिकूल प्रभाव पड़ना

preliminary : preparatory, introductory, preceding and leading up to the main subject [Or. 20, r. 13(1), C.P.C.] प्रारंभिक

preliminary advice : [s. 103(1), Trade and Merchandise Marks Act] प्रारंभिक सलाह

preliminary decree : [s. 2(2), expln., C.P.C.] प्रारंभिक डिक्री

preliminary decree for partition : [Or. 26, r. 13, C.P.C.] विभाजन के लिए प्रारंभिक डिक्री

preliminary decree for redemption : [sch. I, app. D, form No. 7C, C.P.C.] मोचन के लिए प्रारंभिक डिक्री

preliminary examination : प्रारंभिक परीक्षा; प्रारंभिक जांच

preliminary expenses : [sch. II, pt. I, item 5(a)(ii), Companies Act] प्रारंभिक व्यय

preliminary hearing : प्रारंभिक सुनवाई

preliminary inquiry : [s. 159, Cr. P.C.] प्रारंभिक जांच

preliminary investigation : [s. 196(3), Cr. P.C.] प्रारंभिक अन्वेषण

preliminary inward account : प्रारंभिक आवक लेखा

preliminary list : प्रारंभिक सूची

preliminary measures : [Or. 21, r. 24, C.P.C.] प्रारंभिक उपाय

preliminary notification : [s. 4, Land Acquisition Act] प्रारंभिक अधिसूचना

preliminary point : a point which, if determined in favour of the plaintiff, permits the progress of the suit, but when determined against him, brings the suit to an end leaving other issues undetermined [Or. 41, r. 23, C.P.C.] प्रारंभिक बात

preliminary report : प्रारंभिक रिपोर्ट

premature : [s. 10, Maternity Benefit Act] समयपूर्व; समय से पहले

premature birth : [s. 50(4), Employees' State Insurance Act] समयपूर्व शिशु-जन्म

premature birth of child : [s. 10, Maternity Benefit Act] समयपूर्व शिशु-जन्म

premature collapse of any part of the workings : [s. 11(3)(a), Coal Mines (Conservation and Development) Act] खनिजों का कोई भाग समयपूर्व ढह जाना

premature discovery : [Or. 11, r. 20, C.P.C.] समयपूर्व प्रकटीकरण

premature increments : समय से पहले दी गई वेतन-वृद्धियां

premature termination : [s. 13(1), Oil Industry (Development) Act] समयपूर्व समाप्ति; [s. 32D, State Financial Corporations Act] समयपूर्व पर्यवसान; [art. 31A(1)(e), Const.] समय से पूर्व समाप्त करना

premature termination of the contract : [s. 3(5), Burn Company and Indian Standard Wagon Company (Taking Over of Management) Act] संविदा का समयपूर्व पर्यवसान

premature termination of contract of management : 1. [s. 8, Jayanti Shipping Company (Acquisition of Shares) Act] प्रबंध की संविदा का समयपूर्व पर्यवसान; 2. [s. 6, Indian Iron and Steel Company (Taking Over of Management) Act] प्रबंध संविदा की समयपूर्व समाप्ति

premeditation : previous deliberation as to action, planning and contriving; considering or planning an act beforehand [s. 300, except. 2, I.P.C.] पूर्व चिंतन

premeditation, committed without : [s. 300, except. 4, I.P.C.] पूर्वचिंतन के बिना किया गया

premises : a house or building with adjoining grounds and other appurtenances [s. 2(e), Requisitioning and Acquisition of Immovable Property Act and s. 157, I.P.C.] परिसर

premises attached to : [art. 28(3), Const.] से संलग्न स्थान

premium : a reward; the periodical payment for the insurance of life or property; a lump-sum or fine paid for the granting of a house, a sum paid in excess of the nominal value of shares of stock [s. 2(e), Deposit Insurance and Credit Guarantee Corporation Act] प्रीमियम

premium income : प्रीमियम आय

premium on debenture : डिबेंचर पर प्रीमियम

premium on share : शेयर पर प्रीमियम

premium paying period : प्रीमियम संदाय करने की अवधि

pre-natal : [s. 2(e), Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act] प्रसवपूर्व

pre-natal confinement : [s. 8, Maternity Benefit Act] प्रसवार्थ व्यवस्था

prepaid expenses : पूर्वसंदत्त व्यय

prepaid letter : [s. 172(2)(ii), Companies Act] ऐसा पत्र, जिसके लिए डाक महसूल दे दिया गया है

prepaid post letter : [s. 141(c), Indian Railways Act] पहले से डाक महसूल दिया गया पत्र

prepaid registered post : [s. 110(3), Companies Act] पहले ही महसूल दे दी गई रजिस्ट्री डाक; रजिस्ट्री डाक, जिसका महसूल पहले ही दे दिया गया हो

preparation : 1. the action of preparing or getting ready [s. 8, Indian Evidence Act] तैयारी; 2. something that is prepared; something made for a specific purpose [s. 276, I.P.C.] निर्मिति; 3. to make ready beforehand [s. 2(a), Salt Cess Act] तैयार करना

preparation of feasibility report : [s. 35D(2)(a)(i), Income-tax Act] साध्यता रिपोर्ट तैयार करना

preparatory commission : [sch., art. 8, item 21(i), Chemical Weapons Convention Act] प्रारंभिक आयोग

preparatory to commitment, inquiry : सुपुर्दगी के लिए की जाने वाली जांच

preparatory to retirement : निवृत्तिपूर्व

preparatory work : प्रारंभिक कार्य; तैयारी

prepared coffee : [s. 3(b), *Coffee Act*] तैयार काफी

pre-partition claims : विभाजन से पहले के दावे

pre-payment : [s. 139, ill. (a), *Indian Contract Act*] पूर्वसंदाय

pre-ponderance of probability : [s. 9C(2), *Central Excises and Salt Act*] अधिसंभाव्यता की प्रबलता

propositions : प्रतिपादनाएं; सिद्धांत

pre-primary education : पूर्व प्राथमिक शिक्षा/शिक्षण

pre-receipted bill : रसीद सहित बिल

prerogative : परमाधिकार

prerogative writ, high : उच्च परमाधिकार रिट

prescribe : to appoint, ordain, direct, enjoin; to lay down by rules [s. 2(1)(f), *Chartered Accountants Act, s. 285(3), Cr. P.C. and art. 16(3), Const.*] विहित करना

prescribe the mode of valuing : [long title, *Suits Valuation Act*] मूल्यांकन का ढंग विहित करना

prescribed arrangements : [s. 80B(2), *Income-tax Act*] विहित इंतजाम

prescribed by any law for the time being in force : तत्समय प्रवृत्त किसी भी विधि द्वारा विहित

prescribed by law : [s. 83, *T.P. Act*] विधि-विहित; [s. 7, *T.P. Act*] विधि द्वारा विहित

prescribed colouring matter : [s. 2(ia)(j), *Prevention of Food Adulteration Act*] विहित रंजक द्रव्य

prescribed contents : [s. 19, *Contract Labour (Regulation and Abolition) Act*] विहित वस्तुएं

prescribed form : विहित प्ररूप

prescribed limit of variability : [s. 2(ia)(1), *Prevention of Food Adulteration Act*] भिन्नता की विहित सीमा

prescribed manner : [s. 7(2), *Indian Contract Act*] विहित प्रकार; [s. 3, *explan. I, prov. (i), T.P. Act*] विहित रीति

prescribed period : [s. 30, *Limitation Act*] विहित कालावधि; विहित अवधि

prescribed person : [s. 206(1), *Income-tax Act*] विहित व्यक्ति

prescribed physical standard : [s. 69(2)(a), *Factories Act*] विहित शारीरिक मान

prescribed rate of exchange : [s. 192(6), *Income-tax Act*] विनिमय की विहित दर

prescription : acquisition of title by use and time as allowed by law [s. 15, *Indian Easements Act and sch. I, app. A, form No. 49(10), C.P.C.*] चिरभोग

prescriptive period : [s. 28(c), *Indian Easements Act*] चिरभोग की कालावधि

prescriptive right : a right acquired by prescription, i.e. un-interrupted use or possession from time immemorial, or for a period fixed by law [sch. I, app. A, form No. 49(10), *C.P.C.*] चिरभोगाधिकार

presence : the fact or condition of being present [s. 109, *Cr. P.C.*] उपस्थिति

presence and hearing, in the : [s. 164(4), *Cr. P.C.*] उपस्थिति में और सुनते हुए

present : 1. now existing; being at this time [s. 7, *explan. 2, Specific Relief Act*] वर्तमान; 2. now in progress [s. 6(3), *Sale of Goods Act*] सांप्रतिक; सांप्रत; संप्रति; 3. in view उपस्थित; 4. to appear; to bring oneself into the presence of उपस्थित होना; 5. to deliver formally for acceptance [s. 378(1), *Cr. P.C.*] उपस्थित करना; पेश करना; 6. the action of presenting [Or. 33, r. 3, *C.P.C.*] उपस्थापित करना; पेश करना; 7. to bring or place (a person etc.) before, into the presence of or under the notice of another [Or. 8, r. 10, *C.P.C.*] उपस्थित करना; 8. to furnish or provide with something by way of present or gift- to make a

present or donation [s. 7(c), *Indian Museum Act*] अर्पित करना; 9. to introduce formally in a court [s. 249(2), *Income-tax Act*] प्रस्तुत करना; 10. a gift [art. 18(4), *Const.*] भेंट

present an appeal : [s. 378(1), *Cr. P.C.*] अपील उपस्थित करना; अपील पेश करना; अपील उपस्थापित करना

present and voting : [art. 100(1), *Const.*] उपस्थित और मत देने वाला

present arms : [r. 65(4), *Border Security Force (Ceremonials and Marks) Rules*] सलामी शस्त्र

present for acceptance or payment : [s. 3(b), *Indian Stamp Act*] प्रतिग्रहण या संदाय के लिए उपस्थित करना

present his case : [s. 7(2)(b), *Arbitration (Protocol and Convention) Act*] अपना पक्ष-कथन प्रस्तुत करना

present notice : a notice to take effect at once and not at a future time [sch. I, app. E, form No. 22, *C.P.C.*] वर्तमान सूचना

present possession : [s. 7, *explan. 2, Specific Relief Act*] वर्तमान कब्जा; तत्काल कब्जा

present sale : [s. 6(3), *Sale of Goods Act*] सांप्रतिक विक्रय

present sale of future goods : [s. 6(3), *Sale of Goods Act*] भावी माल का सांप्रतिक विक्रय

presentation : 1. the action of presenting [s. 26, *C.P.C.*] उपस्थित करना; उपस्थापित करना 2. being presented उपस्थित किया जाना; 3. the act of presenting usually in a formal manner for acceptance [s. 21(2)(d), *Presidential and Vice-Presidential Elections Act*] उपस्थापन; निरूपण; 4. the act of presenting to a sight or view [s. 2(q), *Copyright Act*] प्रस्तुति

presentation by the exhibition of a cinematograph film : [s. 2(q), *Copyright Act*] चलचित्र फिल्म के प्रदर्शन द्वारा प्रस्तुति

presentation of appeal : [s. 237(8), *Cr. P.C.*] अपील पेश करना; [s. 112(1)(b), *C.P.C.*] अपील को उपस्थित करना

presentation of plaint : [s. 26, *C.P.C.*] वादपत्र उपस्थित करना; वादपत्र पेश करना; [Or. 5, r. 1, *prov., C.P.C.*] वादपत्र की उपस्थिति

presently payable : [sch. I, table A, *interpretation 33(1), Companies Act*] तत्क्षण देय; तत्समय देय; तत्काल देय

presentment : the act of presenting to an authority a formal statement of a matter to be dealt with [s. 21, *Negotiable Instruments Act*] उपस्थापन; [s. 11, *prov., Provincial Insolvency Act*] पेश किया जाना

presentment for sight : [s. 21, *Negotiable Instruments Act*] दर्शनार्थ उपस्थापन

presents : the present legal instrument or other document [long title, *Bombay High Court (Letters Patent) Act*] विलेख

presents, know all men by these : [sch. I, app. F, form No. 10, *C.P.C.*] इस विलेख द्वारा सब लोगों को ज्ञात हो

preservation : 1. the act of keeping safe from injury, harm or destruction [s. 2(c), *Industrial Finance Corporation Act and s. 17(2)(iii), T.P. Act*] परिरक्षण; 2. [s. 16(2)(a), *Salarjung Museum Act*] रखना

preservation and reclamation of soil : [s. 29(ix), *Manipur (Hill Areas) District Councils Act*] भूमि का परिरक्षण और उसे काम में लाने योग्य बनाना

preservation of records : अभिलेखों का परिरक्षण

preservation of the goods : [s. 173, *Indian Contract Act*] माल का परिरक्षण

preservative : [s. 2(k), *Prevention of Food Adulteration Act*] परिरक्षी

preserve : 1. to maintain (as state of things) [s. 21, *fourth, I.P.C.*] बनाए रखना; 2. to manage or retain for the rightful owner; to keep safe from harm or injury [s. 168, *Indian Contract Act, s. 209(4A), prov., Companies Act and art. 60, Const.*] परिरक्षण करना; परिरक्षित रखना

preserve order : [s. 2(17)(d), *C.P.C. and s. 21, fourth, I.P.C.*] व्यवस्था बनाए रखना

preserve order in the court : [s. 21, fourth, I.P.C.] न्यायालय में व्यवस्था बनाए रखना

preserve, protect and defend : परिरक्षण, संरक्षण और प्रतिरक्षण करना

preserving : [s. 80P(2)(viii), Income-tax Act and art. 48, Const.] परिरक्षण

pre-shipment loan : [s. 17(3A), prov. (b)(ii), Reserve Bank of India Act] पोत-बहन-पूर्व उधार; पोतलदान पूर्व उधार

preside : [art. 92(1), Const.] पीठासीन होना

presided over by a woman, by a Court : [s. 26(a), prov., Cr. P.C.] महिला पीठासीन हो; अध्यक्षता

presidencies of India : [s. 20, Societies Registration Act] भारत की प्रेसिडेंसियां

Presidency Magistrate : [s. 71, Indian Stamp Act] प्रेसिडेंसी मजिस्ट्रेट

presidency town : [s. 3(44), General Clauses Act] प्रेसिडेंसी नगर

President : 1. the constitutional head in a republican government; the President of India [s. 133(1)(i), C.P.C.] राष्ट्रपति; 2. the person selected to preside over the meetings of a body सभापति; 3. the head of a body or institution [s. 17(1), Cantonments Act] प्रधान

President is pleased : राष्ट्रपति अपने प्रसाद से

President of India : the constitutional head of India [s. 133(1)(i), C.P.C. and art. 52 margin, Const.] भारत का राष्ट्रपति

President of India acting through the Divisional Medical Officer, Western Railway, Jaipur : भारत के राष्ट्रपति जो मंडल चिकित्सा अधिकारी, पश्चिम रेल, जयपुर के माध्यम से कार्य कर रहे हैं

President of the Board : [s. 17(1), Cantonments Act] बोर्ड का प्रधान

President's bodyguard : राष्ट्रपति के अंगरक्षक

President's Estate Officer : राष्ट्रपति संपदा अधिकारी

President's Secretariat : राष्ट्रपति सचिवालय

Presidential election : [s. 2(f), Presidential and Vice-Presidential Elections Act] राष्ट्रपतीय निर्वाचन

presiding : one who presides [s. 17(3), Industrial Finance Corporation Act] सभापतित्व करने वाला; पीठासीन

presiding and polling officers : [s. 21(c), Manipur (Hill Areas) District Councils Act] पीठासीन अधिकारी और मतदान अधिकारी

presiding authority : अध्यक्षता करने वाला प्राधिकारी; सभापतित्व करने वाला प्राधिकारी

Presiding Judge : [s. 28, Court-fees Act] पीठासीन न्यायाधीश

Presiding Officer : the judicial officer, who presides over the court; the officer who presides over a deliberative assembly, an officer appointed to superintend the polling at an election [s. 26(1), prov., Representation of the People Act, 1951] पीठासीन आफिसर; [s. 7(c), Industrial Disputes Act] पीठासीन अधिकारी

press : 1. the machine for printing; printing house; printing establishment [s. 95(2)(a), Cr. P.C.] प्रेस; 2. to bring pushing or thrusting force to bear on by means of something in direct contact [s. 14(ii), Central Sales Tax Act] दबाना; 3. an instrument by which garments are properly smoothed and creased इस्त्री; प्रेस; 4. news reporters, publishers and broadcasters as group प्रेस

Press Adviser : प्रेस सलाहकार

press and registration : [s. 2(e), Press Council Act] प्रेस और रजिस्ट्रीकरण

press censorship : प्रेस सेंसर

press communiqué : [s. 3(3)(i), Official Languages Act] प्रेस विज्ञप्ति

press conference : पत्रकार सम्मेलन

Press Council of India : [s. 3(1), Press Council Act] भारतीय प्रेस परिषद्

Press Cutting Officer : पत्र कतरन अधिकारी

Press Facilities Officer : प्रेस सुविधा अधिकारी

Press gallery : पत्रकार गैलरी; प्रेस गैलरी

Press handout : प्रेस पत्रक

press house : [s. 4(1), Cotton Ginning and Pressing Factories Act] दाबघर

Press Information Bureau : प्रेस सूचना ब्यूरो

press man : 1. मुद्रण कर्मचारी; 2. पत्रकार

press note : प्रेस नोट

press operator : प्रेस आपरेटर

press register : [s. 3(3), Cotton Ginning and Pressing Factories Act] दबाई रजिस्टर

Press release : प्रेस प्रकाशनी

press reporter : प्रेस रिपोर्टर

pressing : [long title, Cotton Ginning and Pressing Factories Act] दबाई

pressure of work : [s. 71C(4), Indian Railways Act] काम का दबाव

presume : to hold as proved until evidence to the contrary is forthcoming [s. 4, Indian Evidence Act] उपधारणा करना

presume, may : [s. 4, Indian Evidence Act] उपधारणा कर सकेगा

presume, shall : [s. 4, Indian Evidence Act] उपधारणा करेगा

presumption : in law of evidence, a presumption is a conclusion or inference as to the truth of some fact in question, drawn from some other fact judicially noticed or proved or admitted to be true [s. 79, Indian Evidence Act] उपधारणा

presumption of culpable mental state : [s. 59, Foreign Exchange Regulation Act] आपराधिक मानसिक दशा की उपधारणा

presumption of fact : [s. 4, Indian Evidence Act] तथ्य की उपधारणा

presumption of law : [Or. 6, r. 13, C.P.C.] विधि की उपधारणा

presumptive pay : उपधारणात्मक वेतन

presupposed : पूर्वकल्पित

pretence : professed rather than real intention or purpose [s. 215, I.P.C.] बहाना; [s. 41(2)(a), Pharmacy Act] मिथ्याकथन

pretend : to hold out, represent or assert falsely [s. 170, I.P.C.] अपदेश करना; बहाना करना

pretended : professed or held out falsely अपदेशी

pretended bidding : [s. 64(6), Sale of Goods Act] अपदेशी बोली

pretended consignor : [s. 238(11)(b), Indian Contract Act] अपदेशी परेषक

pretended marriage : [sch., forms 4-3, Indian Divorce Act] तथाकथित विवाह

pretension : as assertion or declaration whose truth is questioned अपदेश

prevail : to be effectual as against another rule, direction etc. [s. 60A(2), T.P. Act] अभिभावी होना

prevailing conditions : [s. 15, Industrial Finance Corporation Act] विद्यमान दशाएं

prevailing market condition : [s. 18(a), Foreign Exchange Regulation Act] बाजार की वर्तमान स्थिति

prevailing market prices : [s. 297(2)(a), Companies Act] विद्यमान बाजार कीमतें

prevailing market rate : वर्तमान बाजार दर

prevailing tax structure : [6th sch., (9)(e), Electricity (Supply) Act] प्रचलित कर व्यवस्था

prevalent : [s. 10(4), Working Journalists and Other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions Act] प्रचलित; विद्यमान

prevent : to hinder from doing something; to preclude, stop [s. 8, ill. (e), Indian Evidence Act and art. 15(3), Const.] निवारित करना; [s. 149, Cr. P.C.] निवारण करना; रोकना

prevent abuse of the process of the court : [s. 151, C.P.C.] न्यायालय की आदेशिका के दुरुपयोग का निवारण करना

prevent legal proceedings being brought : [s. 47(3), Foreign Exchange Regulation Act] विधिक कार्यवाही की जाने को रोकना

prevent offences : [s. 149, Cr. P.C.] अपराधों का निवारण करना

prevent or deter : [s. 332, I.P.C.] निवारित या भयोपरत करना

prevent the infliction of punishment : [s. 127, Customs Act] दंड के दिए जाने को रोकना; दंड दिए जाने से रोकना

prevention of bribery and corruption : [long title, Prevention of Corruption Act] रिश्वत और भ्रष्टाचार का निवारण

prevention of crime : [s. 40(1)(f), Cr. P.C.] अपराध का निवारण

prevention of cruelty to animals : [long title, Prevention of Cruelty to Animals Act, 1960] पशुओं के प्रति क्रूरता का निवारण

prevention of deceptive practices : [s. 11(2)(o), Customs Act] प्रवचक व्यवहार को रोकना

prevention of disease : [s. 5(2)(a)(i), Limestone and Dolomite Mines Labour Welfare Fund Act] रोग निवारण

prevention of food adulteration : खाद्य अपमिश्रण निवारण

prevention of harm : अपहानि का निवारण

prevention of injury to the economy : [s. 11(2)(f), Customs Act] अर्थव्यवस्था को होने वाली क्षति को रोकना

prevention of serious injury to domestic production : [s. 11(2)(j), Customs Act] देशी उत्पादन को होने वाली गंभीर क्षति को रोकना

prevention of shortage : [s. 11(2)(d), Customs Act] कमी को रोकना

prevention of smuggling : [long title, Antiquities and Art Treasures Act] तस्करी का निवारण; [s. 11(2)(b), Customs Act] तस्करी को रोकना

prevention of the contravention of law : [s. 11(2)(u), Customs Act] विधि के उल्लंघन को रोकना

preventive : devoted to or concerned with prevention [ch. XI, heading, Cr. P.C.] निवारक

preventive action of the police : [ch. XI, heading, Cr.P.C.] पुलिस का निवारक कार्य

preventive detention : confinement or detention in a prison under the preventive law [s. 2(a), Prisoners (Attendance in Court) Act and art. 22(3)(b), Const.] निवारक निरोध

preventive force, Deputy Commissioner : उपायुक्त, निरोधक दल

preventive measure : निवारक उपाय

preventive medicine : [art. 44(g)(xii), Aligarh Muslim University Act] निवारक चिकित्सा; निरोधक आयुर्विज्ञान

preventive relief : a relief intended to prevent an injury [s. 36, Specific Relief Act] निवारक अनुतोष

preventive service : निवारक सेवा

previous : prior; antecedent; earlier [s. 93, C.P.C.] पूर्व; [s. 30(1), Sale of Goods Act] पूर्वतन; पूर्ववर्ती; पिछला, पहले का

previous acquittal : पूर्व दोषमुक्ति

previous and later references : पिछले और बाद के निर्देश

previous application : [Or. 21, r. 22, prov., C.P.C.] पूर्वतन आवेदन

previous approval : [s. 126, C.P.C.] पूर्व अनुमोदन

previous authority : [s. 9, prov., Companies (Profits) Surtax Act] पूर्व प्राधिकार

previous conduct : [s. 8, Indian Evidence Act] पहले का आचरण

previous consent : [s. 32B(c), State Financial Corporations Act] पूर्व सम्मति

previous conviction : a conviction (for any offence) to which a person has been subjected previously to his trial for the offence under examination [s. 211(7), Cr. P.C.] पूर्व दोषसिद्धि

previous discharge : [s. 24(8)(b), Water (Prevention and Control of Pollution) Act] पूर्व निस्सरण; पूर्व निस्सारण

previous financial year : 1. [s. 22(2), Rampur Raza Library Act] पूर्ववर्ती वित्तीय वर्ष; 2. [s. 10, Limestone and Dolomite Mines Labour Welfare Fund Act] पूर्वतन वित्तीय वर्ष

previous occasion : earlier occasion [s. 155, ill. (a), Indian Evidence Act] पूर्व अवसर

previous or subsequent conduct : a conduct which precedes or follows the occurrence in question [s. 8, Indian Evidence Act] पूर्व का या पश्चात् का आचरण

previous order : [Or. 21, r. 48(2), C.P.C.] पूर्वतन आदेश

previous owner : 1. [s. 6, expln. 2(d), Indian Partnership Act] पूर्वतन स्वामी; 2. [s. 43(1), expln. 2, Income-tax Act] पूर्ववर्ती स्वामी

previous owner of the property : [s. 49(1), expln., Income-tax Act] संपत्ति का पूर्वतन स्वामी

previous permission : [s. 5(4), Jayanti Shipping Company (Taking Over of Management) Act] पूर्व अनुज्ञा

previous pleading : [Or. 6, r. 7, C.P.C.] पूर्वतन अभिवचन

previous proceeding : [s. 246(4), prov., Income-tax Act] पूर्वतन कार्यवाही

previous proclamation : पूर्ववर्ती उद्घोषणा

previous publications : [s. 71(3), Indian Partnership Act] पूर्व प्रकाशन

previous renunciation : [s. 205, Indian Contract Act] पूर्वतन त्यजन

previous revocation : [s. 205, Indian Contract Act] पूर्वतन प्रतिसंहरण

previous sale : [s. 30(1), Sale of Goods Act] पूर्वतन विक्रय

previous sanction : [s. 93, C.P.C.] पूर्व मंजूरी

previous sentence : [s. 427(1) and (2), Cr. P.C.] पूर्व दंडादेश

previous service : पूर्व/ पूर्ववर्ती/ पिछली सेवा

previous stage : पूर्वतन प्रक्रम

previous statement : a statement made at some time antecedent to the one at which any matter to which statement is relevant has come under consideration [s. 145, Indian Evidence Act] पूर्वतन कथन

previous year : [s. 2(8), prov., Companies (Profits) Surtax Act and s. 2(34), Income-tax Act] पूर्व वर्ष

previous year, completed : [s. 174(2), Income-tax Act] संपूरित पूर्ववर्ष

previous year for the immediately following assessment year : [s. 212(1), Income-tax Act] ठीक आगामी निर्धारण वर्ष के लिए पूर्ववर्ष

previous year later than the latest previous year : [s. 209, expln., Income-tax Act] सबसे अंत के पूर्ववर्ष से पश्चात्वर्ती पूर्ववर्ष

previously : antecedently [s. 48, T.P. Act] पूर्व; [s. 10, C.P.C.] पूर्वतन; [s. 211(7), Cr. P.C.] पहले; तत्पूर्व

previously convicted : [s. 211(7), Cr. P.C.] पहले दोषसिद्ध

previously created : [s. 48, T.P. Act] पूर्व सृष्ट

previously created right : a right which is antecedent to the one under creation or contemplation; any right that was created at a time earlier than the time when any matter to which that right is relevant comes up for consideration [s. 48, T.P. Act] पूर्व सृष्ट अधिकार

previously instituted suit : [s. 10, C.P.C.] पूर्वतन संस्थित वाद

price : the money (or other equivalent) for which anything is or is proposed to be bought or sold [s. 2(10), *Sale of Goods Act*] कीमत

price, contract : [s. 73(g), *Indian Contract Act*] संविदा भाड़ा; [s. 76(2)(b), *Companies Act*] संविदा कीमत

price control : कीमत नियंत्रण

price control officer : कीमत नियंत्रण अधिकारी

price fluctuations : [s. 43(5)(b), *Income-tax Act*] कीमतों के उतार-चढ़ाव; कीमतों में घट-बढ़

price list : [s. 76(1)(e), *Trade and Merchandise Marks Act*] कीमत सूची

price negotiation : कीमत संबंधी बातचीत

price, production and exports : मूल्य, उत्पादन और निर्यात

price variation : कीमतों में उतार-चढ़ाव; कीमत में घट-बढ़; कीमत परिवर्तन

pricing of goods : [s. 2(2)(ii), *Cost and Works Accountants Act*] माल का मूल्यांकन; माल की कीमत लगाना

prickly-pear or rank : [s. 141(1)(iii), *Cantonments Act*] कंटीली बेले या झाड़ियाँ

priest : the person in charge of the worship in a temple or of a deity पुजारी

prima facie : on the face of it; at first sight; arising at first sight; based on the first impression [Or. 20, r. 17, *C.P.C.*] प्रथमदृष्ट्या

prima facie case : प्रथमदृष्ट्या मामला

prima facie evidence : evidence sufficient in law to raise a presumption of fact or establish the fact in question unless rebutted [Or. 20, r. 17, *C.P.C.*] प्रथमदृष्ट्या साक्ष्य

prima facie proof : [Or. 5, r. 20A(2), *C.P.C.*] प्रथमदृष्ट्या सबूत

prima facie proof of service : [Or. 5, r. 21A(2), *C.P.C.*] तामील का प्रथमदृष्ट्या सबूत

primary : that which is first in order, rank or importance; anything from which something else arises or is derived [s. 62, *Indian Evidence Act*] प्राथमिक

Primary Agriculture Credit Society : [s. 2(o), *State Agricultural Credit Corporations Act*] प्राथमिक कृषि उधार सोसाइटी

Primary Co-operative Bank : [s. 2(dd), *Deposit Insurance and Credit Guarantee Corporation Act*] प्राथमिक सहकारी बैंक

Primary Credit Society : [s. 2(q), *Deposit Insurance and Credit Guarantee Corporation Act*] प्राथमिक प्रत्यय बैंक

primary duties : [art. 47, *Const.*] प्राथमिक कर्तव्य

primary evidence : [s. 62, *Indian Evidence Act*] प्राथमिक साक्ष्य

primary food : [s. 2(ia)(m), *expln.*, *Prevention of Food Adulteration Act*] प्राथमिक खाद्य

primary gold : [s. 2(r), *Gold (Control) Act*] प्राथमिक स्वर्ण

Primary Health Centre : प्राथमिक स्वास्थ्य केंद्र

primary object : [s. 2(c), *Agricultural Refinance Corporation Act*] मुख्य उद्देश्य; मूल उद्देश्य

primary receipt : प्राथमिक रसीद

primary society : [s. 80P(2)(b), *Income-tax Act*] प्राथमिक सोसाइटी

primary unit of appropriation : विनियोजन की प्राथमिक इकाई

prime band : [s. 8(1), *Cable Television Networks (Regulation) Act*] प्राइम बैंड

prime cost : [s. 18(3), *Marine Insurance Act*] मूल लागत

prime entry : आरंभिक प्रविष्टि

Prime Minister's Drought Relief Fund : [s. 80G(2)(a)(iii), *Income-tax Act*] प्रधान मंत्री का सूखा सहायता कोष

Prime Minister's Office : प्रधान मंत्री कार्यालय

Prime Minister's Secretariat : प्रधान मंत्री सचिवालय

prime mover : [s. 2(h), *Factories Act*] मूल गति उत्पादक

prime quality : उत्तम क्वालिटी

prince : [s. 133, *Indian Evidence Act*] राजा

principal : 1. one who employs another to act for him subject to his general control and instruction; the person from whom an agent's responsibility is derived [s. 3, *expln.* 3, *prov.*, *T.P. Act*] मालिक; 2. the original sum or capital sum invested or lent [s. 145, *ill.* (a), *Indian Contract Act*] मूल; [s. 5, *Industrial Finance Corporation Act*] मूलधन; 3. the first in rank or importance [s. 92(1), *C.P.C.*] प्रधान; 4. the actual perpetrator (of a crime) [s. 306(1), *Cr. P.C.*] कर्ता; 5. the matter or thing of primary importance [s. 58(1)(b), *Indian Partnership Act*] मुख्य; 6. head of a college [s. 7(1), *Aligarh Muslim University Act*] प्रधानाचार्य; [s. 2(1), *University of Hyderabad Act*] प्राचार्य

principal academic body : [s. 21(1), *North-Eastern Hill University Act*] प्रधान शैक्षणिक निकाय

principal agent : प्रधान अभिकर्ता

principal and subsidiary organs : [art. 4, s. 11, *United Nations (Privileges and Immunities) Act*] प्रधान और सहायक अंग

principal audit officer : प्रधान संपरीक्षा अधिकारी

principal auditor : प्रधान संपरीक्षक

principal avocation : [s. 2(f), *Working Journalists and Other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions Act*] मुख्य व्यवसाय

principal civil court : [s. 2(4), *C.P.C.*] प्रधान सिविल न्यायालय

principal civil court of original jurisdiction : [s. 2(4), *C.P.C.*] आरंभिक अधिकारिता वाला प्रधान सिविल न्यायालय; [s. 3(17), *General Clauses Act*] आरंभिक अधिकारिता का प्रधान सिविल न्यायालय

principal court : [s. 2(4), *C.P.C.*] प्रधान न्यायालय

principal court of civil jurisdiction : [s. 17(2), *Coking Coal Mines (Emergency Provisions) Act*] सिविल अधिकारिता वाला प्रधान न्यायालय

principal debt : [s. 145, *ill.* (a), *Indian Contract Act*] मूल ऋण

principal debtor : the person who borrowed the original sum or money [s. 145, *Indian Contract Act*] मूल ऋणी

principal employer : [s. 2(2)(g), *Contract Labour (Regulation and Abolition) Act*] प्रधान नियोजक

principal executive : [s. 19(2), *Aligarh Muslim University Act*] प्रधान कार्यपालक

principal executive body : [s. 20(1), *North-Eastern Hill University Act*] प्रधान कार्यपालक निकाय

principal financial institution : [s. 9, *Industrial Development Bank of India Act*] प्रधान वित्तीय संस्था

Principal Information Officer : प्रधान सूचना अधिकारी

principal instrument : [s. 4, *Indian Stamp Act*] मूल लिखत

principal language of the district : [s. 640B(2), *Companies Act*] जिले की प्रधान भाषा

principal money : the original amount lent on interest [s. 73(1), *prov.* (c), (thirdly), *C.P.C.*] मूल धन

principal not bound : [s. 228, *Indian Contract Act*] मालिक आबद्ध न होगा

principal object : [s. 27(b), *Prevention of Cruelty to Animals Act, 1960*] मुख्य उद्देश्य

principal of college : [sch., s. 20(2), *table*, *University of Hyderabad Act*] महाविद्यालय का प्राचार्य

principal office of the company : [s. 2(26), *prov.*, *Income-tax Act*] कंपनी का मुख्य कार्यालय

principal office of the insurer : [s. 2(5), *General Insurance (Emergency Provisions) Act*] बीमाकर्ता का मुख्य कार्यालय

principal officer : the chief officer [s. 2(o), *Wealth-tax Act*] प्रधान अधिकारी

Principal Officer, Mercantile Marine Department : [s. 4(1)(c), *Haj Committee Act*] प्रधान अधिकारी, वाणिज्यिक सामुद्रिक विभाग

principal officer of the company : [s. 62(2), *Indian Stamp Act*] कंपनी का मुख्य अधिकारी

principal or abettor, whether as : [s. 306(1), *Cr. P.C.*] चाहे कर्ता या दुष्प्रेरक के रूप में

principal place : office at which the business of the company is managed [Or, 30, r. 3(b), *C.P.C.*] प्रधान स्थान; [s. 58(1)(b), *Indian Partnership Act*] मुख्य स्थान

principal place of business : [s. 58(1)(b), *Indian Partnership Act*] कारबार का मुख्य स्थान; [s. 5(1)(ii), 2nd prov., *Emergency Risks (Undertakings) Insurance Act*] प्रधान व्यापार स्थान

principal place of business or profession : [s. 124(3)(a), *Income-tax Act*] कारबार या वृत्ति का मुख्य स्थान

principal postal appraiser : प्रधान डाक मूल्य-निरूपक

principal register : [s. 158(1), *Companies Act*] प्रधान रजिस्टर

principal seat : principal place [s. 25(1), *prov., C.P.C.*] प्रधान स्थान; मुख्य स्थान

principal sum : the sum that was originally lent or invested [s. 34(2), *C.P.C.*] मूल राशि

principal value : [s. 2(12A), *Estate Duty Act*] मूल मूल्य

principal value ascertained : [s. 5(1), *Estate Duty Act*] मूल मूल्य अभिनिश्चित किया गया

principal vernacular language : [s. 78, *Indian Stamp Act*] प्रधान जनभाषा

principal's right to benefit : [s. 216, *Indian Contract Act*] फायदे पर मालिक का अधिकार

principalship : [s. 5(6), *University of Hyderabad Act*] प्राचार्य पद; प्रधानाचार्य पद

principle : a general law or rule as a guidance to action [s. 20(1), *Specific Relief Act*] सिद्धांत

principle of accord and satisfaction : [s. 63, *Indian Contract Act*] समझौता और तुष्टि का सिद्धांत

principles : [art. 37, *Const.*] तत्व; सिद्धांत

principles, business : [s. 6(2), *Industrial Finance Corporation Act*] कारबार के सिद्धांत

principles for guidance : [s. 4A(2), *Cinematograph Act*] मार्गदर्शन के सिद्धांत

principles, judicial : [s. 20(1), *Specific Relief Act*] न्यायिक सिद्धांत

principles, legal : विधिक सिद्धांत

principles of action : क्रिया सिद्धांत

principles of assessment of damages : [s. 7(2), *Public Premises (Eviction of Unauthorised Occupants) Act*] नुकसानी के निर्धारण के सिद्धांत

principles of natural justice : [s. 22(1), *Administrative Tribunal Act*] नैसर्गिक न्याय के सिद्धांत

print : something impressed with a print or formed in a mould [s. 5(1)(xiii), *Wealth-tax Act*] प्रिंट; 2. मुद्रण

print media : [s. 126A, *Representation of People Act, 1951*] प्रिंट मीडिया

printed : produced (a book, picture, etc.) by applying to paper, vellum, etc. in a press or machine, inked types, blocks, or plates bearing characters or designs [s. 108(2), *Cr. P.C.*] मुद्रित

printer : one who prints or is engaged in the art or business of printing [s. 108(2), *Cr. P.C.*] मुद्रक

printing : the action of printing [s. 62, *expln. 2, Indian Evidence Act*] मुद्रण

printing and stationery : मुद्रण और लेखन सामग्री

printing mistake : [s. 11(1)(a), *Delimitation Act*] मुद्रण संबंधी भूल

printing press : मुद्रणालय

printout : [s. 2(o), *Information Technology Act*] प्रिंट आउट

prior : preceding in time or order [s. 27, *T.P. Act*] पूर्विक; पूर्व

prior disposition : a disposition earlier in time or higher in order of preference [s. 27, *T.P. Act*] पूर्विक व्ययन

prior encumbrancer : [s. 60A(2), *T.P. Act*] पूर्विक विल्लंगमदार

prior interest : any interest which had come into existence earlier [s. 16, *T.P. Act*] पूर्विक हित

prior liability : [s. 8(1), *Assam Sillimanite Limited (Acquisition and Transfer of Refractory Plant) Act*] पूर्व दायित्व

prior mortgagee : a mortgagee the mortgage in whose favour stands earlier in time [s. 78, *T.P. Act*] पूर्विक बंधकदार

prior recommendation of President required to Bills affecting taxation in which states are interested : [art. 274, *margin, Const.*] ऐसे कराधान पर जिसमें राज्य हितबद्ध है, प्रभाव डालने वाले विधेयकों के लिए राष्ट्रपति की पूर्व सिफारिश की अपेक्षा

priority : 1. a precedence in claims; a preference in order of payment; the requirement that earlier attention is to be given to; an earlier action taken on any matter as against all other matters under consideration or needing action [s. 69A(8)(ii), *T.P. Act*] पूर्विकता; 2. [s. 121 (2), *Companies Act*] अग्रता

priority buyer : प्राथमिकताप्राप्त क्रेता

priority grading : प्राथमिकता कोटि निर्धारण; प्राथमिकता श्रेणीकरण

priority indent : प्राथमिकता मांगपत्र

priority indications : प्राथमिकता संकेत

priority industry : पूर्विकता उद्योग; पूर्विकता वाला उद्योग; अग्रता उद्योग

priority marking : प्राथमिकता अंकन; अग्रता अंकन; प्राथमिकता चिहनांकन

priority of the incumbrancers : [sch. 1, *app. D, form No. 17-10(c), C.P.C.*] विल्लंगमदारों की पूर्विकता

priority rating : अग्रता निर्धारण

priority under the law : [s. 50(2), *Registration Act*] विधि के अधीन पूर्विकता

priorty : a place in which a person is kept in captivity or confinement as a result of a legal process [s. 135A(1)(d), *C.P.C.*] कारागार

prisoner : one who is confined or detained within a prison; one who is in custody as the result of a legal process [s. 130, *I.P.C.*] कैदी; बंदी

prisoner, injured : [IIIrd sch., art. 109, *Geneva Conventions Act*] आहत कैदी

prisoner is released from jail : कैदी जेल से रिहा किया जाता है

prisoner of war : [s. 39(d), *Navy Act*] युद्ध कैदी; युद्ध बंदी

privacy : freedom from unauthorised oversight or observation; seclusion [s. 509, *I.P.C.*] एकांतता

privacy, intrude upon the : [s. 509, *I.P.C.*] एकांतता का अतिक्रमण करना

private : 1. as opposed to public; apart from the State; not in public office; not open to public [s. 75, *Indian Evidence Act*] प्राइवेट; own, peculiar to oneself; belonging to or concerning an individual person or company; relating to personal affairs [s. 17, *ill. (d), Indian Contract Act*] प्राइवेट; निजी

private act : [s. 354C, *I.P.C.*] प्राइवेट कृत्य

Private Act : a British Parliamentary Act affecting the interest of a particular individual or corporation [s. 81, *Indian Evidence Act*] प्राइवेट ऐक्ट; Act of Parliament not held to be of general application, it may be local or personal प्राइवेट अधिनियम

private alienation : alienation by oneself alone, not related to or dependent on official machinery [s. 64, *C.P.C.*] प्राइवेट अन्यसंक्रामण

private alienation of property : [s. 64, *I.P.C.*] संपत्ति का प्राइवेट अन्यसंक्रामण

private banking account : [s. 554, Companies Act] प्राइवेट बैंक खाता

private carrier : [s. 2(22), Motor Vehicles Act] निजी वाहक

private company : a company with restrictions on the number of shareholders, whose shares may not be offered to the general public [s. 2(35), Companies Act] प्राइवेट कंपनी

private contract : [s. 11, ill. (a), Indian Trusts Act] प्राइवेट संविदा

private defence : [s. 96, I.P.C.] प्राइवेट प्रतिरक्षा

private defence, right of : a man's right to defend his or another's person or his or another's property as allowed by law [ss. 96 and 106, I.P.C.] प्राइवेट प्रतिरक्षा का अधिकार

private document : [s. 75, Indian Evidence Act] प्राइवेट दस्तावेज

private employer : [s. 206(1), Income-tax Act] प्राइवेट नियोजक

private gallery : प्राइवेट गैलरी

private, in : [s. 9, Indian Lunacy Act] एकांत में

private industrial enterprise : [s. 45(c), Wealth-tax Act] प्राइवेट औद्योगिक उद्यम

private information : [s. 17, ill. (d), Indian Contract Act] निजी जानकारी

private key : [s. 2(f), (x), Information Technology Act] प्राइवेट कुंजी

private lane : a lane which is not open to the public for use [sch. I, app. E, form No. 6, C.P.C.] प्राइवेट गली

private member : गैर सरकारी सदस्य

private nuisance : a nuisance affecting some particular person or persons as distinguished from the public at large or any section thereof [sch. I, app. D, form No. 14, C.P.C.] प्राइवेट न्यूसेंस

private order : [s. 237, ill. (b), Indian Contract Act] प्राइवेट आदेश

private party : a party which does not hold a public capacity [Or. 27, r. 8(2), C.P.C.] प्राइवेट पक्षकार

private person : a person who does not hold any public office [s. 51, Cr. P.C.] प्राइवेट व्यक्ति

private practice : प्राइवेट प्रैक्टिस

private premises : [s. 2(b)(i), Children Act] प्राइवेट परिसर

private property : [title, Army and Air Force (Disposal of Private Property) Act] प्राइवेट संपत्ति

private religious or charitable endowment : [s. 1, Indian Trusts Act] प्राइवेट धार्मिक या खैराती विन्यास; प्राइवेट धार्मिक या पूर्त विन्यास

private residence : [s. 78(2), Registration Act] प्राइवेट निवास-स्थान

private right : a right which vests in an individual or individuals as such and not as a member or members of the public [s. 11, expln. (6), C.P.C.] प्राइवेट अधिकार

private school : [s. 2(r), Delhi School Education Act] प्राइवेट विद्यालय

private secretary : निजी सचिव

private sector : the sphere of private enterprise [s. 2(15), payment of Bonus Act] प्राइवेट सेक्टर

private street : [s. 2(39), Delhi Municipal Corporation Act] प्राइवेट पथ

private transfer : an act of parties by which the title to property is conveyed from one person to another [s. 64, C.P.C.] प्राइवेट अंतरण

private trust : a trust the beneficial interest in which is vested absolutely in one or more individuals who are, or within given time may be definitely ascertained [preamble, Indian Trusts Act] प्राइवेट ट्रस्ट (प्राइवेट ट्रस्ट)

privation of any member or joint : [s. 320, fourthly, I.P.C.] किसी भी अंग या जोड़ का विच्छेद

privation of hearing power : [s. 320, thirdly, I.P.C.] श्रवण शक्ति का विच्छेद

privilege : a right or immunity granted as a peculiar benefit, advantage or favour; a peculiar or personal advantage or right, especially when enjoyed in derogation of a common right [Or. 11, r. 19(2), C.P.C. and art. 59(3), Const.] विशेषाधिकार

privilege committee : विशेषाधिकार समिति

privilege is claimed for document : [Or. 11, r. 19(2), C.P.C.] दस्तावेज के बारे में विशेषाधिकार का दावा किया जाता है

privileged communication : [s. 251(a), Companies Act] विशेषाधिकार प्राप्त संसूचना

privileged rate : विशेषाधिकार प्राप्त दर

privileges of the university : [s. 2(e), North-Eastern Hill University Act] विश्वविद्यालय जन्य विशेषाधिकार

privileges of the University, admit to the : विश्वविद्यालय के विशेषाधिकार देना

privity : [s. 21, Designs Act] जानकारी

privity of contract : संविदात्मक संबंध

privy : 1. one who is a partner or has any part or interest in any action, matter or thing [s. 94(1)(e), Cr. P.C.] संसर्गी; 2. toilet [s. 11(1), Factories Act] शौचालय; [s. 8, Beedi and Cigar Workers (Conditions of Employment) Act] पाखाना

Privy Council : in Great Britain a body of advisers selected by the Sovereign, together with certain persons who are members by usage, as the princes of the blood, the archbishops and the chief officers of the present and past ministries of State [s. 78(3), Indian Evidence Act] प्रिवी कौंसिल

Privy Purse : [s. 10(19), Income-tax Act] निजी थैली

privity to : [s. 94(1)(e), Cr. P.C.] का संसर्गी

privity to the concealment : [s. 538(1)(i), Companies Act] छिपाने में संसर्गी; [s. 29(1), Income-tax Act] छिपाने से संसर्गित

privity to the offence : [s. 306(1), Cr. P.C.] अपराध से संसर्गित

prize : 1. an honour or reward striven for in a competition or in contest of chance [s. 30, Indian Contract Act] पारितोषिक; इनाम; 2. property (as a ship) lawfully captured in times of war [s. 1, Indian Trusts Act] प्राइज; awarded or intended to be awarded as a prize [s. 5(2), Aligarh Muslim University Act] पुरस्कार

prize chit : [s. 2(c), Prize Chits and Money Circulation Schemes (Banning) Act] इनामी चिट

prize competition : [s. 2(d), Prize Competitions Act] पुरस्कार प्रतियोगिता

prize court, decree of : [s. 112(2), C.P.C.] प्राइज न्यायालय की डिक्री

prize money : [s. 49, Navy Act] प्राइज धन

prize salvage : [s. 14(1), prov., Naval and Aircraft Prize Act] प्राइज उद्धारण

prize ship : [s. 67, Navy Act] प्राइज पोत

prizes taken in war : [s. 1, Indian Trusts Act] युद्ध में पकड़े गए प्राइज

Pro-Chancellor : [s. 2(c), Aligarh Muslim University Act] प्रतिकुलाधिपति

pro-Consul : an official in a modern colony, dependency or occupied area who acts as an administrator usually with extensive powers [s. 3(16), General Clauses Act] प्रो-कौंसल; प्रति वाणिज्यदूत

pro-rata : in proportion [s. 12, General Clauses Act] अनुपातिक; अनुपाततः

pro-rata share : यथानुपात अंश

pro-Vice Chancellor : [s. 2(d), University of Hyderabad Act] प्रतिकुलपति

probability : the quality or fact of being probable; a probable event, circumstance, belief [Or. 25, r. 1(2), C.P.C.] अधिसंभाव्यता

probable : that may reasonably be expected to happen, or to prove true [s. 52, Indian Evidence Act] अधिसंभाव्य

probable amount : [s. 136(1), C.P.C.] अधिसंभाव्य रकम

probable breach of trust : [s. 61, Indian Trusts Act] अधिसंभाव्य न्यास भंग

probable cause for believing : [sch. I, app. F, form No. 1, C.P.C.] विश्वास करने के लिए अधिसंभाव्य हेतुक

probable consequence : अधिसंभाव्य परिणाम

probable costs of the suit : [s. 47, Presidency Small Cause Courts Act] वाद के अधिसंभाव्य खर्चे

probable date of his departure : [s. 19A(1), Gift-tax Act] उसके प्रस्थान की अधिसंभाव्य तारीख

probable total production : [s. 22(2), Coffee Act] कुल अधिसंभाव्य उत्पादन

probate : the officially verified copy of a will together with the certificate of its having been proved, which is delivered to the executor [s. 41, Indian Evidence Act] प्रोबेट

probate and letters of administration : प्रोबेट और प्रशासन-पत्र

probate jurisdiction : the jurisdiction exercised in probate matters i.e. probate and administration [s. 41, Indian Evidence Act] प्रोबेट विषयक अधिकारिता

probate of will : [sch. I, app. A, form No. 15, C.P.C. and s. 2(18), Estate Duty Act] विल का प्रोबेट

probate officer : प्रोबेट अधिकारी

probation : the action or process of testing or putting to proof; a system of releasing on suspended sentence, during good behaviour, young persons and especially first offenders, and placing them under the supervision of a probation officer who acts as a friend and adviser [s. 360, Cr. P.C.] परिवीक्षा

probation of good conduct : [s. 360, Cr. P.C.] सदाचरण की परिवीक्षा

Probation Officer : [s. 2(p), Children Act] परिवीक्षा अधिकारी

probation period : परिवीक्षा काल; परिवीक्षा अवधि

probationer : [sch., s. 1, Industrial Employment (Standing Orders) Act] परिवीक्षाधीन (व्यक्ति)

procedural due process of law : प्रक्रिया संबंधी सम्यक् विधि व्यवस्था

procedural irregularities : प्रक्रिया संबंधी अनियमितताएं

procedural matters : प्रक्रिया संबंधी मामले

procedural rules : प्रक्रिया संबंधी नियम

procedure : the mode or form of conducting judicial (or other) proceedings [s. 254, Cr. P.C.] प्रक्रिया

procedure and practice of courts-martial : [s. 96(5), Navy Act] सेना न्यायालयों की प्रक्रिया और पद्धति

procedure and practice of disciplinary courts : [s. 96(5), Navy Act] अनुशासनिक न्यायालयों की प्रक्रिया और पद्धति

procedure established by law : [art. 21, Const.] विधि द्वारा स्थापित प्रक्रिया

procedure for arbitration : [s. 24(h), University of Hyderabad Act] माध्यस्थ्य की प्रक्रिया

procedure for impeachment of the President : [art. 61, margin, Const.] राष्ट्रपति पर महाभियोग चलाने की प्रक्रिया

procedure for inquiries : [art. 145(1)(j), Const.] जांचों के लिए प्रक्रिया

procedure generally : साधारणतया प्रक्रिया

procedure in garnishee : [s. 128(2)(d), C.P.C.] गारनिशी प्रक्रिया

procedure in general : साधारणतया प्रक्रिया

procedure in legislature with respect to estimates : [art. 203, margin, Const.] विधान-मंडल में प्राक्कलनों के संबंध में प्रक्रिया

procedure in Parliament with respect to estimates : [art. 113 margin, Const.] संसद् में प्राक्कलनों के संबंध में प्रक्रिया

procedure on admitting to registration : रजिस्ट्रीकरण के लिए ग्रहण करने पर प्रक्रिया

procedure or practice : [s. 16, Presidency Small Cause Courts Act] कार्यवाही या प्रक्रिया

procedure to be adopted : [s. 29(1)(b), Delhi Administration Act] अपनाई जाने वाली प्रक्रिया

proceed : to go on with an action or investigation [s. 22, C.P.C.] अग्रसर होना; [s. 137(2), Cr. P.C.] कार्यवाही करना

proceed further : [art. 108(3), Const.] आगे कार्यवाही करना

proceed, suit shall : [Or. 22, r. 2, C.P.C.] वाद आगे चलेगा

proceed to hear, shall : [s. 254(1), Cr. P.C.] सुनने के लिए अग्रसर होना

proceed to inquire, shall : [s. 116(1), Cr. P.C.] जांच करने के लिए अग्रसर होगा

proceed to investigate : [s. 30(8), Industrial Finance Corporation Act] अन्वेषण के लिए अग्रसर होना; अन्वेषण की कार्यवाही आरंभ करना

proceed to make an assessment : निर्धारण करने के लिए अग्रसर होना; निर्धारण करने की कार्यवाही करना

proceeding : a legal action or process; any act done by authority of a court of law; any step taken by either party in a legal proceeding; a particular action or course of action [s. 263(j), Cr. P.C. and art. 88, Const.] कार्यवाही

proceeding on home leave out of India : [s. 10(6)(i)(a), Income-tax Act] भारत के बाहर अपने गृह के लिए छुट्टी पर जाना

proceeding which is in progress : [s. 44(1), Foreign Exchange Regulation Act] चल रही कार्यवाही

proceeding with the reference : [s. 11(4), Arbitration Act] निर्देश में अग्रसर होना

proceedings of a civil nature : [s. 5(2), C.P.C.] सिविल प्रकृति की कार्यवाहियां

proceedings of meetings : [s. 31(2), Aligarh Muslim University Act] अधिवेशनों की कार्यवाही

proceedings shall be stayed : [Or. 32, r. 10, C.P.C.] कार्यवाहियां रोक रखी जाएंगी

proceedings were threatened : [s. 120(1), Trade and Merchandise Marks Act] कार्यवाहियां चलाने की धमकी दी गई थी

proceeds : that which proceeds from something; what is derived from something (as a sale, investment, levy, business) by way of total revenue; total amount brought in [s. 83(5), Cr. P.C. and art. 27, Const.] आगम

proceeds of articles : [s. 16, Public Gambling Act] वस्तुओं के आगम

proceeds of cess : [s. 26, Tea Act] उपकर के आगम

proceeds of execution sale : the amounts collected by sale in execution of a decree [s. 73, C.P.C.] निष्पादन-विक्रय के आगम

proceeds of fines : जुर्मानों के आगम

proceeds of fines and confiscation : [s. 76(b), Indian Forest Act] जुर्मानों और अधिहरण के आगम

proceeds of issue : [sch. II, pt. I, item 5(a)(i), Companies Act] निर्गमन के आगम

proceeds of property : [s. 8, ill. (i), Indian Evidence Act] संपत्ति के आगम

proceeds of sale : [s. 83(5), Cr. P.C.] विक्रय के आगम

process : 1. a summons, mandate or writ that serves as a means used to bring a person or thing into court for litigation; a formal command or mandate [s. 29, C.P.C.] आदेशिका; 2. the course of procedure in a judicial action or in a suit in litigation; a particular mode or system of doing something [s. 68, I.P.C.] प्रक्रिया; 3. a particular method or system used in a

manufacturing operation [s. 2(a)(i) Indian Standards Institution (Certification Marks) Act] प्रसंस्करण

process analogous to cinematography : [s. 2(f), Copyright Act] चलचित्रिकी के सदृश्य प्रक्रिया

process analogous to photography : [s. 2(s), Copyright Act] फोटोग्राफी के सदृश्य प्रक्रिया

process costs : प्रक्रिया लागत

process-fees : [s. 359(1), Cr. P.C.] आदेशिका फीस

process for execution : [Or. 21, r. 24, C.P.C.] निष्पादन के लिए आदेशिका

process for multiplying copies : [s. 127A(3)(a), Representation of the People Act, 1951] अनेकानेक प्रतियां बनाने की प्रक्रिया; अनेक प्रतियां बनाने की प्रक्रिया

process of counterfeiting : [s. 231, I.P.C.] कूटकरण की प्रक्रिया

process of law : a particular mode of the operation or working of law [s. 68, I.P.C.] विधि की प्रक्रिया

process ordinarily employed : [s. 2(1)(b)(ii), Income-tax Act] प्रक्रिया, जो आमतौर से प्रयोग में लाई गई

process server : one who serves in the manner prescribed by law a summons, mandate or writ issued by a court of law [sch. I, app. B, form No. 11, C.P.C.] आदेशिका तामीलकर्ता; [s. 2(i)(5), Employment Exchanges (Compulsory Notification of Vacancies) Act] आदेशिका की तामील करने वाला

process, under colour of : [s. 80, Presidency Small Cause Courts Act] कार्रवाई के नाम पर

processed crude petroleum : [s. 2(m), Oil Industry (Development) Act] संसाधित कच्चा पेट्रोलियम

processed for sale : [s. 2(2)(i)(c), Contract Labour (Regulation and Abolition) Act] विक्रय के लिए प्रसंस्कृत

processed seeds : [sch. V, item 28, Income-tax Act] प्रसंस्कृत बीज

processing : preparing for market, manufacture or other commercial use by subjecting to some process [s. 2(c), Gold (Control) Act] प्रसंस्करण

processing, data : आंकड़े प्रक्रमण ; डाटा प्रक्रमण

processing industries : प्रसंस्करण उद्योग

processing of cardamom : [s. 9(2)(c), Cardamom Act] इलाइची का प्रसंस्करण

processing of data : आंकड़े प्रक्रमण ; डाटा प्रक्रमण

processing of goods : [s. 2(c), Industrial Development Bank of India Act] माल का प्रसंस्करण

processing plant : [s. 3(j), Marine Products Export Development Authority Act] प्रसंस्करण संयंत्र

processing without the aid of power : [s. 80P(2)(a)(v), Income-tax Act] शक्ति की सहायता के बिना प्रसंस्करण

procession or assembly : [s. 29(a), Delhi Police Act] जुलूस या जमाव

proclaim : to make public official announcement उद्घोषणा करना; [Or. 21, r. 35(2), C.P.C.] उद्घोषित करना

proclaimed offender : a person, who has been declared as offender by public official announcement [s. 40(1)(b), Cr. P.C.] उद्घोषित अपराधी

proclaimed person : [s. 83(3)(c), Cr. P.C.] उद्घोषित व्यक्ति

proclaiming by beat of drum : [Or. 21, r. 35(2), C.P.C.] डोंडी पिटवाकर उद्घोषित करना

proclaiming to the occupant : [Or. 21, r. 36, C.P.C.] अधिभोगी को उद्घोषित करना

proclamation : an official and formal public announcement [s. 82, Cr. P.C.] उद्घोषणा

proclamation of emergency : [art. 352, margin, Const.] आपात् की उद्घोषणा

proclamation of sale : [sch. I, app. E, form No. 28, C.P.C.] विक्रय की उद्घोषणा

proclamation shall be drawn up : [Or. 21, r. 66(2), C.P.C.] उद्घोषणा तैयार की जाएगी

proclamation, written : [s. 82(1), Cr. P.C.] लिखित उद्घोषणा

Proctor : 1. one that by profession or by special authorisation manages another's affairs or conducts proceedings for another in a court of law [s. 57(12), Indian Evidence Act] प्रोक्टर; 2. an officer of the University who discharges various functions and who is specially entrusted with the maintenance of orders and the enforcement of obedience to the laws of the institution कुलानुशासक

Proctor of the University : विश्वविद्यालय का कुलानुशासक

procuration : the action of obtaining something [s. 366A, I.P.C.] उपापन

procure : to bring about; to obtain by care and effort [s. 32, Indian Evidence Act] उपाप्त करना; उपाप्त कराना

procurement : [s. 3(b), Legal Practitioners Act] उपापन

procuring : [s. 39A(b), Unit Trust of India Act] उपाप्ति

procuring a fit person : योग्य व्यक्ति उपाप्त करना

procuring a marriage : [s. 66, Indian Christian Marriage Act] विवाह उपाप्त करना

procuring occupation : [s. 35(1), Land Acquisition Act] अधिभोग उपाप्त करना

procuring property by fraud : [sch. I, app. A, form No. 21, C.P.C.] कपट द्वारा संपत्ति उपाप्त करना

procuring restoration : [app. A, pleadings, plaint No. 21, para 4, C.P.C.] प्रत्यावर्तन कराने में

procuring suitable conveyance : [s. 73, ill. (b), Indian Contract Act] उपयुक्त प्रवहण यान उपाप्त करना

procuring the enrolment : [s. 66(i), Air Force Act] अभ्यावेशन उपाप्त करना

procuring the release : [s. 22, Cattle-trespass Act] निर्मोचन उपाप्त करना

produce : 1. something that is brought forth or yielded either naturally or as a result of effort and work [s. 145(2), Cr. P.C.] उपज; 2. to bring forward-to bring forth or out; to offer for inspection or consideration [s. 57(13), Indian Evidence Act and art 22(2), Const.] पेश करना; प्रस्तुत करना; 3. to bring into being- to yield उत्पादन करना; उत्पन्न करना; पैदा करना

produce books of account : [s. 131(2), Income-tax Act] लेखा पुस्तकों को पेश करना; लेखा बहियां पेश करना

produce disease or infirmity : [s. 7(1), Assam Rifles Act] रोग या अंग-शैथिल्य उत्पन्न करना

produce of land : [s. 145(2), Cr. P.C.] भूमि की उपज

produce of legacy : [ch. XI. Indian Succession Act] वसीयत संपदा का उत्पाद

produce the annuity : [s. 343, Indian Succession Act] वार्षिकी के सृजन के लिए

produced or tendered as evidence : [s. 67(c), Copyright Act] साक्ष्य के रूप में पेश किया अथवा दिया गया

producer : one who produces, grows, makes an article of consumption [s. 2(b), Cotton Textiles Cess Act] उत्पादक; (of film) निर्माता; (of radio) प्रस्तुतकर्ता; in relation to a cinematograph film or sound recording [s. 2(uu), Copyright Act] निर्माता

producible : that which can be brought forth, offered for inspection or consideration [Or. 13, r. 11, C.P.C.] पेश किए जाने योग्य

producible as evidence : [s. 3(a), C.P.C.] साक्ष्य के रूप में पेश किए जाने योग्य

product : 1. a thing produced by nature or a natural process [s. 108(a), T.P. Act] पैदावार; उपज; 2. something produced by physical labour or intellectual effort; the result of work or thought उत्पाद

production : 1. the action of producing [s. 131, Indian Evidence Act] पेश करना; 2. [s. 2(d), Working Journalists and Other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions Act] उत्पादन; 3. [art. 142(2), Const.] पेश कराना

production account : उत्पादन लेखा

production assistant : उत्पादन सहायक

production engineer : उत्पादन इंजीनियर

production manager : उत्पादन प्रबंधक

production of books : [s. 24(3), International Airports Authority Act] बहियों का पेश किया जाना

production of document : [s. 91(1), Cr. P.C.] दस्तावेज का पेश किया जाना

production of evidence : [s. 13(1), Income-tax Act] साक्ष्य पेश करना

production of food or drink : [sch. I, item 35(a), exemp., Indian Stamp Act] खाद्य या पेय का उत्पादन

production of inadmissible evidence : [s. 114(1), Navy Act] अग्रह्य साक्ष्य का पेश किया जाना

production of produce : [Or. 33, r. 12, C.P.C.] उपज को पेश करना

production of rolling stock : [preamble, Burn Company and Indian Standard Wagon Company (Taking Over of Management) Act] चल स्टॉक का उत्पादन

production of witness for cross-examination : [Or. 19, r. 1, prov. C.P.C.] प्रतिपरीक्षा के लिए साक्षी का पेश किया जाना

production of witnesses without summons : [Or. 16, r. 1A, C.P.C.] समन निकलवाए बिना साक्षियों का पेश किया जाना

Production Officer : उत्पादन अधिकारी

productive capacity : [s. 10, Rice Milling Industry (Regulation) Act] उत्पादन क्षमता

productive works : उत्पादक संकर्म

productivity : उत्पादकता

Productivity Council : उत्पादकता परिषद्

productivity test rate : उत्पादकता परख दर

profess : 1. to make an open declaration of; to avow; to make pretence of [s. 35, T.P. Act] प्रव्यंजना करना; 2. to profess a religion मानना

profess to sell : [s. 13(1)(c), Specific Relief Act] बेचने की प्रव्यंजना करना

profess to transfer : [s. 35, T.P. Act] अंतरित करने की प्रव्यंजना करना

professing a particular religion : [art. 16(5), Const.] विशिष्ट धर्म का मानने वाला

professing Islam : [s. 3(r), Wakf Act] इस्लाम को मानने वाला

profession : 1. the occupation which one professes to be skilled in and to follow; any calling or occupation by which a person habitually earns his living [s. 2(36), Income-tax Act and s. 150, Indian Evidence Act] वृत्ति; 2. [s. 7, North-Eastern Hill University Act] मान्यता

profession of law : [s. 10(23A), Income-tax Act] विधि व्यवसाय

profession or condition : [s. 12(a), Indian Christian Marriage Act] वृत्ति या दशा

profession tax : वृत्ति-कर

profession, trade or employment : [sch. I, item 9, Indian Stamp Act] वृत्ति, व्यापार या नियोजन

professional : pertaining to, or connected with a profession [s. 32(2), Indian Evidence Act] वृत्तिक

professional address : [s. 19(a), Chartered Accountants Act] वृत्तिक पता

professional adviser : [s. 129, Indian Evidence Act] वृत्तिक सलाहकार

professional attainment : [sch., item 21(1), North-Eastern Hill University Act] वृत्तिक योग्यता

professional auditors : व्यावसायिक संपरीक्षक; वृत्तिक संपरीक्षक

professional capacity : [s. 26(1), Chartered Accountants Act] वृत्तिक हैसियत; [s. 120(3), Trade and Merchandise Marks Act] व्यावसायिक हैसियत

professional communication : [s. 37, prov., Gift-tax Act] वृत्तिक संसूचना

professional duty : a duty pertaining to or connected with one's profession [s. 32(2), Indian Evidence Act] वृत्तिक कर्तव्य

professional employment : an occupation pertaining to or connected with one's profession [s. 126, Indian Evidence Act] वृत्तिक नियोजन

professional experience : [s. 6(1)(v), Industrial Development Bank of India Act] वृत्तिक अनुभव

professional misconduct : [s. 22, Cost and Works Accountants Act] वृत्तिक अवचर

professional nature : [s. 309(1)(a), Companies Act] वृत्तिक स्वरूप

professional or technical qualifications : [art. 19(6)(i), Const.] वृत्तिक या तकनीकी अर्हताएं

professional service : service rendered by one who does a profession [s. 2(2)(iii), Chartered Accountants Act and s. 16(3), ill. (b), India Contract Act] वृत्तिक सेवा; व्यावसायिक सेवा

Professional treatise : a book or other writing which treats a particular subject in a scientific manner, particularly, for the guidance of those in the profession [s. 159, Indian Evidence Act] वृत्तिक पुस्तक

professional valuation : विशेषज्ञ मूल्यांकन

Professor : a teacher at a University or college [s. 2(k), Aligarh Muslim University Act] आचार्य

Professor, Associate : सह-आचार्य

professorship : [s. 5(6), University of Hyderabad Act] आचार्य पद

proficiency : advancement toward the attainment of a high degree of knowledge or skill [s. 21(1), Apprentices Act and s. 3(4), Official Languages Act] प्रवीणता; प्राविण्य

proficiency certificate : प्रवीणता प्रमाणपत्र

profit : an advantage or benefit; the gain, the preliminary gain in any transaction [s. 145(2), Cr. P.C.] लाभ

profit and loss account : [s. 21(1)(i), Income-tax Act] लाभ और हानि लेखा

profit available for dividends : लाभांश के लिए उपलब्ध लाभ

profit carried forward : [sch. III, item 3(ii), Payment of Bonus Act] अग्रणीत लाभ

profit, certificate of : लाभ प्रमाणपत्र

profit earned : [s. 6, expln. 2, Indian Partnership Act] उपार्जित हुआ लाभ; उपार्जित लाभ

profit, net : [Or. 26, r. 9, C.P.C.] शुद्ध लाभ

profit, office of : [art. 102(1)(a), Const.] लाभ का पद

profit, post incorporation : निगमन-पश्च लाभ

profit prior to incorporation : निगमनपूर्व लाभ

profit rent : [sch. III, annexure A, Court-fees Act] लाभ भाटक

profit sharing : [s. 2(vi)(e)(i), Payment of Wages Act] लाभ में अंश बंटाना; लाभ में हिस्सा बंटाना

profit sharing arrangement : [s. 351, Companies Act] लाभों का अंश बांटने का ठहराव; लाभ बांटने का ठहराव

Profit sharing ratio : लाभ बांटने का अनुपात

profitable character : [s. 16, Indian Trusts Act] लाभदायी स्वरूप

profitable contract : a contract yielding profit [s. 73, ill (i), Indian Contract Act] लाभदायक संविदा

profitable use : [s. 18FE(3)(b), Industries (Development and Regulation) Act] लाभदायी उपयोग

profiteering : making an exorbitant and unjustifiable profit, taking undue advantage of short supply of necessary commodities [s. 8(3), expln. (a), Representation of the People Act, 1951] मुनाफाखोरी

profits a prendre : right exercised by one man in the soil of another to participate in the profits of the soil thereof such as rights of pasture. Under the Act an easement includes but in England it excludes profits a prendre e.g. the right to graze cattle on another's land, to take leaves, quarry or soil from it. While natural rights are incident to the possession of every occupier of land, easements and profits a prendre have to be acquired by grant, prescription or custom पर-भूमि लाभ अधिकार; पर स्वभोग

profits accruing from the property : [s. 58(d), T.P. Act] संपत्ति से प्रोद्भूत लाभ

profits and benefits : [s. 375(3), Companies Act] लाभ और फायदे

profits and gains : [s. 2(24)(i), Income-tax Act] लाभ और अभिलाभ

profits and gains derived from any industrial undertaking : [s. 80H(1), Income-tax Act] किसी औद्योगिक उपक्रम से व्युत्पन्न लाभ और अभिलाभ

profits and gains of business or profession : [s. 37(1), Income-tax Act] कारबार या वृत्ति के लाभ और अभिलाभ

profits chargeable to tax : [s. 41(1), Income-tax Act] कर-प्रभाय्य लाभ

profits escaping assessment : [s. 8, Companies (Profits) Surtax Act] निर्धारण से छूट गए लाभ

profits in lieu of : [s. 2(24)(iii), Income-tax Act] के बदले में लाभ

profits of the business or profession : [s. 36(1)(ii)(b), Income-tax Act] कारबार या वृत्ति के लाभ

profits or losses attributable to any shares : [s. 212(4), Companies Act] किन्हीं अंशों (शेयरों) से हुए माने जाने वाले लाभ या हानियां

proforma : 1. as per form रीतित; 2. set up in advance to prescribe form or describe items निदर्शन पत्र (प्रोफार्मा)

proforma adjustment : प्रोफार्मा समायोजन

proforma basis : प्रोफार्मा आधार

proforma invoice price : कच्चा बीजक कीमत

pragmatic approach : अर्थ क्रियात्मक दृष्टिकोण; व्यावहारिक दृष्टिकोण

programmable : [s. 2(1), Information Technology Act] कार्यक्रमीय

programme indent : कार्यक्रमबद्ध मांगपत्र

programme of activities : [s. 21(1), International Airports Authority Act] क्रियाकलापों का कार्यक्रम

Programme Supervisor : कार्यक्रम पर्यवेक्षक

programmer : कार्यक्रमक; प्रोग्रामर

progress : an action of stepping or moving forward or onward; the going on; course or process (of action, events, etc.) [Or. 17, r. 3, C.P.C.] प्रगति

progress chart : प्रगति चार्ट

progress chaser : प्रगति अनुवीक्षक

progress chaser gunner : प्रगति अनुवीक्षक गनर

progress inspector : प्रगति निरीक्षक

progress officer : प्रगति अधिकारी

progress recorder : प्रगति रिकार्डर; प्रगति अभिलेखक

progress report : प्रगति रिपोर्ट

progress superintendent : प्रगति अधीक्षक

progress supervisor : प्रगति पर्यवेक्षक

progressive account : प्रगामी लेखा

progressive expenditure : उत्तरोत्तर होने वाला व्यय

progressive totals : [s. 45(2), Damodar Valley Corporation Act] आनुक्रमिक योग

progressive use of Hindi language : हिंदी भाषा का उत्तरोत्तर प्रयोग

Progressman : प्रगतिवीक्षक

prohibit : to forbid by authority or command [s. 14(1)(a), Arms Act] प्रतिषिद्ध करना; प्रतिषेध करना

prohibit or restrict the remittance: [s. 280B(b)(vii), Income-tax Act] प्रेषण प्रतिषिद्ध या निर्बंधित करना

prohibited ammunition : [s. 2(1)(h), Arms Act] प्रतिषिद्ध गोलाबारूद

prohibited and restrained : [sch. I, app. E, form No. 16, C.P.C.] प्रतिषिद्ध और अवरुद्ध

prohibited arms : [s. 2(1)(i), Arms Act] प्रतिषिद्ध आयुध

prohibited by law : [s. 43, I.P.C.] विधि द्वारा प्रतिषिद्ध

prohibited degrees of consanguinity : [s. 3(6), Indian Divorce Act] रक्त संबंध के आधार पर प्रतिषिद्ध डिग्री

prohibited goods : [s. 2(33), Customs Act] प्रतिषिद्ध माल

prohibited place : [s. 2(8), Official Secrets Act] प्रतिषिद्ध स्थान

prohibiting : [s. 83(3)(c), Cr. P.C.] प्रतिषेध करने वाला

prohibiting interference : [s. 147(3), Cr. P.C.] हस्तक्षेप का प्रतिषेध करना

prohibition : 1. the action of prohibiting by or as by authority [Or. 33, r. 7(2), C.P.C. and art. 32(2), Const.] प्रतिषेध; 2. the forbidding by law of the transportation as well as the manufacture and sale of intoxicating liquors except for medicinal and sacramental purposes नशाबंदी; मद्यनिषेध

prohibition against bidding or purchase : [sch. II, item 17, Income-tax Act] बोली लगाने या क्रय करने का प्रतिषेध

prohibition as to the holding of offices by members of Commission on ceasing to be such members : [art. 319, margin, Const.] आयोग के सदस्यों द्वारा ऐसे सदस्य न रहने पर पद धारण करने के संबंध में प्रतिषेध

prohibition of blank transfers : [s. 9(2)(e), Securities Contracts (Regulation) Act] निरंक अंतरणों का प्रतिषेध

prohibition of discrimination on grounds of religion, race, caste, sex or place of birth : [art. 15, margin, Const.] धर्म, मूलवंश, जाति, लिंग या जन्मस्थान के आधार पर विभेद का प्रतिषेध

prohibition of employment of children in factories, etc. : [art. 24, margin, Const.] कारखाने आदि में बालकों के नियोजन का प्रतिषेध

prohibition of traffic in human beings and forced labour : [art. 23, margin, Const.] मानव के दुर्व्यापार और बलाल्त्रम का प्रतिषेध

prohibition officer : मद्यनिषेध अधिकारी

prohibition or restriction : [s. 220(7), Income-tax Act] प्रतिषेध या निर्बंधन

prohibition or restriction is subsequently removed : [s. 109(i)(e), prov., Income-tax Act] प्रतिषेध या निर्बंधन तत्पश्चात् हटा लिया जाता है

prohibition or restriction of remittance : [s. 31(7), Wealth-tax Act] प्रेषण पर प्रतिषेध या निर्बंधन

prohibitory order : an order which operates in restraining a party from doing an act which if done will result in irreparable injury to the other side [sch. I, app. E, form No. 21, C.P.C.] प्रतिषेधात्मक आदेश

project : a planned undertaking [s. 19(b), Aligarh Muslim University Act] परियोजना

project co-ordination division : परियोजना समन्वय प्रभाग

project director : परियोजना निदेशक

project estimate : परियोजना प्राक्कलन

Project Evaluation Officer : परियोजना मूल्यांकन अधिकारी

project of building operations or engineering operations : [s. 11(1), Delhi Urban Art Commission Act] निर्माण संक्रियाओं या इंजीनियरी संक्रियाओं की परियोजना

project officer : परियोजना अधिकारी

project report : a usually formal account of the results of an investigation given by a person or group authorised or delegated to make the investigation regarding a project [s. 35D(2)(a)(ii), Income-tax Act] परियोजना रिपोर्ट

projected quantity : [pt. (iv)(A), item 2(e)(v), Chemical Weapons Convention Act] संभावित मात्रा

projectile : capable of being hurled, thrown or projected with force similar to a missile [s. 2(1)(e), Arms Act] प्रक्षेप्य

projection : an extension beyond something else; a part that projects or just out [s. 116(e), Cantonments Act] निकला हुआ भाग; प्रक्षेपक

projectionist : प्रक्षेपक

projectionist-cum-mechanic : प्रक्षेपक-सह-मैकेनिक

prolix : of long duration, lengthy, wordy [Or. 11, r. 7, C.P.C.] अतिविस्तृत

prolong : 1. [s. 152, Navy Act] लंबी बना देना; 2. [preamble, Indian Majority Act] बढ़ाना

prolonged default : [s. 4(1)(a), Indian Electricity Act] विलंबित व्यतिक्रम

prolonged medical treatment : [s. 31(1), Children Act] लंबे समय तक चिकित्सीय उपचार

prominent place : [s. 52(r), Copyright Act] प्रमुख स्थान

prominent position : [s. 29(1)(b), Factories Act] प्रमुख स्थान

prominently reproduced : [s. 68A(2), Companies Act] प्रमुख रूप से उद्धृत किए गए

promiscuous sexual intercourse : sexual intercourse not restricted to one partner [s. 2(e), Immoral Traffic (Prevention) Act] स्वैर मैथुन

promise : 1. a declaration made to another person with respect to the future, stating that one will do or refrain from some specified act or that one will give some specified thing [s. 2(b), Indian Contract Act] वचन; 2. to make a promise [s. 52, ill., Indian Contract Act] वचन देना

promise, alternative : [s. 58, Indian Contract Act] अनुकल्पी वचन

promise, breach of : [s. 73, ill. (d), Indian Contract Act] वचन भंग

promise of marriage : [sch. II, item 35(g), Provincial Small Cause Courts Act] विवाह का वचन

promise of public action : [s. 171B, I.P.C.] लोक कार्यवाही का वचन

promise of secrecy : a promise to keep secrecy [s. 29, Indian Evidence Act] गुप्त रखने का वचन

promise, reciprocal : promises which form the consideration or part of the consideration for each other [s. 2(f), Indian Contract Act] व्यतिकारी वचन

promise to compensate : [s. 25(2), Indian Contract Act] प्रतिकर देने का वचन

promise to indemnify : [s. 125(1), Indian Contract Act] क्षतिपूर्ति करने का वचन

promise to pay debt : [s. 25(3), Indian Contract Act] ऋण के संदाय का वचन; ऋण-संदाय का वचन

promisee : the person to whom a promise is made [s. 2(c), Indian Contract Act] वचनगृहीता

promises, set of : [s. 2(e), Indian Contract Act] वचन का संवर्ग; [s. 57, ill., Indian Contract Act] वचन-संवर्ग

promisor : the person making the promise [s. 2(c), Indian Contract Act] वचनदाता

promisor is excused : [s. 67, Indian Contract Act] वचनदाता की माफी हो जाती है

promisor, joint : [s. 44, Indian Contract Act] संयुक्त वचनदाता

promisor's failure : [s. 55, Indian Contract Act] वचनदाता की असफलता

promissory estoppel : वचन-विवंध

promissory note : [s. 4, Negotiable Instruments Act] वचनपत्र (प्रामिसरी नोट)

promote : 1. to contribute to the growth or enlargement [s. 3(2), Industrial Disputes Act] संप्रवर्तन करना; [s. 125, Representation of the People Act, 1951] संप्रवर्तित करना; 2. to advance in station, rank or honours [s. 9(1), Cardamom Act] अभिवृद्धि करना; उन्नयन करना; प्रोन्नत करना; उन्नति करना; 3. [art. 43, Const.] बढ़ाना; 4. to put forward [s. 74, Indian Trusts Act] अग्रसर करना

promote feelings of enmity or hatred : [s. 125, Representation of the People Act, 1951] शत्रुता या घृणा की भावनाएं संप्रवर्तित करना

promote harmony : [art. 51A(e), Const.] समरसता का निर्माण करना

promote international welfare : [s. 11(1)(c)(i), Income-tax Act] अंतरराष्ट्रीय कल्याण को प्रोन्नत करना

promote sedition : [long title, Prevention of Seditious Meetings Act] राजद्रोह की अभिवृद्धि करना

promote sedition or disaffection : [s. 5, Prevention of Seditious Meetings Act] राजद्रोह या अप्रीति की अभिवृद्धि करना

promote the establishment of common service : [s. 12(2)(g), Press Council Act] सामान्य सेवा की स्थापना का संप्रवर्तन करना

promote the interests of the inhabitants : [s. 29(1)(xiv), Manipur (Hill Areas) District Councils Act] निवासियों के हितों में अभिवृद्धि करना

promote the welfare of persons : [long title, Limestone and Dolomite Mines Labour Welfare Fund Act] व्यक्तियों के कल्याण की अभिवृद्धि करना

promote the welfare of the people : [art. 38, Const.] लोक कल्याण की अभिवृद्धि करना

promote with special care : [art. 46, Const.] विशेष सावधानी से अभिवृद्धि करना

promotee : प्रोन्नत व्यक्ति

promoter : [s. 62(6)(a), Companies Act] संप्रवर्तक

promoters of company : those who promote the formation of a company [s. 15(h), Specific Relief Act] कंपनी के संप्रवर्तक

promoting a meeting : [s. 17(2), Indian Criminal Law Amendment Act, 1908] अधिवेशन को संप्रवर्तित करना

promoting and developing : [s. 9(j), Industrial Development Bank of India Act] संप्रवर्तन तथा विकास

promoting integrated rural development : [long title, National Bank for Agriculture and Rural Development Act] समेकित ग्रामीण विकास का संवर्धन

promoting the health and general welfare : [s. 5(11), Jawaharlal Nehru University Act] स्वास्थ्य और सामान्य कल्याण की अभिवृद्धि करना

promoting the sale of khadi : [long title, Khadi and Other Handloom Industries Development (Additional Excise Duty on Cloth) Act] खादी का विक्रय बढ़ाना

promotion : [s. 7, *expln. 2(i), Payment of Wages Act*] प्रोन्नति; उन्नयन (प्रमोशन); [s. 16(1), *Trade Unions Act*] अभिवृद्धि; [s. 123(3A), *Representation of the People Act, 1951*] संप्रवर्तन; [s. 6(b), *Hindi Sahitya Sammelan Act*] वृद्धि; संवर्धन

promotion, formation or management : [s. 203(1)(a), *Companies Act*] संप्रवर्तन, बनाना या प्रबंध

promotion of animal welfare : [s. 4, *Prevention of Cruelty to Animals Act, 1960*] पशु कल्याण का संवर्धन

promotion of educational and economic interests of Scheduled Castes, Scheduled Tribes and other weaker sections : [art. 46, *margin, Const.*] अनुसूचित जातियों, अनुसूचित जनजातियों और अन्य दुर्बल वर्गों के शिक्षा और अर्थ संबंधी हितों की अभिवृद्धि

promotion of enmity : [s. 123(3A), *Representation of the People Act, 1951*] शत्रुता का संप्रवर्तन

promotion of international peace and security : [art. 51, *heading, Const.*] अंतरराष्ट्रीय शांति और सुरक्षा की अभिवृद्धि

promotion of literature : [*preamble, Societies Registration Act*] साहित्य की प्रोन्नति

promotion of public health : [s. 12(f), *Damodar Valley Corporation Act*] लोक स्वास्थ्य का संप्रवर्तन

promotion of the sale : [s. 35B(1)(b)(iv), *Income-tax Act*] विक्रय की अभिवृद्धि; विक्रय का संवर्धन

promotion or maintenance : [art. 27, *Const.*] अभिवृद्धि या पोषण

promotion post : पदोन्नति पद; प्रोन्नति पद

promotion profits : प्रवर्तन लाभ

prompt : ready and quick to act as occasion demands; responding instantly तत्परता से; तत्पर

promptly : [s. 7(1), *Central Reserve Police Force Act*] तत्परता से

promulgate ordinance : [art. 123(1), *Const.*] अध्यादेश प्रख्यापित करना

promulgation : the official publication of a new law, ordinance, etc. [s. 271, *I.P.C.*] प्रख्यापन; प्रख्यापना

pronounce : to utter, declare or deliver (a sentence or statement) formally or solemnly [s. 33, *C.P.C.*] सुनाना (उच्चारित करना)

pronounce a final judgement : [Or. 8, r. 6(2), *C.P.C.*] अंतिम निर्णय सुनाना

pronounce opinion : [s. 14(3), *Arbitration Act*] राय सुनाना

pronounce judgment : [s. 33, *C.P.C.*] निर्णय सुनाना

pronouncing an order : आदेश सुनाना

pronouncement, authoritative : प्रामाणिक निर्णय; प्राधिकारपूर्ण निर्णय; प्राधिकारयुक्त निर्णय

pronouncement of the judgment : [s. 363(1), *Cr. P.C.*] निर्णय का सुनाया जाना; निर्णय सुनाना

proof : 1. anything which serves either immediately or mediately to convince the mind of the truth or falsehood of a fact or proposition [s. 51, *I.P.C.*] सबूत; 2. an impression taken for correction (in printing) प्रूफ 3. प्रमाण

proof, conclusive : [s. 4, *Indian Evidence Act*] निश्चायक सबूत

proof master : प्रूफ मास्टर

proof of claim : [s. 23(3), *Sick Textile Undertakings (Nationalisation) Act*] दावे का सबूत

proof of despatch : प्रेषण का प्रमाण

proof of identity : [s. 3(d), *Registration of Foreigners Act*] पहचान का सबूत

proof of service : [Or. 16, r. 8, *C.P.C.*] तामील का सबूत

proof of signature : [s. 6(2), *Indian Reserve Forces Act*] हस्ताक्षर का सबूत

proof officer : प्रूफ अधिकारी

Proof Reader : प्रूफ शोधक

propaganda assistant : प्रचार सहायक

propaganda demonstrator : प्रचार निदर्शक

propagate religion : [art. 25(1), *Const.*] धर्म का प्रचार करना

propagating material : [s. 27(1), *Protection of Plant Varieties and Farmers' Rights Act*] प्रवर्धन सामग्री

propagation : multiplication or circulation प्रचार

propelled : [s. 2(5), *Inland Vessels Act*] चालित; नोदित

propelled by electricity : [s. 73, *Inland Vessels Act*] विद्युत द्वारा चालित

propelled by oars : [s. 3(55), *General Clauses Act*] पतवारों से चालित

propeller : a mechanical device having one or more blades which when rotated about a central shaft produce a forward thrust due to the aerodynamic forces acting upon them [sch., para 11(f), *Air Corporations Act*] नोदक

proper : 1. fit; apt; suitable [s. 13(e)(i), *Indian Partnership Act*] उचित; 2. appropriate समुचित; उपयुक्त

proper accounts : [s. 213, *Indian Contract Act*] उचित लेखा; उचित हिसाब

proper administration of Act : [s. 119(1), *Income-tax Act*] अधिनियम का उचित प्रशासन

proper and efficient management of the work of assessment : [s. 119(2)(a), *Income-tax Act*] निर्धारण के काम का उचित और दक्ष प्रबंध

proper and usual enquiry : [s. 212, ill. (b), *Indian Contract Act*] उचित और प्रायिक जांच; उचित और सामान्य रूप की जांच

proper application : [Or. 32, r. 6(2), *C.P.C.*] उचित उपयोग

proper authority : समुचित प्राधिकारी; उचित प्राधिकारी

proper case : [s. 212(4), *Companies Act*] समुचित मामला

proper channel : proper course for anything to move outward [Or. 27, r. 5, *C.P.C.*] उचित प्रणाली

proper course : उचित मार्ग

proper court : [s. 201(a), *Cr. P.C.*] समुचित न्यायालय; उचित न्यायालय

proper custody : [s. 90, *expln., Indian Evidence Act*] उचित अभिरक्षा

proper establishment : [s. 14(2), *Registration Act*] उचित स्थापन

proper expenses : उचित व्यय

proper form : the form in which anything can or ought to be done [Or. 33, r. 4(1), *C.P.C.*] उचित प्ररूप

proper management : [art. 31A(1)(b), *Const.*] उचित प्रबंध

proper officer : [s. 371, *Cr. P.C.*] समुचित अधिकारी; [s. 2(34), *Customs Act*] उचित अधिकारी

proper person : [s. 8(1), *Reformatory Schools Act*] उचित व्यक्ति

proper receptacle for insane persons in India : [s. 156, *Navy Act*] भारत में पागलों को रखने के उचित स्थान

proper return port : [s. 3(33), *Merchant Shipping Act*] समुचित वापसी पत्तन

proper service : [1st sch., art. 22(3), *Geneva Conventions Act*] समुचित सेवा

proper service, handed to : [IIInd sch., art. 35, *Geneva Conventions Act*] समुचित सेवा में सौंपा गया

proper summarised returns : [s. 209(2), *Companies Act*] समुचित संक्षेपतः विवरणियां

proper time : the time at which anything can and ought to be done [s. 55(1)(d), *T.P. Act*] उचित समय

properly : [s. 69(4), *T.P. Act*] उचित तौर से; [s. 192, *Indian Contract Act*] उचित तौर पर

properly appointed : [s. 192, *Indian Contract Act*] उचित तौर पर नियुक्त

properly drawn up : [s. 227(5), Companies Act] समुचित रूप से तैयार किया गया

properly incurred : brought upon oneself in the due execution of the office or in the interest of the estate one holds [s. 69(4), T.P. Act] उचित रूप से उपगत

properties of raw material : कच्ची सामग्री की विशेषताएं

property : 1. something that is or may be owned or possessed; an estate; intangible assets or intangible rights [s. 2(b), T.P. Act and s. 2(15), Estate Duty Act] संपत्ति ; 2. an exclusive right to possess, enjoy and dispose of स्वत्व ; 3. a quality or trait belonging to a person or thing गुण

property accruing by escheat or lapse or as bona vacantia : [art. 296, margin, Const.] राजगामी या व्यपगत या स्वामीविहीन होने से प्रोद्भूत संपत्ति

property coming into the hands of Commanding Officer : [s. 12, Army and Air Force (Disposal of Private Property Act] कमान अफसर के पास आने वाली संपत्ति

property, common : property belonging to more than one person in common [s. 47, T.P. Act] सामान्य संपत्ति

property, coparcenary : [s. 6, Hindu Succession Act] सहदायिकी संपत्ति

property deliverable : [s. 10, Army and Air Force (Disposal of Private Property) Act] परिदत्त की जाने योग्य संपत्ति

property derived from the deceased : [s. 16(2)(a), Estate Duty Act] मृतक से प्राप्त संपत्ति

property escaping assessment : [s. 59, Estate Duty Act] निर्धारण से छूटी संपत्ति; निर्धारण से बची संपत्ति

property exempt from estate duty : [s. 34(2), expln., Estate Duty Act] संपदा शुल्क से छूट प्राप्त संपत्ति

property, general mass of his : [s. 162, Indian Succession Act] उसकी संपत्ति का साधारण पुंज

property held in trust : [s. 6(1)(a), Charitable Endowments Act] न्यास के रूप में धारित संपत्ति

property held under trust : [s. 11(4), Income-tax Act] न्यास के अधीन धारित संपत्ति

property in suit : [Or. 25, r. 1(1), prov., C.P.C.] वादांतर्गत संपत्ति

property in the goods : [s. 156, Indian Contract Act] माल में संपत्ति; माल में स्वत्व

property in the goods passes to the buyer : [s. 20, Sale of Goods Act] माल में की संपत्ति क्रेता को संक्रांत होती है

property in trust, having bequeathed : [s. 67, ill, (a), Indian Trusts Act] संपत्ति की वसीयत न्यास पर करके

property inspector : संपत्ति निरीक्षक

property, interest in : [s. 3, expln. 2, T.P. Act] संपत्ति में का हित; संपत्ति में हित

property is to pass : [s. 14(a), Sale of Goods Act] संपत्ति संक्रांत होनी है

property is wholly unoccupied : [s. 24(1)(ix), Income-tax Act] संपत्ति संपूर्णतः अनधिभुक्त रही है

property mark : a mark used for denoting that a movable property belongs to a particular person [s. 479, I.P.C.] संपत्ति चिह्न

property of any description : [s. 2(20)(a), Indian Stamp Act] किसी भी प्रकार की संपत्ति

property of any kind : [s. 6, T.P. Act] किसी भी किस्म की संपत्ति; प्रत्येक किस्म की संपत्ति

property of every description : [s. 3(e), Wealth-tax Act] हर प्रकार की संपत्ति

property or person of the judgement debtor : [Or. 21, r. 26(2), C.P.C.] निर्णीतऋणी की संपत्ति या शरीर

property owned by co-owners : [s. 26, Income-tax Act] सह-स्वामियों के स्वामित्वाधीन संपत्ति

property passes when intended to pass : [s. 19, Sale of Goods Act] संपत्ति तब संक्रांत होती है जब उसका संक्रांत होना आशयित हो

property passing on the death : [s. 2(16), Estate Duty Act] मृत्यु पर संक्रांत होने वाली संपत्ति

property, real : [s. 182, ill, (iv), Indian Succession Act] पूर्ण स्वामिक स्थावर संपत्ति

property, share in : [s. 3, expln. 2, T.P. Act] संपत्ति में का अंश; संपत्ति में अंश

property situate outside India : भारत से बाहर की संपत्ति

property specifically decreed : property given under the decree and which has been exactly or precisely indicated [s. 51(a), C.P.C.] विनिर्दिष्ट रूप से डिक्रीत संपत्ति

property, title in : [s. 3, expln. 2, T.P. Act] संपत्ति में हक

property, to get in : [s. 369, Indian Succession Act] संपत्ति को अपने भारसाधन में लेना

perperty used for residence : [s. 54, Income-tax Act] निवास के लिए उपयोग में लाई गई संपत्ति

property wrongfully retained : [s. 244(1)(b), Companies Act] संपत्ति जिसका सदोष प्रतिधारण किया गया है

property yielding income : [s. 8, T.P. Act] आय देने वाली संपत्ति

propinquity : nearness of relationship [s. 54(d), Indian Succession Act] संबंध सामीप्य ; प्रत्यासत्ति

propinquity, degree of : [s. 54(d), Indian Succession Act] संबंध सामीप्य की डिग्री

proportion : the relation of one part to another or to the whole with respect to magnitude, quality or degree; ratio; a portion of share, of an actual or implied whole having a size or value relative to other portions or shares [s. 45, T.P. Act] अनुपात

proportion equal to the proportion payable on application : [s. 149(2)(b), Companies Act] अनुपातिक राशि, जो आवेदन पर देय अनुपातिक राशि के बराबर है

proportion, rateably : [s. 330, Indian Succession Act] अनुपात से

proportional : having or being in proportion [s. 69, I.P.C.] अनुपातिक; अनुपाती

proportional representation : [s. 27H, Representation of the People Act, 1950 and art. 55(3), Const.] अनुपातिक प्रतिनिधित्व

proportionate : being in proportion; proportionally adjusted [s. 60, T.P. Act] अनुपातिक

proportionate distribution : अनुपातिक वितरण

proportionate share : [sch. I, app. D, form No. 21, C.P.C.] अनुपातिक अंश

proportionate to the period : [s. 24(1)(ix), Income-tax Act] कालावधि का अनुपातिक

Proportionately : in proportion [s. 61, Indian Contract Act] अनुपाततः; [s. 47, T.P. Act] अनुपात में

proportionately to the value : [s. 46, T.P. Act] मूल्य के अनुपात में

proposal : 1. when one person signifies to another his willingness to do or to abstain from doing anything, with a view to obtaining the assent of that other to such act or abstinence, he is said to make a proposal [s. 2(a), Indian Contract Act] प्रस्थापना; 2. something put forward for consideration or acceptance प्रस्ताव

proposals for legislation : [art. 78(b), Const.] विधान विषयक प्रस्थापनाएं

propose : to lay before another or others as something which one offers to do or wishes to be done [s. 3, ill. (a), Indian Contract Act] प्रस्थापना करना; [s. 58(1), Indian Partnership Act] प्रस्थापित करना; प्रस्ताव करना

proposed action : [s. 20(1), Delhi School Education Act] प्रस्तावित कार्यवाही; प्रस्तावित कार्यवाई

proposed engagement : [s. 16(2)(a), Emigration Act] प्रस्थापित वचनबंध

proposed juror : प्रस्थापित जूरी सदस्य

proposer : [s. 33(1), Representation of the People Act, 1951] प्रस्थापक; प्रस्तावक

proposition : that which is propounded [Or. 14, r. 1(1), C.P.C.] प्रतिपादना

propositions of law : [Or. 14, r. 1(2), C.P.C.] विधि की प्रतिपादनाएं

propound : to offer for consideration, deliberation or debate [sch. I, app. A, form No. 49(15)(6), C.P.C.] प्रतिपादित करना

proprietary : relating to property [s. 18(1), Indian Evidence Act] सांपत्तिक

proprietary business : [s. 139(9), expln., (d)(ii), Income-tax Act] स्वायत्त कारबार

proprietary interest : any right, title etc., which one has by virtue of his being the holder of any kind of property or estate [s. 18(1), Indian Evidence Act] सांपत्तिक हित

proprietary medicine : [s. 10(d), Drugs and Cosmetics Act] सांपत्तिक औषधि

proprietary or pecuniary interest : [s. 18, ill. (i), Indian Evidence Act] सांपत्तिक या धन संबंधी हित

proprietary rights : [s. 6(2)(g), Ancient Monuments and Archaeological Sites and Remains Act] सांपत्तिक अधिकार

proprietor : one who has exclusive right or title to the use or disposal of a thing; an owner [Or. 39, r. 9, C.P.C. and art. 31A(2)(b), Const.] स्वत्वधारी

proprietor, landed : an owner of land [s. 23, ill. (g), Indian Contract Act] भू-स्वामी

proprietor of certification trade mark : [s. 2(c), Trade and Merchandise Marks Act] प्रमाणीकरण व्यापार चिह्न के स्वत्वधारी

proprietor of shares : [sch. 1, item 19, Indian Stamp Act] शेयरों का स्वत्वधारी

proprietor of the tenure : [Or. 39, r. 9, C.P.C.] भू-धृति का स्वत्वधारी

propriety : fitness; suitability; conformity with requirement, rule or principle [Or. 11, r. 3, C.P.C.] औचित्य

propriety audit section : औचित्य संपरीक्षा अनुभाग

propriety-cum-efficiency audit : औचित्य-सह-दक्षता संपरीक्षा

propriety of exhibiting interrogatories : [Or. 11, r. 3, C.P.C.] परिप्रश्नों के प्रदर्शन का औचित्य

propriety of finding : [s. 397(1), Cr. P.C.] निष्कर्ष का औचित्य

propriety of order : [s. 164(1), Army Act] आदेश का औचित्य

prorogation : adjournment सत्रावसान

prorogue : [art. 85(2)(a), Const.] सत्रावसान करना

prorogue, summon or : सत्र का आह्वान या सत्रावसान करना

prorogued : [art. 101(4), prov., Const.] सत्रावसित

pros and cons : गुण-दोष

proscribed : prohibited [s. 5, Criminal Law Amendment Act, 1932] अभिनिषिद्ध; बाधित

prosecute : 1. to institute legal proceedings against (a person) for some offence [s. 85(1), C.P.C.] अभियोजन करना; 2. to follow onwards or pursue in order to reach or accomplish अग्रसर करना

prosecute an application : [s. 14(2), Presidency-towns Insolvency Act] आवेदन के संबंध में आगे कार्यवाही करना

prosecute voyage : [sch., item 16, Indian Stamp Act] समुद्र यात्रा को अग्रसर करना

prosecute suit for the balance : [Or. 24, r. 4, C.P.C.] बाकी के लिए वाद आगे चलाना

prosecuted and enforced : [s. 31(4), Cost and Works Accountants Act] चलाया गया और प्रवृत्त किया गया

prosecuted and punished : [art. 20(2), Const.] अभियोजित और दंडित

prosecuting or aiding hostilities : संघर्ष कार्य करना या उसमें सहायता करना

prosecution : 1. the institution and carrying on of the legal proceedings against a person [s. 198, Cr. P.C.] अभियोजन; 2. the party by whom criminal proceedings are instituted or conducted अभियोजन पक्ष; 3. the act of prosecuting in any sense अग्रसर करना; संचालन करना 4. in relation to a course of study [s. 12A(1)(c), University Grants Commission Act] अध्ययन करना

prosecution case is : अभियोजन पक्ष का पक्षकथन यह है

prosecution examined him as witness : अभियोजन पक्ष ने उसकी साक्षी के रूप में परीक्षा की

prosecution is instituted : [s. 245(1)(c), Companies Act] अभियोजन संस्थित कर दिया गया है

prosecution of common object : carrying out of common object [ss. 146 and 149, I.P.C.] सामान्य उद्देश्य को अग्रसर करना

prosecution of the proceeding : [s. 48(2), Land Acquisition Act] कार्यवाही का अभियोजन; कार्यवाही का चलाना

prosecution of work : [s. 3(2)(1), Defence and Internal Security of India Act] काम किया जाना

prosecution, to conduct : [s. 302(1), prov., Cr. P.C.] अभियोजन का संचालन करना

prosecution witness : a witness appearing on behalf of the prosecution side [s. 204(2), Cr. P.C.] अभियोजन का साक्षी; अभियोजन साक्षी

prosecutor : one who institutes and carries on proceedings in a court of law especially in a criminal court [s. 216(3), Cr. P.C. and s. 486(b), I.P.C.] अभियोजक (प्रासीक्यूटर)

prosecutor, public : [s. 2(a), Cr. P.C.] लोक अभियोजक

prosecutrix : a woman who institutes and carries on proceedings in a court of law especially in a criminal court [s. 155(4), Indian Evidence Act] अभियोजनी

proselytise : धर्म परिवर्तन करना

prospect, election in : भावी निर्वाचन

prospecting : searching for minerals with a view to further operations; making a search or investigation [s. 2(k), Oil Industry (Development) Act] पूर्वक्षेपण; पूर्वक्षेपण करना

prospecting for : [s. 42, Income-tax Act] के लिए पूर्वक्षेपण

prospecting licence : [s. 3(g), Mines and Minerals (Regulation and Development) Act] पूर्वक्षेपण अनुज्ञप्ति

prospecting operation : [s. 3(h), Mines and Minerals (Regulation and Development) Act] पूर्वक्षेपण संक्रिया

prospecting stage : the stage at which the actual operations have not started but exploratory investigation and tests are going on [s. 16, expln. III, Payment of Bonus Act] पूर्वक्षेपण का प्रक्रम

prospective : [s. 11(1), Oilfields (Regulation and Development) Act] पूर्वक्षित; भावी

prospective amount of the duty : [s. 54(2)(b), Estate Duty Act] शुल्क की मिलने वाली रकम

prospective candidate : [s. 79(b), Representation of the People Act, 1951] भावी अभ्यर्थी

prospective creditor : [s. 439(8), Companies Act] भावी लेनदार

prospective liabilities : [s. 434(1)(c), Companies Act] भावी दायित्व

prospective overruling, doctrine of : भविष्यलक्षी विनिर्णय का सिद्धांत

prospective owner of the copyright in a future work : [s. 18(1), Copyright Act] भावी कृति में प्रतिलिप्यधिकार का होने वाला स्वामी

prospectively : being operative with regard to the future [s. 1, T.P. Act] भविष्यलक्षी; भविष्यलक्षी रूप से

prospectively or retrospectively : [s. 2, Sugarcane Control (Additional Powers) Act] भविष्यलक्षी रूप से या भूतलक्षी रूप से [s. 9(a), Indian Stamp Act and art. 312A(1)(a), Const.] भविष्यलक्षी या भूतलक्षी प्रभाव से

prospects : expectation for something to come [s. 123(3), Representation of the People Act, 1951] संभाव्यता

prospects in life : भविष्य की आशाएं

prospectus : 1. the outline of any plan submitted for public approval of a joint stock company [s. 41(2), Industrial Finance Corporation Act] विवरण पत्रिका ; [s. 2(22), Companies Act] प्रास्पेक्टस ; 2. an account of the organisation of a school, college etc. प्रास्पेक्टस

prosperous : having continuous success or good fortune : flourishing [s. 127, ill. (a), T.P. Act] समृद्ध

prostitute : a female who offers her body for promiscuous sexual intercourse for hire, whether in money or in kind [s. 2(e), Immoral Traffic (Prevention) Act] वेश्या

prostitution : the act of a female offering her body for promiscuous sexual intercourse for hire, whether in money or in kind [s. 2(f), Immoral Traffic (Prevention) Act and s. 372, I.P.C.] वेश्यावृत्ति

protect : to defend or guard from injury or danger, to shield, to keep safe, take care of; to extend patronage to [s. 126, Indian Evidence Act] संरक्षण देना ; [art. 60, Const.] संरक्षण करना ; [s. 13(e)(ii), Indian Partnership Act and art. 46, Const.] संरक्षा करना

protect the interest : [preamble, General Insurance (Emergency Provisions) Act] हित का संरक्षण

protect the public health : [s. 2(17)(f), C.P.C.] लोक स्वास्थ्य की संरक्षा करना

protected : [s. 126, ill. (c), Indian Evidence Act] संरक्षित

protected forest : [s. 29(2), Indian Forest Act] संरक्षित वन

protected monument : [s. 2(j), Ancient Monuments and Archaeological Sites and Remains Act] संरक्षित संस्मारक

protecting power : [s. 2(d), Geneva Conventions Act] संरक्षक शक्ति

protecting the interests : [Or. 21, r. 15(2), C.P.C.] हितों का संरक्षण

protection : 1. immunity from prosecution granted to some class of persons such as public officers acting in discharge of their official duties [s. 38A, Industrial Finance Corporation Act] परित्राण ; 2. saving from danger of harm [preamble, Children Act and art. 20, margin, Const.] संरक्षण ; [s. 99, I.P.C.] संरक्षा

protection against arrest and detention in certain cases : [art. 22, margin, Const.] कुछ दशाओं में गिरफ्तारी और निरोध से संरक्षण

protection and improvement of environment and safeguarding of forests and wild life : [art. 48A, margin, Const.] पर्यावरण का संरक्षण तथा सुधार और वन तथा वन्य जीवों की रक्षा

protection and preservation : [long title, Wild Birds and Animals Protection Act] संरक्षण और परिरक्षण

protection in respect of conviction for offences : [art. 20, margin, Const.] अपराधों के लिए दोषसिद्धि के संबंध में संरक्षण

protection note : [s. 2(9)(c), Insurance Act] जोखिम संरक्षण पत्र

protection of action : कार्यवाई के लिए संरक्षण

protection of action done in good faith : [s. 9, Employment Exchanges (Compulsory Notification of Vacancies) Act] सद्भावपूर्वक की गई कार्यवाई के लिए परित्राण/संरक्षण

protection of certain rights regarding freedom of speech, etc. : [art. 19 margin, Const.] वाक्-स्वातंत्र्य आदि विषयक कुछ अधिकारों का संरक्षण

protection of estate : [s. 16, Presidency-towns Insolvency Act] संपदा का संरक्षण

protection of forests : [sch., pt. I, Damodar Valley Corporation Act] वनों का संरक्षण

protection of human, animal or plant life or health : [s. 11(2)(k), Customs Act] मानवीय, जीवजन्तु या वनस्पति जीवन या स्वास्थ्य का संरक्षण

protection of interests of minorities : [art. 29, margin, Cost.] अल्पसंख्यक वर्गों के हितों का संरक्षण

protection of life and personal liberty : [art. 21, margin, Const.] प्राण और दैहिक स्वतंत्रता का संरक्षण

protection of monuments and places and objects of national importance : [art. 49, margin, Const.] राष्ट्रीय महत्व के संस्मारकों, स्थानों और वस्तुओं का संरक्षण

protection of national treasures : [s. 11(2)(1), Customs Act] राष्ट्रीय निधियों का संरक्षण

protection of patents, trade marks and copyrights : [s. 11(2)(n), Customs Act] पेटेंट, व्यापार-चिह्न और प्रतिलिप्यधिकारों का संरक्षण

protection of persons and animals : [s. 7(6), Sarais Act] व्यक्तियों और पशुओं की संरक्षा

protection of President and Governors and Rajpramukhs : [art. 361, margin, Const.] राष्ट्रपति और राज्यपालों और राजप्रमुखों का संरक्षण

protection of publication : प्रकाशन का संरक्षण

protection of publication of proceedings of Parliament and State Legislatures : [art. 361A, margin, Const.] संसद् और राज्यों के विधान-मंडलों की कार्यवाहियों के प्रकाशन का संरक्षण

protection of the interests of any scheduled tribe : [art. 19(5), Const.] किसी अनुसूचित जनजाति के हितों का संरक्षण

protection of title : [s. 13, Indian Trusts Act] हक का संरक्षण

protection order : [s. 25(4), Presidency-towns Insolvency Act] संरक्षण आदेश

protective clothing : [s. 18A(7)(b), Plantations Labour Act] संरक्षात्मक वस्त्र

protective headgear : [s. 129, Motor Vehicles Act] सुरक्षात्मक टोप

protective home : home for shelter संरक्षण गृह : [s.2(g), Immoral Traffic (Prevention) Act] संरक्षा गृह

protective work : [s. 57(yy), Mines Act] संरक्षा संकर्म

protector of emigrants : [s. 3(1), Emigration Act] उत्त्रवासी संरक्षी

protectorate : 1. [sch. I, s. 8, Arbitration (Protocol and Convention) Act] संरक्षित देश ; 2. [s. 2(a), Reciprocity Act] संरक्षित राज्य (प्रोटेक्टोरेट)

protetempore appointment : अल्पकालीन नियुक्ति

protetempore chairman : [s. 15(4), Delhi Sikh Gurudwaras Act] उस अवसर के लिए सभापति

protest : 1. a written declaration made by the master of a ship attested by a Justice of the Peace or a Consul, stating the circumstances under which injury has happened to the ship or cargo, or under which officers or crew have incurred any liability [s. 32, ill. (h), Indian Evidence Act] when a promissory note or bill of exchange has been dishonoured by non-acceptance or non-payment, the holder may within reasonable time, cause such dishonour to be noted and certified by a notary public, such certificate is called a protest [s. 100, Negotiable Instruments Act] प्रसाध्य ; 2. a complaint, objection or display of unwillingness usually to an idea or cause of action [Or. 30, r. 8, C.P.C.] अभ्यापत्ति

protest, appear under : [Or. 30, r. 8, C.P.C.] अभ्यापत्तिपूर्वक उपसंज्ञात होना ; अभ्यापत्तिपूर्वक हाजिर होना

protest by the master of a ship : [sch. I, item 51, Indian Stamp Act] पोत के मास्टर द्वारा आपत्ति

protest for better security : [s. 100, Negotiable Instruments Act] बेहतर प्रतिभूति के लिए प्रसाध्य

protest for non-acceptance : [s. 21, *Negotiable Instruments Act*] अप्रतिग्रहण के लिए प्रसाध्य

protest for non-payment : [s. 103, *Negotiable Instruments Act*] असंदाय के लिए प्रसाध्य

protest note : अभ्यापत्ति पत्र

protest of bill or note : [sch. I, item 50, *Indian Stamp Act*] विनिमय या वचन-पत्र विषयक प्रसाध्य

protest, under : [Or. 30, r. 8, *C.P.C.*] अभ्यापत्तिपूर्वक

protested : bearing protest [s. 104, *Negotiable Instruments Act*] प्रसाध्यत

prothonotary : the title given to an officer who officiates as principal clerk of some court [s. 128(2)(i), *C.P.C.*] प्रोथोनोटरी

protocol : a rough or preliminary draft of a contract or treaty [s. 2(2), *Indian Carriage by Air Act*] नयाचार ; प्रोटोकाल ; प्रोटोकाल

protocol officer : नयाचार अधिकारी

protocol on arbitration clauses : [long title, *Arbitration (Protocol and Convention) Act*] माध्यस्थम् खंडों वाले प्रोटोकाल ; माध्यस्थम् खंड विषयक प्रोटोकाल

prototype production and training centre : आदिप्ररूप उत्पादन और प्रशिक्षण केंद्र

protracting : [s. 73(1), *Presidency-towns Insolvency Act*] देर तक बनाए रखना

protracing the receivership : [s. 64, *Provincial Insolvency Act*] रिसेवर के पद को देर तक बनाए रखना

prove : 1. to establish (a thing) as true (as by argument or evidence) [s. 482, *I.P.C.*] साबित करना ; 2. to subject to a testing process (any natural, prepared or manufactured substance or object) [s. 5(a), *Arms Act*] परिसिद्धि करना ; परिसिद्धि करना

proved misbehaviour : सिद्ध कदाचार ; [art. 124(4), *Const.*] साबित कदाचार

proved, not : साबित नहीं हुआ

provide : 1. to make a stipulation; to lay down a legal provision [s. 12(2)(h), *Press Council Act*] उपबंध करना ; 2. to make provision [s. 10(3), *Children Act and s. 8, expln. 2, ill. (e), Indian Evidence Act*] व्यवस्था करना ; प्रबंध करना

provide for the cheap supply of cotton cloth : [long title, *Cotton Cloth Act*] सस्ता सूती कपड़ा उपलब्ध करने के लिए

provided : 1. supplied with [s. 8, *expln. 2, ill. (e), Indian Evidence Act*] प्रबंध क्रिया ; 2. provision having been made; laid down by a legal provision [s. 6, *T.P. Act*] उपबंधित ; 3. with the provision or condition [s. 92, *I.P.C.*] परंतु

provided also that : [s. 112, *prov., T.P. Act*] परंतु यह और भी कि; परन्तु यह भी कि

provided always that : [Or. 11, r. 22, *C.P.C.*] परंतु सदा ही यह कि

provided, as : [s. 2(d), *T.P. Act*] यथा उपबंधित

provided further that : [s. 7(4), *prov., Coal Mines Labour Welfare Fund Act and art. 82, second prov., Const.*] परंतु यह और कि

provided that : denoting a condition on which any action, operation or transaction is to be taken; making an exception to the main legal provision by laying down a special provision for the case excepted from the operation of the main rule [s. 10, *T.P. Act*] परंतु ; [s. 191(2), *prov., Inland Vessels Act*] परंतु यह तब जबकि

provident fund : a fund in which the subscription or deposits of any class or classes of employees are received and held on their individual accounts, and includes contributions from the employer, if any, credited in respect of, and any interest accruing on, such subscriptions or deposits under the rules of the fund [s. 60(1), *prov. (k), C.P.C.*] भविष्य निधि (प्राविडेंट फंड)

provident fund clerk : भविष्य निधि लिपिक

provident fund, contributory : [s. 15(3)(b), *Delhi School Education Act*] अभिदायी भविष्य निधि

provident society : a society making provision for the future [s. 2(3)(ii), *expln. III, Life Insurance Corporation Act*] भेददा सोसाइटी

provident, superannuation, welfare or other fund : [s. 10(1), *Burmah Shell (Acquisition of Undertakings in India Act)*] भविष्य, अधिवार्षिकी, कल्याण या अन्य निधि

provider : [s. 79, *Information Technology Act*] प्रदाता

providing for depreciation : अवक्षयण के लिए उपबंध करना

providing for punishment : [art. 35(b), *Const.*] दंड का उपबंध करने वाली

province : a portion of a country [s. 3(45), *General Clauses Act*] प्रांत

province in question : [s. 3(47), *General Clauses Act*] संबद्ध प्रांत

provincial Act : an Act passed by a provincial legislative authority [s. 3(46), *General Clauses Act*] प्रांतीय अधिनियम

provincial expressions : words, phrases or forms of speech current in a particular province or locality [s. 98, *Indian Evidence Act*] प्रांतीय शब्द प्रयोग

provincial government : [s. 3(47), *General Clauses Act*] प्रांतीय सरकार

proving contents of original documents : [s. 57(5), *Registration Act*] मूल दस्तावेजों की अंतर्वस्तुओं को साबित करना

provision : 1. each of the clauses or divisions of a legal instrument laying down a rule for the regulation of some particular matter [s. 2, *I.P.C.*] उपबंध ; व्यवस्था ; 2. a stock of needed materials or supplies; a stock of food; victuals, eatables and drinkables [s. 31(10), *Navy Act*] रसद

provision and improvement of medical facilities : [s. 5(2)(a)(i), *Limestone and Dolomite Mines Labour Welfare Fund Act*] चिकित्सीय सुविधाओं की व्यवस्था और उनमें सुधार

provision for advancement : [s. 39, *T.P. Act*] अभिवर्धन के लिए उपबंध ; अभिवर्धन के लिए व्यवस्था

provision for discount : बट्टे के लिए व्यवस्था

provision for doubtful debts : शंकास्पद ऋणों के लिए व्यवस्था

provision for free and compulsory education for children : [art. 45 margin, *Const.*] बालकों के लिए निःशुल्क और अनिवार्य शिक्षा का उपबंध

provision of an Act : किसी अधिनियम का उपबंध

provision of polling stations : [s. 25, *Representation of the People Act, 1951*] मतदान केंद्रों का उपबंध

provision of plant : [s. 208(1)(b), *Compaines Act*] संयंत्र के लिए उपबंध

provision of technical know-how : [s. 80MM(2), *Income-tax Act*] तकनीकी व्यवहार-ज्ञान उपलब्ध करना

provisional : not final, temporary in nature [s. 7, *Companies (Profits) Surtax Act*] अनंतिम ; आरजी; अंतःकालीन

provisional assessment : [s. 7, *Companies (Profits) Surtax Act*] अनंतिम निर्धारण

provisional certificate : [s. 19J(3), *Inland Vessels Act*] अनंतिम प्रमाणपत्र ; तात्कालिक प्रमाणपत्र

provisional executive committee : [preamble, *Victoria Memorial Act*] अनंतिम कार्यपालिका समिति

provisional inspection : अनंतिम निरीक्षण

provisional legislative assembly : [s. 62(1), *Assam Reorganisation (Meghalaya) Act*] अंतःकालीन विधान सभा

provisional liquidator : 1. [s. 15(3), *Limitation Act*] अनंतिम समापक ; 2. [s. 454(5A), *Companies Act*] अंतरिम समापक

provisional list : अनंतिम सूची

provisional Parliament : [s. 8A(1), *Salary, Allowances and Pension of Members of Parliament Act*] अंतःकालीन संसद्

provisional payments : अनंतिम संदाय

provisionally : [s. 34(2), Damodar Valley Corporation Act] अनंतिम रूप से

provisions : food, victuals, eatables and drinkables [s. 42(g), Army Act] रसद ; 2. उपबंध

provisions and purchase superintendent : रसद और क्रय अधीक्षक

provisions as to Comptroller and Auditor-General of India : [art. 377, margin, Const.] भारत के नियंत्रक-महालेखापरीक्षक के बारे में उपबंध

provisions as to financial emergency : [art. 360, margin, Const.] वित्तीय आपात के बारे में उपबंध

provisions as to introduction and passing of bills : [art. 107, margin, Const.] विधेयकों के पुरःस्थापन और पारित किए जाने के संबंध में उपबंध

provisions as to Judges of High Courts : [art. 376, margin, Const.] उच्च न्यायालयों के न्यायाधीशों के बारे में उपबंध

provisions as to Judges or the Federal Court and proceedings pending in the Federal Court before His Majesty in Council : [art. 374, margin, Const.] फेडरल न्यायालय के न्यायाधीशों और फेडरल न्यायालय में या सपरिषद् हिज मजेस्टी के समक्ष लंबित कार्यवाहियों के बारे में उपबंध

provisions as to Public Service Commissions : [art. 378, margin, Const.] लोक सेवा आयोगों के बारे में उपबंध

provisions for punishment of persons offending against the order : [s. 2, United Nations (Security Council) Act] आदेश के विरुद्ध कार्य करने के लिए व्यक्तियों को दंड का उपबंध

provisions in case of failure of constitutional machinery in States : [art. 356, margin, Const.] राज्यों में संविधानिक तंत्र के विफल हो जाने की दशा में उपबंध

provisions of part cumulative : [s. 589, Companies Act] इस भाग के उपबंधों का संचयी रूप का होना

provisions or supply : [s. 42(g), Army Act] रसद या प्रदाय

provisions with respect to an inter-State Council : [art. 263, margin, Const.] अंतरराज्य परिषद् के संबंध में उपबंध

proviso : a clause inserted in a legal or formal document, making some condition, stipulation, exception or limitation or upon the observance of which the operation or validity of the instrument depends [s. 105, Indian Evidence Act] परंतुक

provocation : the action or an act or exciting anger, resentment or irritation [s. 153, I.P.C.] प्रकोपन

provocation, grave and sudden : [s. 200, excep. 1, I.P.C.] गंभीर और अचानक प्रकोपन

provoke : to incite or stimulate a person to action प्रकोपन

provost : a governing officer of a university or college [sch., item (11)(1), Aligarh Muslim University Act] प्रोवोस्ट

provost marshal : [s. 3(xx), Army Act] प्रोवो-मार्शल ; प्रोवोस्ट मार्शल

proximate security : [s. 2(g), Special Protection Group Act] निकट सुरक्षा

proximately connected : [s. 5A(a)(vi), COFEPOSA Act] निकटतः सम्बद्ध

proximity : immediate nearness in time, place, relationship etc. [s. 5(1), Destructive Insects and Pests Act and s. 32(2), Indian Electricity Act] सामीप्य ; निकट

proximo : आगामी मास का

proxy : one acting for another; a writing authorising a person to vote instead of another at a meeting etc.; a vote so given [s. 59, Representation of the People Act, 1951] परोक्षी (प्राक्सी)

proxy paper : [s. 115(1), Presidency-towns Insolvency Act] परोक्षी पत्र

prudence : 1. the degree of care required by the exigencies or circumstances under which it is to be exercised [s. 151, Indian

Contract Act] प्रज्ञा ; 2. wisdom applied to practice [s. 15(1), Life Insurance Corporation Act] व्यवहार कुशलता

prudence, man of ordinary : [s. 151, Indian Contract Act] मामूली प्रज्ञावाला व्यक्ति

prudent : having sound judgement in practical affairs, circumspect [s. 125(3), Indian Contract Act] प्रज्ञायुक्त ; [s. 3, Indian Evidence Act] प्रज्ञावान ; प्रबुद्ध ; discreet, worldly wise [sch. I, table A, Interpretation 87(2), Companies Act] समझबूझ का ; व्यवहार कुशल

prudent commercial practice : [s. 388B(1)(b), Companies Act] प्रज्ञापूर्ण वाणिज्यिक परिपाटी; [s. 233A(1)(a), Companies Act] प्रबुद्ध वाणिज्यिक परिपाटी

prudent man : a person having sound judgement in practical affairs [s. 3, Indian Evidence Act] प्रज्ञावान व्यक्ति

prurient : dallying with lascivious thoughts कामुक; [s. 67, Information Technology Act] कामुकता

pseudo-socialism : छद्म समाजवाद

pseudonym : fictitious name assumed, as by an author [s. 23(3)(a), Copyright Act] छद्मनाम

pseudonymous work : [s. 23(3), Copyright Act] छद्मनाम वाली कृति

pseudonymously : [s. 23(1), Copyright Act] छद्मनाम से

psychiatric hospital : [s. 2(a), Mental Health Act] मनश्चिकित्सीय अस्पताल

psychiatry : [1st sch., Indian Medical Council Act] मनोरोग-विज्ञान ; मनोविकार-चिकित्सा

psychologist : मनोविज्ञानी; मनोवैज्ञानिक

psychology, department of : [sch., statute 44(b)(vii), Aligarh Muslim University Act] मनोविज्ञान विभाग

psychotropic substance : [s. 2(k), Juvenile Justice (Care and Protection of Children) Act] मनःप्रभावी पदार्थ

psychotropic : मनःप्रभावी

puberty : the earliest age at which persons are capable of begetting or bearing children यौवनागम

public : 1. the people; the general body of mankind [s. 12, I.P.C.] लोक ; पब्लिक ; [s. 74, expln., Indian Contract Act] जनता ; जनसाधारण 2. of or belonging to the people; pertaining to a community or a nation; general [s. 126(1), Representation of the People Act, 1951] सार्वजनिक ; 3. unconcealed, not private [s. 8, expln. 2, ill. (a), Indian Evidence Act] लोक विदित

public accommodation : [s. 3, Stage-Carriages Act] लोक आवास

public account : [s. 34, Indian Stamp Act] लोक लेखा

public account of India : [art. 266(2), Const.] भारत का लोक लेखा ; [s. 18(3), Coal Mines (Nationalisation) Act] भारतीय लोक लेखा

Public Accountant : [s. 2, Public Accountants Default Act] लोक लेखापाल

Public Accounts Committee : लोक लेखा समिति

Public Accounts Committee's report : लोक लेखा समिति रिपोर्ट

Public Accounts Department : लोक लेखा विभाग

public action : any proceeding taken by public authorities लोक कार्रवाई

public acts, records and judicial proceedings : [art. 261, margin, Const.] सार्वजनिक कार्य, अभिलेख और न्यायिक कार्यवाहियां

public address : सार्वजनिक भाषण

Public Administration Institute : लोक प्रशासन संस्थान

public advantage : [s. 63(2)(c), Trade and Merchandise Marks Act] सार्वजनिक लाभ

public advertisement : [Or. I, r. 8(2), C.P.C.] लोक विज्ञापन

public amenity : [s. 2(i), Delhi Urban Art Commission Act] सार्वजनिक सुख-सुविधा

public analyst : [s. 8, Prevention of Food Adulteration Act] लोक विश्लेषक

public and private business : [s. 114, Indian Evidence Act] लोक और प्राइवेट कारबार ; पब्लिक और प्राइवेट कारबार

public, appear in : [s. 55(1), prov., thirdly, C.P.C. s. 47(2), prov., Cr. P.C. and s. 42, Indian Lunacy Act] लोगों के सामने आना

public are substantially interested : [s. 2(18), Income-tax Act] जनता पर्याप्त रूप से हितबद्ध है

public assistance : [art. 41, Const.] लोक सहायता

public auction : a public sale of property conducted by biddings [sch., I, app. E, form No. 29, C.P.C.] लोक नीलाम

public authority : [s. 9(a), Factories Act] लोक प्राधिकारी

public body : [s. 2(35), Income-tax Act] लोक निकाय

public book : any record or register maintained by a public authority लोक पुस्तक

public bridge : a bridge accessible to or shared by all members of the community [s. 2(m), Indian Electricity Act] सार्वजनिक पुल

public capacity : [s. 479, expln., Cr. P.C.] सार्वजनिक हैसियत

public carriage of passengers : [s. 3(4), Indian Railways Act] यात्रियों का सार्वजनिक वहन

public carrier : an owner of a transport vehicle who transports or undertakes to transport goods, or any class of goods, for another person at any time and in any public place for hire or reward [s. 2(23), Motor Vehicles Act] सार्वजनिक वाहक

public charges : any impost made by public authorities for any public purpose [s. 55(1)(g), T.P. Act] लोक प्रभार

public charitable purpose : [s. 2(17), Estate Duty Act] लोक पूर्त प्रयोजन

public charities : [s. 92, C.P.C.] लोक खैरात

public company : [s. 2(37), Companies Act] पब्लिक कंपनी

public conscience, dictates of : [1st sch., art. 63, Geneva Conventions Act] लोक अंतश्चेतना की पुकार

public conservancy : [s. 2(n)(v), Industrial Disputes Act] सार्वजनिक मलवहन

public convenience : [s. 9(1)(a), Delimitation Act] सार्वजनिक सुविधा

public curator : [s. 50, Indian Trusts Act] लोक रक्षक

public debt : [title, Public Debt Act] लोक ऋण

public debt office : लोक ऋण कार्यालय

public debt officer : लोक ऋण अधिकारी

public decency : proper or becoming behaviour of a community or a general public [s. 8(b), Immoral Traffic (Prevention) Act] सार्वजनिक शिष्टता

public demand : [s. 2(44)(ii), Income-tax Act] लोक मांग

public disorder : लोक अव्यवस्था

public document : a document which can be made use of by the general public by way of inspection or making copies etc. [s. 74, Indian Evidence Act] लोक दस्तावेज

public domain : [s. 2(m)(ii), expln., Foreign Trade (Development and Regulation) Act] लोकाधिकारी क्षेत्र

public drainage : the line of drains for the flow of rain water and dirty water which is maintained by public authorities [s. 432, I.P.C.] लोक जलनिकास

public dramatic performance : [long title, Dramatic Performances Act] लोक नाट्य प्रदर्शन

public duty : duty owed to the people in general; duty attaching to the office held under the State [s. 187, I.P.C.] लोक कर्तव्य

public emergency : [s. 5, Factories Act] लोक आपात

public enemies, act of : [s. 73(c), Indian Railways Act] लोक शत्रु कृत्य ; सार्वजनिक शत्रु कार्य

public enters freely : लोग निर्बाध आते हैं ; लोग बे रोक टोक आते हैं

public examination : [s. 2(s), Delhi School Education Act] सार्वजनिक परीक्षा

public examination of insolvent : [s. 6(2)(b), Presidency-towns Insolvency Act] दिवालिया का सार्वजनिक परीक्षण

public excitement : [s. 4(1), Prevention of Seditious Meetings Act] लोगों को प्रदीप्त करना ; लोगों का प्रदीप्त होना

public expense : सरकारी व्यय

public festival : [s. 57(9), Indian Evidence Act] लोक उत्सव

public fighting of birds and animals : [s. 13, Public Gambling Act] पक्षियों और पशुओं की सार्वजनिक लड़ाई

public financial institution : [s. 224A(1)(a), Companies Act] लोक वित्तीय संस्था

public function : an act or duty of a public servant in his capacity as such [s. 213, ill. (d), Cr. P.C.] लोक कृत्य

public fund : लोक निधि

public gambling : [long title, Public Gambling Act] सार्वजनिक जुआ

public, general : [s. 144(3), Cr. P.C.] आम जनता; जनसाधारण

public good : anything conducive to the welfare of the community [s. 499, except. 1, I.P.C.] लोक कल्याण

public good, conducive to the : [s. 10(3), Citizenship Act] लोक कल्याण का साधक

public has access : [s. 52(t), Copyright Act] जनता की पहुंच है

public health : [s. 21, eighthly, I.P.C. and art. 47, Const.] लोक स्वास्थ्य

public health administration : लोक स्वास्थ्य प्रशासन

public highway : a way open to all the citizens as a matter of right [sch. 1, app. A, form No. 25, C.P.C.] लोक राजमार्ग

public history : [s. 57(13), Indian Evidence Act] लोक इतिहास

public holiday : [s. 30(a), Representation of the People Act, 1951] लोक अवकाश दिन ; सार्वजनिक अवकाश दिन

public interest : that which concerns welfare and rights of the community or a class thereof [s. 124, Indian Evidence Act and art. 302, Const.] लोक हित

public interest litigation : लोकहित मुकदमा

public key : [s. 2(f)(x), Information Technology Act] लोक कुंजी

public lamp : an electric lamp used for the lighting of any street [s. 2(k), Indian Electricity Act] सार्वजनिक लैंप

public land mark : an object set up to mark a boundary line of public land or any other conspicuous object in the landscape, which serves as a guide [s. 152, Cr. P.C.] लोक भूमि-चिन्ह

public library : [preamble, Delivery of Books and Newspapers (Public Libraries) Act] सार्वजनिक पुस्तकालय

public limited company : [s. 2(c), Industrial Finance Corporation Act] पब्लिक लिमिटेड कंपनी ; [s. 2(b), Collection of Statistics Act] लिमिटेड लोक कंपनी

public lunatic asylum : a hospital for the reception and treatment of lunatics maintained out of the public funds [s. 338(1), Cr. P.C.] लोक पागलखाना

public, make : [s. 8, expln. 2, ill. (a), Indian Evidence Act] लोक विदित करना

public market : [s. 23(1)(a)(i), Industrial Finance Corporation Act] लोक बाजार

public matter : something pertaining to the people of a country or locality [s. 91, C.P.C.] लोक विषय

public meeting : [s. 126(1), Representation of the People Act, 1951] सार्वजनिक सभा

public money : [s. 95, Army Act] लोक-धन

public nature : that which by its very nature affects the public in general or is rooted in their welfare [s. 37, Indian Evidence Act] लोक प्रकृति

public news : [s. 2(b), Working Journalists and Other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions Act] सार्वजनिक समाचार

public notice : a notice given in such a manner as could bring it to the knowledge of all concerned and also the public in general [s. 14, ill. (h), Indian Evidence Act] लोक सूचना ; [s. 6, Carriers Act] सार्वजनिक सूचना

public notification : [art. 108(1), Const.] लोक अधिसूचना

public nuisance : a nuisance (as obstructing a highway) that causes harm or annoyance to persons of particular locality in violation of their rights as members of the community [s. 268, I.P.C.] लोक न्यूसंस

public office : 1. position involving exercise of governmental functions [s. 6(f), T.P. Act] लोक पद ; 2. an office where public business is transacted [Or. 13, r. 5(2), C.P.C.] लोक कार्यालय

public officer : a person holding an office in the pay of the public; a holder of a public office; everyone who is appointed to discharge a public duty and receives a compensation in whatever shape from the State or otherwise [s. 2(17), C.P.C.] लोक आफिसर; [s. 3(2)(c), Destruction of Records Act] लोक अधिकारी

public official document : [s. 62(2)(d)(i), Companies Act] लोक शासकीय दस्तावेज

public or general interest : interest of the public or of the people in general [s. 87, Indian Evidence Act] लोक या साधारण हित

public or other official book : any record or register maintained by a public authority or an officer [s. 35, Indian Evidence Act] लोक या अन्य राजकीय पुस्तक

public order : [s. 7(2), Contempt of Courts Act and art. 19(2), Const.] लोक व्यवस्था

public order, disturbance of : [s. 268(2)(b), Cr. P.C.] लोक व्यवस्था में विघ्न

public peace : the security and tranquility of the community in general [s. 129(1), Cr. P.C.] लोक शांति

public peace, dangerous to the : [long title, Criminal Law (Amendment) Act, 1908] लोक शांति के लिए खतरनाक

public peace, disturbance of : [s. 151, I.P.C.] लोक शांति में विघ्न

public peace or safety : [s. 22(1)(b), Arms Act] लोक शांति या क्षेम

public performance : [s. 499, sixth excep., I.P.C.] लोक-कृति

public place : a place where the people in general have an access and wherein they congregate; a place owned by public authorities and open to the people in general [s. 133(1)(a), Cr. P.C.] लोक-स्थान ; [s. 2(h), Immoral Traffic (Prevention) Act] सार्वजनिक स्थान

public plantation : [s. 70, Indian Forest Act] लोक बागान

public policy : principles in accordance with which actions of men and communities need to be regulated to achieve the good of the entire community or public [s. 171B(1), prov., I.P.C.] लोक नीति

public premises : [s. 2(e), Public Premises (Eviction of Unauthorised Occupants) Act] सरकारी स्थान

public property : property owned by the government or local bodies on behalf of the community in general [s. 37(c), Cr. P.C.] लोक संपत्ति ; [art. 51A(i), Const.] सार्वजनिक संपत्ति

public prosecutor : a public official charged with the investigation and prosecution of punishable acts on behalf of a State or an international commission [s. 2(u), Cr. P.C.] लोक अभियोजक (पब्लिक प्रोसेक्यूटर)

public purpose : a purpose for the general good of the masses [s. 3(f), Land Acquisition Act] लोक प्रयोजन

public record : record of transactions etc. maintained by public authorities [s. 35, Indian Evidence Act] लोक अभिलेख

public register : [s. 35, Indian Evidence Act] लोक रजिस्टर

public relations officer : जन-संपर्क अधिकारी

public, religious or charitable trusts or endowments : [s. 10(23BBA), Income-tax Act] सार्वजनिक, धार्मिक या पूर्त न्यास या विन्यास

public resort : frequent, habitual or general going or repairing to or visiting of general public [s. 2(f)(iv), Emigration Act] लोक आवागमन ; लोक समागम ; लोक अभिगम

public resort, place of : a place at which the public assembles or to which they retire [Or. 21, r. 74, prov., C.P.C.] लोक समागम का स्थान ; सार्वजनिक अभिगम का स्थान

public restaurant : [art. 15(2)(a), Const.] सार्वजनिक भोजनालय

public revenue : the income of an organised public authority from each and every source whatever and from which expenses of that public body on all heads are met [s. 125, expln., Indian Evidence Act] लोक राजस्व

public right : a right enjoyed by the public, as distinguished from a private or personal right attached to the personality of an individual [s. 32(4), Indian Evidence Act] लोक अधिकार

public right of way : right to pass along a way enjoyed by the public [s. 42, ill., Indian Evidence Act] मार्ग का लोक अधिकार

public road : a road which is open to the public as a matter of right [sch., I, app. A, form No. 37, C.P.C.] लोक सड़क ; [s. 125(4), Indian Railways Act] लोक मार्ग

public roadways : [sch. II, form No. 20, Cr. P.C.] सार्वजनिक सड़क मार्ग

public safety : the security of the public or their freedom from danger [s. 116(3), Cr. P.C.] लोक सुरक्षा ; [s. 17(b), Arms Act] लोक क्षेम

public sale : [s. 36, Indian Evidence Act] लोक विक्रय ; सार्वजनिक विक्रय

public sector : that part of the industry which is controlled fully or partly by a public undertaking [s. 4(1), Employment Exchanges (Compulsory Notification of Vacancies) Act] पब्लिक सेक्टर

public security : safety of the members of the community [s. 130(1), Cr. P.C.] लोक सुरक्षा

public servant : a holder of public office [s. 21, I.P.C.] लोक सेवक

public service : [s. 23, ill. (f), Indian Contract Act] लोक सेवा

Public Service Commission : लोक सेवा आयोग

Public Service Commission for the Union and for the States : [art. 315, margin, Const.] संघ और राज्यों के लिए लोक सेवा आयोग

public sitting : [s. 27(1), Presidency-towns Insolvency Act] सार्वजनिक बैठक

public spring : [s. 277, I.P.C.] लोक जलस्रोत

public street : street by which the public may pass as a matter of right [sch., art. III, Limitation Act] लोक मार्ग ; [sch. II, form No. 24, Cr. P.C.] सार्वजनिक सड़क

public subscription : [s. 21, Income-tax Act] सार्वजनिक अभिदान

public tariff rate : सार्वजनिक टैरिफ दर

public taste : [s. 12(2)(c) Press Council Act] लोक रुचि

public tranquility : tranquil state prevailing among the community [s. 39(1)(ii), Cr. P.C.] लोक प्रशांति

public tranquility, disturb the : disturbing the calmness or serenity concerning the people as a whole [s. 107(1), Cr. P.C.] लोक प्रशांति विधुब्ध करना ; [s. 153A(1)(b), I.P.C.] लोक प्रशांति में विघ्न डालना

public transport aircraft : [sch., pt. II, s. 10, Commercial Documents Evidence Act] सार्वजनिक परिवहन वायुयान

public trustee : a trustee appointed by the Government [s. 153A, Companies Act] लोक न्यासी

public use : [s. 5(3)(iii), Delhi Lands (Restrictions on Transfer) Act] सार्वजनिक उपयोगिता

public utility : [s. 2, Charitable Endowments Act] लोकोपयोग; लोकोपयोगिता

public utility of, general : [s. 2(15), Income-tax Act] सामान्य लोक उपयोगी

public utility service : [s. 2(n), Industrial Disputes Act] लोक उपयोगी सेवा; लोकोपयोगी सेवा

public view : [s. 2, Prevention of Insults to National Honour Act] जनता को दृष्टिगोचर; [s. 79, Registration Act] लोक अवलोकन

public way : way by which public have a right to pass [s. 32, ill. (i), Indian Evidence Act] लोक मार्ग; [s. 283, I.P.C.] लोक पथ

public working : [s. 32, Patent Act] सार्वजनिक क्रियान्वयन

public works : लोक निर्माण

public works accounts : लोक निर्माण लेखे

public works advances : लोक निर्माण अग्रिम

Public Works Department : [s. 5(3), Payment of Wages Act] लोक निर्माण विभाग

public works deposits : लोक निर्माण जमा

public works division : लोक निर्माण प्रभाग

public works expenditure : लोक निर्माण व्यय

public works receipts : लोक निर्माण प्राप्तियां

public works remittances : लोक निर्माण प्रेषण

public worship for renown : [s. 80G(2)(b), Income-tax Act] विख्यात लोक पूजा

publication : the action of making publicly known; the issuing or offering to the public of a book, map, engraving, etc. [s. 173, I.P.C.] प्रकाशन

publication of books and periodicals : [s. 15(k), Chartered Accountants Act] पुस्तकों और नियतकालिक पत्रिकाओं का प्रकाशन

publication officer : प्रकाशन अधिकारी

Publications Division : प्रकाशन विभाग

publicise : [s. 4A(7), Cable Television Networks (Regulation) Act] प्रचारित करना

publicity : state of being open to the knowledge of all प्रचार

publicity officer : प्रचार अधिकारी

publicity outside India : [s. 35B(1)(i), Income-tax Act] भारत से बाहर प्रचार

publicity work : [s. 3(f), Agricultural Produce (Grading and Marking) Act] प्रचार कार्य

publicly : [s. 23(3)(c), expln., Copyright Act] सार्वजनिक रूप से; खुले आम; लोकतः

publicly impeached : called in question publicly [s. 100, Negotiable Instruments Act] खुले आम अधिक्षेपित; लोकतः अधिक्षिप्त

publicly read, shall be : [s. 8(2)(i)(a), Cr. P.C.] सार्वजनिक रूप से पढ़ी जाएगी

publish : to make generally accessible or available; to place before or offer to public; to bring before the public for sale or distribution [s. 224, ill. (b), Indian Contract Act] प्रकाशित करना

published accounts : प्रकाशित लेखे

published or performed in public : [s. 31(1), Copyright Act] प्रकाशित की जा चुकी या सार्वजनिक रूप से प्रस्तुत की जा चुकी

published works : प्रकाशित कृतियां; प्रकाशित रचनाएं

publisher of the work : [s. 54(b), Copyright Act] कृति का प्रकाशक

puisne judge : junior judge अवर न्यायाधीश

puisne mortgagee : a person who holds a mortgage which is subsequent in date to another mortgage [Or. 34, r. 1, expln., C.P.C.] पाश्चिक बंधकदार; उत्तरवर्ती बंधकदार

pulley : a wheel turning about an axis, and receiving a rope, chain, or band on, its rim, used for raising weights, changing direction or pull transmission of power etc. [s. 2(i), Factories Act] धिरनी

pulling down : [s. 288, I.P.C.] गिराना

pulp : the soft mass, obtained from the breaking and grinding of rags, wood etc. [sch. I item. 13, Employees' Provident Funds and Miscellaneous Provisions Act] गूदा; [sch. V, item 16, Income-tax Act] लुगदी

pulse : [sch., item 10, Khadi and Village Industries Commission Act] दाल

pulverised : प्रकीर्णित

pump driver : पंप चालक

pumphouse and fuel oil operator : पंप घर और इंधन तेल प्रचालक

pump room supervisor : पंप कक्ष पर्यवेक्षक

pumping set : [s. 3A, Rice Milling Industry (Regulation) Act] पंपिंग सेट

punch operator : पंच प्रचालक

punching : [s. 30, Court-fees Act] पंच करना

punctuality : समय-पालन; निष्ठा

punctured wound : विद्ध घाव

punishable : liable to punishment [s. 2(x), Cr. P.C.] दंडनीय

punishable by law : [s. 3(38), General Clauses Act] विधि द्वारा दंडनीय

punishable in accordance with law : [art. 23(1), Const.] विधि के अनुसार दंडनीय

punishable with fine : [s. 149(2A)(b)(ii), Companies Act] जुर्माने से दंडनीय

punishment : any damage or pain inflicted on an offender through judicial procedure [s. 53, I.P.C. and art. 34, Const.] दंड

punishment, aggregate : [s. 31(2), Cr. P.C.] संकलित दंड

punishment, cumulative : punishment increased by succeeding additions आकलित दंड

punishment drill : [s. 11(1)(d), Central Reserve Police Force Act] दंड ड्रिल

punishment inferior in scale to dismissal : [s. 93(4), Navy Act] ऐसा दंड, जो मापमान में पदच्युति से निम्नतर है

punishment inferior to detention : [s. 96(3), Navy Act] ऐसा दंड, जो निरोध से निम्नतर कोटि का है

punishment, inflict : [s. 31(2), Cr. P.C.] दंड देना

punishment inflicted : [art. 34, Const.] दिया गया दंड

punishments shall run concurrently : [s. 31(1), Cr. P.C.] दंड साथ-साथ भोगे जाएंगे

punitive : [Annex. On the protection of confidential information, item 20, Chemical Weapons Convention Act] दंडिक

punitive charges : [s. 73, margin, Railways Act] दंडस्वरूप प्रभार

pupil : शिष्य

pupil teacher : छात्र अध्यापक

pupils, fund : [s. 18(2), Delhi School Education Act] विद्यार्थी निधि

purchase : to acquire property whether movable or immovable by paying money or its equivalent [s. 101, T.P. Act] क्रय करना; [s. 38, ill., T.P. Act] खरीदना

purchase and acquisition of stores : सामान का क्रय और अर्जन

purchase book : क्रय बही

- purchase control** : क्रय नियंत्रण
- purchase, forward** : अग्रिम क्रय
- purchase ledger (bought ledger)** : क्रय खाता
- purchase journal** : क्रय जर्नल
- purchase money** : the money paid or stipulated to be paid as price for the purchase of any property movable or immovable [s. 46, ill. (b), T.P. Act] क्रय धन
- purchase of books** : [s. 16(i), Income-tax Act] पुस्तकों का क्रय
- purchase officer** : क्रय अधिकारी
- purchase, outstanding** : अप्रविष्ट क्रय
- purchase price** : [s. 19(3), Damodar Valley Corporation Act] क्रय-कीमत
- purchase services** : [IIIrd sch., art. 58, Geneva Conventions Act] सेवाएं खरीदना
- purchaser** : one who purchases [s. 23, ill. (i), Indian Contract Act] क्रेता ; खरीदार
- purchaser, innocent** : one who by honest agreement purchases property or acquires an interest therein without knowledge or means of knowledge sufficient to charge him in law with knowledge of any infirmity in law in the title of the seller [s. 453, Cr. P.C.] निर्दोष क्रेता ; अनभिज्ञ क्रेता
- purchaser's title** : [s. 65, C.P.C.] क्रेता का हक
- purchasing agent** : [s. 3(3), Sugarcane Act] क्रय अभिकर्ता
- purchasing agents, remount and** : अश्व प्रदाय और क्रय अभिकर्ता
- pureile** : pertaining or proper to a boy or child; youthful, boyish, juvenile; merely boyish or childish, immature, trivial बालोचित
- purely temporary** : बिल्कुल अस्थायी
- purge** : [s. 19(2)(c), Contempt of Courts Act] मार्जन करना
- purification** : [s. 2(f)(ii), Central Excises Act] शोधन
- purify** : [s. 15(2), Factories Act] शोधित करना ; [s. 133(c), Cantonments Act] निर्मल करना
- purity** : the quality or condition of being pure [s. 2(k), Gold (Control) Act] शुद्धता
- purport** : 1. to mean; to have as its purport; to profess or claim by its tenor [s. 48, T.P. Act] तात्पर्यित होना ; 2. substance; tenor तात्पर्य ; सार
- purporting** : [s. 68(1), Cr. P.C.] तात्पर्यित
- purporting to act** : [s. 4, Countess of Dufferin's Fund Act] कार्य करने के लिए तात्पर्यित
- purporting to act in discharge of official duties** : [s. 200, prov. (a), Cr. P.C.] पदीय कर्तव्यों के निर्वहन में कार्य करने का तात्पर्य रखने वाले
- purporting to authorise** : professing to endow with authority [s. 137, expln., T.P. Act] प्राधिकृत करने वाली तात्पर्यित ; प्राधिकृत करने को तात्पर्यित
- purporting to be** : [s. 79, Indian Evidence Act] (जिसका)..... होना तात्पर्यित है
- purporting to be done** : professing to be performed [s. 132(1), Cr. P.C.] किया गया तात्पर्यित है
- purporting to be made** : [s. 466, I.P.C.] का होना तात्पर्यित
- purporting to be signed** : [s. 80, Indian Evidence Act] हस्ताक्षरित होना तात्पर्यित ; [Or. 5, r. 20A(2), C.P.C.] यह अभिप्रेत है कि वह हस्ताक्षरित है
- purporting to be written** : [sch., 1, app. C, form No. 9, C.P.C.] लिखित होना तात्पर्यित ; लिखा हुआ तात्पर्यित
- purporting to give a right** : [s. 37(1), Companies Act] अधिकार देने के लिए तात्पर्यित
- purports to be in the handwriting** : [s. 90, Indian Evidence Act] हस्तलेख में होना तात्पर्यित है
- purports to create** : [s. 48, T.P. Act] (जिससे) सृष्ट किया जाना तात्पर्यित है
- purports to effect sale** : professes to transact a sale [s. 58(c), T.P. Act] विक्रय किया जाना तात्पर्यित है
- purports to give authority** : [s. 467, I.P.C.] प्राधिकार होना तात्पर्यित है
- purports to have been requisitioned** : [s. 23(1), Requisitioning and Acquisition of Immovable Property Act] यह तात्पर्यित है कि उसे अधिगृहीत किया जाना है
- purports to have been written** : [s. 73, Indian Evidence Act] लिखा जाना तात्पर्यित है
- purpose** : the object which one has in view [s. 13(d), Indian Partnership Act] प्रयोजन
- purpose contemplated by Act** : [s. 35(2), Registration Act] अधिनियम द्वारा अनुध्यात प्रयोजन
- purpose expressed in section** : [sch., II, form No. 11, Cr. P.C.] धारा में अभिव्यक्त किया गया प्रयोजन
- purpose is accomplished** : [s. 48, Indian Contract Act] प्रयोजन पूरा हो जाए
- purpose of contracting** : [s. 12, Indian Contract Act] संविदा करने का प्रयोजन
- purpose of developing khadi** : [long title, Khadi and Other Handloom Industries Development (Additional Excise Duty on Cloth) Act] खादी का विकास करने का प्रयोजन
- purpose of justice** : न्याय का प्रयोजन
- purpose of profit** : [s. 10(22), Income-tax Act] लाभ का प्रयोजन
- purpose of sale** : object or aim of sale [s. 292(a), I.P.C.] विक्रय का प्रयोजन
- purser** : an officer charged with managing money matters and keeping accounts [s. 2(1), Seamen's Provident Fund Act] पोतनीस
- pursuant to** : [Or. 26, r. 6, C.P.C.] अनुसरण में
- pursuant to the purchase** : [s. 2(c)(1A), (iii) Income-tax Act] क्रय करके
- pursue course of study** : पाठ्यक्रमानुसार अध्ययन करना
- pursuit** : 1. an activity that once engages in seriously and continually or frequently as a vocation or profession कामकाज ; 2. the action of pursuing [s. 48, Cr. P.C.] पीछा करना ; पीछा
- pursuit, has eluded** : पीछा किए जाने से बच निकला
- pursuit, ordinary** : मामूली कामकाज
- purvey** : [s. 2(o), Consumer Protection Act] पहुंचाना; जुटाना; प्रबंध करना
- purveyor of milk** : [s. 2(xi), Cantonments Act] दूध देने वाला
- purview** : 1. scope; range [s. 23, Delhi Administration Act] क्षेत्र ; 2. field of activity or view [sch., item 21(a), Aligarh Muslim University Act] कार्यक्षेत्र
- put a piece of metal into circulation** : [s. 2, Metal Tokens Act] धातु के किसी टुकड़े को परिचालित करना
- put into a course of transmission** : [s. 4, Indian Contract Act] पारेषण के अनुक्रम में करना
- put into circulation** : परिचालित करना
- put into force** : [s. 518(3)(a), Companies Act] कराया गया है
- put on, to be** : [Or. 41, r. 26, margin, C.P.C.] आमेलित किया जाना
- put the plaintiffs to their election** : [Or. 1, r. 2, C.P.C.] वादियों से निर्वाचन करने को कहना
- put to the meeting and lost** : [s. 256(4)(b)(i), Companies Act] अधिवेशन के समक्ष रखा गया और गिर गया है
- put to use** : [s. 32(1)(ii), prov., Income-tax Act] प्रयुक्त किया गया ; प्रयोग किया गया
- put up** : to offer for some purpose [Or. 21, r. 74(2), C.P.C.] पुरोधृत किया जाना ; पुरोधृत करना ; पेश करना
- put up for sale** : [Or. 21, r. 74(2), C.P.C.] विक्रय के लिए पुरोधृत

put up slip : पेश पर्ची

putative father : commonly supposed to be father [s. 50(3),
Children Act] ख्यात पिता

putrefaction : rotting [s. 173(3), *Cr. P.C.*] सड़ना

putrid : [s. 9B(a), *Drugs and Cosmetics Act*] गलित; दुर्गन्धित

putting his case before : [s. 27(2), *Land Acquisition Act*] के
सामने अपना मामला रखना

putting in fear of hurt : [s. 458, *I.P.C.*] उपहृति के भय में डालना

puzzle, crossword : [s. 2(d), *Prize Competitions Act and*
s. 2(24)(ix), Income-tax Act] वर्ग पहेली ; वर्ग शब्द पहेली

pyrotechnic : [s. 4(1)(a), *Indian Explosives Act*] आतिशबाजी